

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
Appeal No. 35 of 2022**

IN THE MATTER OF:

Satendra Pandey

...Appellant

Versus

Ministry of Environment, Forest & Climate Change & Ors.

...Respondents

INDEX

Sl. No.	Particulars	Page Nos.
1.	Joint Committee Report in compliance to order dated 29.07.2022 passed by Hon'ble NGT-PB in Appeal No. 35 of 2022, Satendra Pandey Vs Ministry of Environment, Forest & Climate Change & Ors.	
2.	Annexure-A: Copy of Consent orders granted to M/s E-city Entertainment Pvt Ltd. by UPPCB.	
3.	Annexure-B: Copy of Consent to Establish granted by UPPCB to M/s E-city Entertainment Pvt Ltd.	
4.	Annexure-C: Copy of letter from M/s E-city Entertainment Pvt Ltd. to SEIAA, UP with request to review the grant of Environmental Clearance.	
5.	Annexure-D: Copy of purchase order showing unit had installed STP before obtaining CTE from UPPCB.	
6.	Annexure-E: Copy of Environmental Clearance application filed by the Project Proponent.	
7.	Annexure-F1&F2: Copy legal notice dated 05.07.2021 against illegal construction received by Regional Office MoEF&CC, Member Secretary, UPPCB, Chairman-SEIAA, UP, Secretary, MoEF&CC.	
8.	Annexure-G: Copy of UPPCB letter dated 09.07.2021 revoking the Consent To Establish granted to the Project.	
9.	Annexure-H: Copy of Minutes of Meeting dated 30.07.2021 of 554 th meeting of State Level Expert Appraisal Committee (SEAC).	
10.	Annexure-I: Copy of affidavit submitted by the Project Proponent undertaking that no construction has started against the proposal of expansion.	
11.	Annexure-J: Copy of Minutes of Meeting dated 03.09.2022 of State Level Environment Impact Assessment Authority, Uttar Pradesh.	
12.	Annexure-K: Copy of letter from IRO, MoEF&CC to Member Secretary, SEIAA, Uttar Pradesh.	

13.	Annexure-L: Copy of Minutes of Meeting dated 04.10.2021 of SEIAA, UP.	
14.	Annexure-M: Copy of letter from IRO, MoEF&CC to Director, Environment Directorate, Govt of UP to consider the request of the Project Proponent.	
15.	Annexure-N: Copy of Minutes of Meeting dated 07.02.2022 of State Level Environment Impact Assessment Authority, Uttar Pradesh.	
16.	Annexure-O: Copy of letter from Member Secretary, SEIAA, UP dated 15.03.2022 constituting a committee comprising of representatives of UPPCB, District Administration & SEAC-2.	
17.	Annexure-P: Copy of report submitted by the Committee.	
18.	Annexure-Q: Copy of Minutes of Meeting dated 31.05.2022 of SEIAA, UP.	
19.	Annexure-R: Copy of Environmental clearance granted dated 08.06.2022 by SEIAA, UP.	
20.	Annexure-S: Copy of NOC obtained by Project Proponent from State Ground Water Authority.	
21.	Annexure-T: Copy of Photographs taken during site inspection.	
22.	Annexure-U: Copy of Google earth image dated 08.03.2020 and 13.04.2020 in which the construction has been visible at the proposed site.	
23.	Annexure-V: Copy of letter of intent issued by District Magistrate Office dated 18.05.2021 in favour of Project Proponent.	
24.	Annexure-W: Copy of Solid Waste User Charge Demand by Lucknow Municipal Corporation issued against Project Proponent.	
25.	Annexure-X: Copy of Standard Operating Procedure (SOP) for Identification and handling of violation cases under EIA Notification 2006.	
26.	Annexure-Y: Copy of order dated 29.07.2022 passed by Hon'ble NGT-PB in Appeal No. 35 of 2022, Satendra Pandey Vs Ministry of Environment, Forest & Climate Change & Ors.	



(N.K. Gupta)
Scientist-E

Place: Delhi
Date: 29.09.2022

Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

**1 Report of Joint Committee in Compliance to the Hon'ble NGT order
dated 29.7.2022 in Appeal no. 35/2022 (I.A. No. 182/2022 & I.A. No.
183/2022) in the matter of Satendra Pandey VS Ministry Of
Environment, Forest and Climate Change & others**

1. Preamble :

Hon'ble National Green Tribunal, principal bench vide its order dated 29.07.2022 constituted joint committee of Regional Officer, MOEF&CC, CPCB and District Magistrate, Lucknow.

The related para of said order is reproduced here as under

In order to ascertain factual aspects before taking

"...Shri Arvind Kumar, learned Counsel assisted by Ankita Rai submitted that construction was initiated by Project Proponent on the site in question much before grant of EC. In fact, even an application for grant of prior EC was not submitted. The Project Proponent illegally obtained Consent to Establish (hereinafter referred to as 'CTE') on 04.11.2020; though a prior EC under the provisions of EIA Notification, 2006 was necessary and mandatory. Thus, in violation of the provisions of EIA Notification, 2006, only on the basis of CTE dated 04.11.2020, construction commenced at the site where-against appellant made complaint and, thereafter, CTE was cancelled by UPPCB.

4. It is submitted that EC granted to the appellant is illegal, particularly, before grant of EC, SEIAA, UP or its appraisal Committee has not visited the site and made any physical inspection and the fact that construction was already raised has been ignored/omitted.

5. In our view, the allegations made in the appeal, per se do not satisfy the requirement for vitiating the EC, but submission that construction was raised in violation of the provisions of EIA Notification, 2006 amounts to violation of environmental laws and, therefore, a substantial question relating to environment arising from implementation of the Scheduled Acts under NGT Act, 2010, under Section 14 read with 15 has arisen and, therefore, in our view, this appeal may be converted in Original Application under Sections 14 and 15 and Registry is directed to register the same accordingly.

6. In order to ascertain factual aspects before taking any further action, we find it appropriate to constitute a Joint Committee comprising Regional Officer, MoEF&CC; CPCB and District Magistrate, Lucknow who shall submit a report to this Tribunal within one month by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF..

7. Further, we also direct the joint Committee constituted above to serve copy of report upon applicant as well as PP so as to enable them to submit their objections/comments, if any, within two weeks after receipt of copy of the report by them.

List for further consideration on 30.09.2022....."

2. Proceedings:

In compliance of the above referred Hon'ble NGT order, the three members committee was constituted comprising of the following members:

- 2.1. Dr A.K.Gupta, Scientist E and Additional Director, Integrated Regional Office of Ministry Of The Environment, Climate Change, Lucknow (Representative of Regional Officer, IRO, MoEF&CC, Lucknow)
- 2.2. Shri Rajendra D. Patil, Scientist D, Regional Directorate, Central Pollution Control Board, Lucknow (Representative of CPCB)
- 2.3. Shri Susheel Kumar Yadav, ACS-IV (Representative of DM, Lucknow)

The designated committee visited the site of M/s E-city Entertainment Pvt Ltd. (Fun Republic Mall), near Eldeco Greens, Gomti Nagar-226010 Lucknow on 06.09.2022. Shri Girish Pandey, CEO, Shri Devendra Pratap Singh, Manger on behalf of the proponent coordinated the visit of the committee.

3. The chronology of the events in the matter based on the available record on PARIVESH, www.seiaaup.in, provided by project and available with IRO, MoEF&CC, Lucknow is as given.

- 3.1. M/s E-city Entertainment Pvt Ltd. (Fun Republic Mall) established mall near Eldeco Greens, Gomti Nagar, Lucknow in during 2006 after obtaining Consent to establish from UPPCB. Since then, they are obtaining required Consent to operate. (Annexure-A)
- 3.2. M/s E-city Entertainment Pvt Ltd. have planned for expansion of the Multiplex and commercial Complex Building at khasra no. 103 (Part), 105 (Part), 106 (Part), 117 (Part), 117 (Part), 118 (Part), Bhikhamnagar, Gomti Nagar, Lucknow, U.P. As per details total plot area of the project is 16007.46 sq.m., exiting buildup area of the project is 46038.650 sq meter, after proposed expansion build up area will be 61199.120 sq meter. Out of that 46038.650 sq meter has already been constructed and operated by owner, and 15160.47 sq meter having 4 basement, +GF+4 floor.
- 3.3. Project authority had approached to UPPCB and obtained Consent to Establish (CTE) on 04.11.2020, which is valid from 07.09.2020 to 06.09.2025. (Annexure-B).
- 3.4. As per the information given by the representative, they have started the demolition work at the proposed site after obtaining the CTE. (Annexure-C). However, as per the work order, the unit had installed new STP by 21.10.2019. Which indicates that they have started the works well before obtaining the CET from UPPCB. (Annexure-D).

- 3.5. Then project proponent had filed Environmental Clearance application for the expansion of the Multiplex and commercial Complex Building (Fun Republic) at khasra no. 103 (Part), 105 (Part), 106 (Part), 117 (Part), 117 (Part), 118 (Part), Bhikhamnagar, Gomti Nagar, Lucknow, U.P. on dated 29.06.2021, 29.07.2021, 30.07.2021, 01.09.2021, 22.09.2021, 04.10.2021 & 09.12.2021 **(Annexure-E)**.
- 3.6. Legal notice dated 05.07.2021 was received to Integrated Regional Office (IRO), MoEF&CC, Lucknow through email on dated 05.07.2021 and hard copy on dated 10.07.2021 by Shri Arvind Kumar Rai, Advocate, which were also served copy to Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB), Chairman, SEIAA-UP, Chairman, SEAC-UP and Secretary, Ministry of Environment, Forests and Climate Change (MoEF&CC), New Delhi. **(Annexure-F1 & F2)**.
- 3.7. Thereafter, Uttar Pradesh Pollution Control Board (UPPCB) vide letter no.H63229/C-5/NOC-997/21 dated 09.07.2021 revoked the above CTE granted to said project. In letter of UPPCB it is mentioned that the project proponent has intentionally hide the information about total built-up area. **(Annexure-G)**.
- 3.8. The above matter was consider by 554th meeting of SEAC dated 30.07.2021 recommended to grant Environmental Clearance in addition to SEAC also mentioned that the "...Shri Arvind Kumar Rai, Advocate, Hon'ble High Court, Allahabad/Hon'ble NGT, New Delhi sent a legal notice via email on 24.06.2021 to CEO5, UP Pollution Control Board, Lucknow and Regional Officer, UP Pollution Control Board, Lucknow and on 05.07.2021 to the Additional Chief Conservator of Forest, Ministry Of Environment, Forest & Climate change Regional Office (CZ), Lucknow for project "E-City Entertainment India Pvt Limited" located at opposite Paryatan Bhawan Industrial Area, Gomti Nagar, Lucknow Copy Of MoM dated 30.07.2021 **(Annexure-H)**.
- 3.9. The project proponent submitted the affidavit on 30.07.2021 in reference to Agenda 554th of SEAC-2 meeting dated 30.07.2021. in the said affidavit they have mentioned that they have not started any construction work against the proposal of expansion of existing multiplex and commercial complex. The photographs of the proposed site counter signed by the project proponent has also been attached with the affidavit. In these photographs the excavation work carried out at the proposed site was clearly visible **(Annexure-I)**.
- 3.10. SEIAA-UP also considered the matter in its 487th meeting dated 03.09.2022 and recommended for grant of EC. **(Annexure-J)**
- 3.11. The IRO, MoEF&CC, Lucknow carried out physical inspection upon receiving of the complaint and found that the Project Proponent has started construction activity (soil excavation and dismantling of underground STP and water tank for domestic use) for

expansion project without obtaining prior approval of EC from SEIAA-UP. The same was informed to MS, SEIAA-UP vide letter F.N. II/Env/Comp/UP/14/90/166 dated 22.09.2021 and also requested to initiate action against the project under EPA 1986 **(Annexure-K)**.

- 3.12. The SEIAA considered the above-mentioned letter in its 497th meeting dated 04.10.2021 considered the letter of MoEF&CC dated 22.09.2021 and in its minutes mentioned that 'SEIAA opined that the secretariat shall refer the matter to Department of Environment, UP to initiate the prosecution proceedings against the project proponent under Environment (Protection) Act, 1986. **(Annexure-L)**
- 3.13. IRO, MoEF&CC, Lucknow vide letter dated 07.01.2022 informed Director, Environment Directorate, Govt of UP to consider the request of the project proponent as per the MoEF&CC regulation on sympathetically ground **(Annexure-M)**.
- 3.14. Considering the above letter, in its 561th meeting the SEIAA which was held on dated 07.02.2022 decided to constituted committee comprising of Representative of UPPCB nominated by MS, UPPCB; Representative of District Administration nominated by DM, Lucknow; representative of SEAC-2 nominated by Chairman SEAC-2 **(Annexure-N)**.
- 3.15. Member Secretary SEIAA-UP vide letter no. 1077/Parya./6414/2021 dated 15.03.2022 constituted committee comprising of Representative of UPPCB nominated by MS, UPPCB; Representative of District Administration nominated by DM, Lucknow; representative of SEAC-2 nominated by Chairman SEAC-2 to submit factual report to Director, Environment Directorate-Uttar Pradesh, Lucknow **(Annexure-O)**.
- 3.16. While going through the committee report, it has been observed that the representative of SEAC-2 were found missing and the officer (Shri Jahiruddin, Superintending Engineer) from Lucknow Developmental Authority (LDA), Lucknow took part as a member in place of SEAC-2 member. Committee report is attached **Annexure-P**.
- 3.17. The constituted Committee submitted the inspection report on 16.04.2022 to MS SEIAA. In the report the committee informed that the parking area and old STP, underground tank has been demolished. And also recommended to grant EC by giving reference of MoEF&CC order dated 20.07.2021 **(Annexure-P & Q)**.
However, in the mentioned order it is clearly stated to ascertain the applicability of EIA Notification at the time of grant/renewal of CTE and stipulate appropriate condition for obtaining EC, if applicable, before construction/commencement of project/activity.
- 3.18. The SEIAA-UP considered recommendations of the committee in its 613th meeting held on dated 31.05.2022. SEIAA recommended to grant the prior Environmental

Clearance to the proposed project along with all the general and specific conditions **(Annexure-Q)**.

3.19. Accordingly, EC was granted on 08.06.2022 **(Annexure-R)**.

4. The observations/findings of the committee are as given under

- 4.1. For operational part of the commercial complex cum mall i.e., fun mall, having consents to operate (CTO) for exiting commercial complex (Mall) under Air & Water Acts, which are valid up to 31.12.2023 **(Annexure-A3 & A4)**.
- 4.2. Proponent having two borewell and obtained ground water NOC from state ground water authority vide Certificate No: NOC0110876 & NOC044953, which is valid up to 19.06.2026 **(Annexure-S)**.
- 4.3. Committee observed that no construction work is going on the proposed site (for which EC has been granted by SEIAA-UP on dated 08.06.2022) photograph taken during inspection has been attached. **(Annexure-I)**.
- 4.4. Committee noticed that the retaining wall has been recently constructed all around the excavated area on the proposed site and iron bar is visible all along with the retaining wall. It was also noticed that STP, water tank and rain water harvesting pit were dismantled in past. Photograph taken during site inspection is attached **(Annexure-T)**.
- 4.5. In the Google earth image dated 08.03.2020 and 13.04.2020 the construction (excavation work) has been visible at the proposed site. Which means the project proponent has started the work well before grant of the consent to establish (CTE) on 04.11.2020 **(Image is attached as annexure-U)**.
- 4.6. The work order dated 21.10.2019 placed for completion of new STP (300 KLD) and work order dated 26.12.2019 for water tanks also supports the finding of mentioned Google Earth images.
- 4.7. Project proponent obtained letter of intent for excavation of earthen materials (1894 hectare and 7577.06 cubic meter) from District Magistrate Office (Mining Section), Lucknow on dated 18.05.2021, royalty of Rs 104185.0 was pay through chalan on dated 31.05.2021. **(Annexure-V)**
- 4.8. However; considering the fact that the CTE was revoked on 09.07.2021, the claimed excavation activity was carried out within a period of almost one month, which seems to be unrealistic.
- 4.9. Old & existing CTO shows that the wastewater generation from the exiting operational phase of the mall is 160 KLD. However, project proponent after dismantling the STP of 160 KLD, constructed new STP of 300 KLD capacity (160 for existing and 140 for proposed) well before obtaining environmental clearance from SEIAA-UP on dated

08.06.2022. As well as they are having STP of 300 KLD against the consented wastewater generation of 160 KLD. The said STP of 300 KLD capacity is found operational on the day of visit (**Annexure-A4**).

- 4.10. The Demolition of old STP, water tank, rain water harvesting structure etc. was done without consideration of the provisions of the Construction & Waste Management Rule, 2016.
- 4.11. As per CTO, total 4 DG sets are installed for power backup. It has been informed that the waste lubricating oil, discarded batteries and e-waste generated are sold to local vendors. It is required to dispose of the above-mentioned waste as per the provisions of the prevailing rules.
- 4.12. As informed, proponent having tie-up with Lucknow Municipal Corporation for the disposal of the solid waste. Latest payment receipt for the month of August, 2022 is enclosed as (**Annexure W**).

5. Conclusion

- 5.1. The project proponent has carried out construction activity (soil excavation and dismantling of underground STP and water tank for domestic use) for expansion project without obtaining prior approval of EC from SEIAA-UP. The mentioned evidence indicates that the said activities has been performed even prior to obtaining the CTE.
- 5.2. The affidavit submitted by the proponent to SEAC on 30.07.2021 about no construction activity carried out by them is erroneous.
- 5.3. Member Secretary SEIAA-UP vide letter no. 1077/Parya./6414/2021 dated 15.03.2022 constituted committee comprising of Representative of UPPCB nominated by MS, UPPCB; Representative of District Administration nominated by DM, Lucknow; representative of SEAC-2 nominated by Chairman SEAC-2 to submit factual report to Director, Environment Directorate-Uttar Pradesh, Lucknow. However, while going through the committee report, it has been observed that the representative of SEAC-2 was found missing and the officer (Shri Jahiruddin, Superintending Engineer) from Lucknow Developmental Authority (LDA), Lucknow took part as a member in place of SEAC-2 member. These changes have ~~not~~ been reflected in the minutes of the meeting of SEIAA.
- 5.4. As per Ministry Office Memorandum (O.M.) dated 07.07.2021 (**Annexure-X**)
- 5.4.1. Define in point no. 9 that it is matter of violation as "*Violation*" means cases where projects have **either started the construction work or installation or excavation**, whichever is earlier, on site or have expanded the production capacity and / or project area

beyond the limit specified in the Environmental Clearance (Prior-EC) without obtaining Prior-EC or change of scope without prior approval from the Ministry.”

5.4.2. And SOP is mentioned in point No 11 for dealing with the violation cases.

5.4.2.1. Such cases of violation shall be subject to appropriate

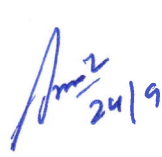
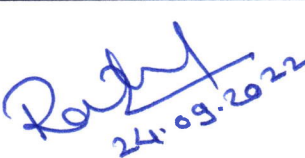
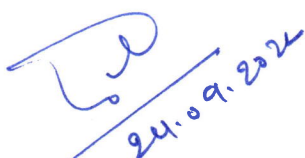
5.4.2.1.1. Damage Assessment

5.4.2.1.2. Remedial Plan and

5.4.2.1.3. Community Augmentation Plan by the Central level Sectoral Expert Appraisal Committees or State/ Union Territory Level Expert Appraisal Committees, as the case may be.

5.4.2.2. The Competent Authority shall issue directions to the project proponent, under section 5 of the Environment (Protection) Act, 1986 on case-to-case basis mandating payment of such amount (as may be determined based on Polluters Pay principle) and undertaking activities relating to Remedial Plan and Community Augmentation Plan (to restore environmental damage caused including its social aspects).

5.4.2.3. Penalty provisions for Violation cases and applications are also mentioned at Point 12. In case of expansion projects, where operation/ production with expanded capacity has not commenced: 1% of the project cost, attributable to the expansion, incurred up to the date of filing of application along with EIA/ EMP report.

Name of the Committee member	Signature
Dr A. K. Gupta, Scientist: E and Additional Director, Integrated Regional Office of Ministry of The Environment, Climate Change, Lucknow	 24/9
Shri Rajendra D Patil, Scientist: D CPCB Regional Directorate, Lucknow	 24.09.2022
Shri Susheel Kumar Yadav, ACS-IV, DM office, Lucknow	 24.09.2022
Date: 24.09.2022	



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
79675/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2019

Dated : 10/06/2020

To,

Shri DEVENDRAPRATAP SINGH
M/s E CITY ENTERTAINMENT INDIA PVT LTD
Opposite _ Paryatan Bhawan Industrial Area Gomti Nagar Lucknow, LUCKNOW, 226001
LUCKNOW

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. E CITY ENTERTAINMENT INDIA PVT LTD

Reference Application No. 6995652

Dated : 10/06/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s E CITY ENTERTAINMENT INDIA PVT LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
Pramod Kumar Agarwal
Digitally signed by Pramod Kumar Agarwal
Date: 2020.06.10 11:44:41 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, ROUPPCB, Lucknow.

Pramod Kumar Agarwal
Digitally signed by Pramod Kumar Agarwal
Date: 2020.06.10 11:44:56 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

U.P. Pollution Control Board

CONDITIONS OF CONSENT

Dated : 10/06/2020

1. This consent is valid only for the approved production capacity of Mall (Restaurant and Multiplex).
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	1250 KVA DG set	Diesel	1	Particulate Matter	as per norms
2	1250 KVA DG set	Diesel	2	Particulate Matter	as per norms
3	1250 KVA DG set	Diesel	3	Particulate Matter	as per norms
4	750 KVA DG set	Diesel	4	Particulate Matter	as per norms

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1		Particulate Matter	As per Standards specified in E. P. Act, 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent is valid for Mall (Restaurant and Multiplex).
2. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.
3. Noise and emission level from the installed the DG sets of 3X1250 KVA and 750 KVA capacity shall be within the prescribed norms.
4. The stacks height attached with the DG sets shall be within norms respectively from roof top.
5. The stacks attached with the DG sets shall be 4.5 mtrs and 6.5 mtrs respectively from roof top.
6. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
7. The PP shall ensure to submit the ambient monitoring analysis report in the board within month operational of Mall/Multiplex.
8. The unit shall be operated in such a way so that it does not affect the surrounding environment and population.
9. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
10. The unit shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)
11. The unit shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.
12. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

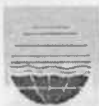
Pramod Kumar Agarwal

Chief Environmental Officer, Circle-5, UPPCB.

Digitally signed by Pramod Kumar Agarwal

Date: 2020.06.10 11:45:18 +05'30'

ANNEXURE A2



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
79677/UPPCB/Lucknow(UPPCBRO)/CTO/water/
LUCKNOW/2019

Dated : 10/06/2020

To ,

Shri DEVENDRAPRATAP SINGH
M/s E CITY ENTERTAINMENT INDIA PVT LTD
Opposite _ Paryatan Bhawan Industrial Area Gomti Nagar Lucknow,LUCKNOW,226001
LUCKNOW

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. E CITY ENTERTAINMENT INDIA PVT LTD

Reference Application No :6995671

Dated :10/06/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. E CITY ENTERTAINMENT INDIA PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Pramod Kumar Agarwal
Digitally signed by Pramod Kumar Agarwal
Date: 2020.06.10 11:21:04 +05'30'

Chief Environmental Officer, Circle-5, UPPCB Lucknow.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, ROUPPCB, Lucknow.

Pramod Kumar
Agarwal

Digitally signed by Pramod Kumar Agarwal
Date: 2020.06.10 11:21:44 +05'30'

Chief Environmental Officer, Circle-5, UPPCB Lucknow.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.E CITY ENTERTAINMENT INDIA PVT LTD vide

Consent Order No. 6995671/ Water

Dated : 10/06/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mall (Restaurant and Multiplex).
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	300 KLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	20 mg/l
3	COD	250 mg/l
4	Total Suspended Solids	10 mg/l

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for Mall (Restaurant and Multiplex).
2. The unit shall ensure to operate the installed Sewage Treated Plant in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc.
3. CGWA permission, as per applicable rules shall be obtained for withdrawal of ground water within 03 months and submit it to the Board.
4. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
5. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
6. The unit shall make provisions for rain water harvesting.
7. The unit shall reuse the treated waste water from STP capacity of 300 KLD for flushing, gardening, cooling etc., as much as possible. Un treated water shall not be discharged into any nearby drain or water source.
8. Water meters shall be installed at all sources of water supply in the premises/industry and timely send water meter reading on quarterly basis.
9. The unit shall be operated in such a way so that it does not affect the surrounding environment and population.
10. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
11. The unit shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)
12. The unit shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.
13. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
14. The PP shall ensure to submit the analysis report from STP outlet, of treated effluent sample, conducted by NABL recognized lab within one month operational of Mall/Multiplex.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Pramod Kumar Agarwal

Digitally signed by Pramod Kumar
Agarwal
Date: 2020.06.10 11:22:02 +05'30'

Chief Environmental Officer, Circle-5, UPPCB Lucknow.



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -

Dated : 03/06/2022

145534/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2021

To ,

M/s E CITY ENTERTAINMENT INDIA PRIVATE LIMITED

Fun RepubLucknowlic Mall, Khasra no 103, 104, 105, 106, 116, 117, 118, 119, Bhikhampur,
Gomtinagar, Lucknow ,LUCKNOW,226010
LUCKNOW

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. E CITY ENTERTAINMENT INDIA PRIVATE LIMITED

Reference Application No. 14489001

Dated : 03/06/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s E CITY ENTERTAINMENT INDIA PRIVATE LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

**PRADEEP
SHARMA**

Digitally signed by
PRADEEP SHARMA
Date: 2022.06.03
10:49:37 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-5, UPPCB

Enclosed : As above

(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

**PRADEEP
SHARMA**

Digitally signed by
PRADEEP SHARMA
Date: 2022.06.03
10:49:56 +05'30'

Chief Environmental Officer, Circle-5, UPPCB

CONDITIONS OF CONSENT

Dated : 03/06/2022

1. This consent is valid only for the approved production capacity of Mall (Restaurant and Multiplex) at the existing premises.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	1250 KVA DG set	HSD	1	Particulate Matter	As specified in EPA, 1986
2	1250 KVA DG set	HSD	2	Particulate Matter	As specified in E(P) Act, 1986
3	1250 KVA DG set	HSD	3	Particulate Matter	As specified in E(P) Act, 1986
4	750 KVA DG set	HSD	4	Particulate Matter	As specified in E(P) Act, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As specified in E(P) Act, 1986
2	2	Particulate Matter	As specified in E(P) Act, 1986
3	3	Particulate Matter	As specified in E(P) Act, 1986
4	4	Particulate Matter	As specified in E(P) Act, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for Mall (Restaurant and Multiplex) at the existing premises.
2. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.
3. Noise and emission level from the DG sets of (03 nos. of DG Sets of 1250 KVA capacity, and 01 no. of DG Set of 750 KVA capacity) shall be within the prescribed norms and the stacks and acoustic enclosure shall be properly maintained according to the prescribed norms.
4. Regular sprinkling of treated water shall be done in the premises to control fugitive emissions.
5. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
6. Industry shall operate and maintain installed APCS effectively and Stack monitoring report shall be submitted on quarterly basis.
7. Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
8. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
9. The unit shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)
10. The unit shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.
11. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

sued with the permission of competent authority .

**PRADEEP
SHARMA**

Digitally signed by
PRADEEP SHARMA
Date: 2022.06.03
10:50:11 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-5, UPPCB.



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
145536/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2021

Dated : 03/06/2022

To,

M/s E CITY ENTERTAINMENT INDIA PRIVATE LIMITED

Fun Republic Mall, Khasra no 103, 104, 105, 106, 116, 117, 118, 119, Bhikhampur,
Gomtinagar, Lucknow, LUCKNOW, 226010
LUCKNOW

Sub: Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. E CITY ENTERTAINMENT INDIA PRIVATE LIMITED

Reference Application No :14489128

Dated :03/06/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. E CITY ENTERTAINMENT INDIA PRIVATE LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure, in reference to their foresaid application.
2. This consent is valid for the period from 01/01/2022 to 31/12/2023.
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

This consent is being issued with the permission of competent authority.

PRADEEP SHARMA
Digitally signed by
PRADEEP SHARMA
Date: 2022.06.03
10:56:56 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

PRADEEP SHARMA
Digitally signed by
PRADEEP SHARMA
Date: 2022.06.03
10:57:30 +05'30'

Chief Environmental Officer, Circle-5, UPPCB

Dated : 03/06/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mall (Restaurant and Multiplex) in existing premises.
2. The quantity of maximum **daily** effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	160 KLD	STP

3. **Arrangement** should be made for collection of water used in process and domestic effluent **separately** in closed water supply system. The treated domestic and industrial effluent if discharged **outside** the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	Achieve the stranded specified in the notification issued by MoEF & CC vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at **least 2 months** prior to the **expiry** of this Order.

Specific Conditions:

1. The unit shall ensure to operate the installed Sewage Treated Plant (capacity of 300 KLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc.

2. The unit shall ensure to operate the installed Sewage Treated Plant (capacity of 300 KLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc.

3. The unit shall ensure to compliance the conditions mentioned in NOC of UP Ground Water Department for abstraction of ground water which is valid upto 19.06.2026.

4. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

5. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

6. The unit shall make provisions for rain water harvesting.

7. The treated sewage shall be reused for flushing, cooling and irrigation purpose. Only the surplus sewage shall be discharged in to sewer line with prior permission of competent authority.

8. Sludge generated from STP shall be utilized for composting and manure.

9. The unit shall submit the Environment Statement to the Board on or before 30th September of every year.

10. The unit shall maintain logbook to record daily electricity consumption in STP.

11. Water meters shall be installed at all sources of water supply in the premises/industry and timely send water meter reading on quarterly basis.

12. The unit shall be operated in such a way so that it does not affect the surrounding environment and population.

13. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

14. Water meters shall be installed at all sources of water supply in the premises and timely send water meter reading on quarterly basis.

15. The unit shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management and Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016 & Hazardous and other Waste (Management and Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)

16. The unit shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

PRADEEP SHARMA
Digitally signed by
PRADEEP SHARMA
Date: 2022.06.03
10:57:43 +05'30'

For and on behalf of U.P. Pollution Control Board .



ANNEXURE - B

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :07/09/2020 To 06/09/2025

Ref No. - 95023/UPPCB/Lucknow(LAB)/CTE/LUCKNOW/2020

Dated:- 04/11/2020

To,

Shri DEVENDRAPRATAP SINGH

M/s E CITY ENTERTAINMENT INDIA PVT LTD

Opposite _ Paryatan Bhawan Industrial Area Gomti Nagar Lucknow,LUCKNOW,226001
LUCKNOW

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 8593140 dated - 13/05/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
STP	Metric Tonnes/Day	300

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
STP	300

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
na	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 06/09/2025 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

expansion of main, multiplex (70 shops, 52 restaurants, etc.) on existing premises, total plot area is 15000 sqm and proposed built-up area is 70000 square feet to be established at Opposite Paryatan Industrial Area, Gomti Nager, Lucknow.

2. The project shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
3. The project shall comply with the provisions of Construction and Demolition Waste Management Rules, 2016.
4. The proposed health care facility in the project shall comply with the provisions of Bio Medical Waste Management Rules, 2016.
5. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
6. Project shall dispose the hazardous waste through authorized recyclers/TSDF.
7. The PP shall ensure to install Sewage Treatment Plant (STP) of capacity of 300 KLD in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be totally used in flushing/horticulture/cooling etc and no waste water shall be discharged outside the premises in to the nearby sewer line.
8. Project shall develop proper green belt and rain water harvesting system as per Authority guidelines. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
9. The project proponent shall make provisions for organic waste converter and adequate land arrangements for Vermi Composting.
10. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board shall be complied with.
11. The project proponent shall install stack with acoustic enclosures as per prescribed norms on the 3X1250 KVA, 750 KVA DG sets for achieving the norms.
12. Project shall not start gaseous emission & sewage generation without obtaining CTO (Air and Water) from the Board.
13. The project proponent shall submit the NOC of CGWA for extracting ground water within three months.
14. All construction shall be started after approval from Concerned Development Authority.
15. The dust emission from the construction sites shall be completely controlled and all precautions will be taken in that behalf.
16. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
17. The project shall ensure to put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
18. Storage of any construction material particularly sand shall not be done on any space outside the project area.
19. The construction material of any kind stored on site shall be fully covered in all respect so that it

completely controlled and all precautions will be taken in that behalf.

20. All the construction material & debris shall be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.

21. The project shall ensure to provide the proper Wind breaking wall constructed around the construction site.

22. In case of installation of hotmix/ready mixes plant, the prior permission shall be obtained from the Board.

23. Fixing of sprinklers and creation of green air barriers shall be done to control fugitive dust emission and improve environment. Compulsory use of wet jet in grinding and stone cutting shall be practiced.

24. The Unit shall ensure to submit a bank guarantee of Rs 5,07,200/- in favour of the Board incorporating the condition no. 01 to 23 within 15 days for ensuring the compliance of conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 04/12/2020 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Pramod Kumar
Agarwal

Digitally signed by Pramod Kumar
Agarwal
Date: 2020.11.04 19:51:15 +05'30'

Chief Environmental Officer (CEO-5), UPPCB, Lucknow.

Dated:- 04/11/2020

Copy To -

Regional Officer, ROUPPCB, Lucknow.

Pramod Kumar
Agarwal

Digitally signed by Pramod
Kumar Agarwal
Date: 2020.11.04 19:51:43 +05'30'

Chief Environmental Officer (CEO-5), UPPCB, Lucknow.

ANNEXURE C

Date: 08th December 2021

To

The Hon'ble Chairman, SEIAA, U.P.

Directorate of Environment, UP

Vineet Khand -1, Lucknow -226010.



PROJECT REFERENCE – FUN REPUBLIC EXTENSION C/O E-CITY ENTERTAINMENT INDI A PVT LTD

1. CTE ISSUED DATED 04.11.2020 REF -95023/UPCCB/LUCKNOW(LAB)/CTE/LUCKNOW/2020
2. REVOKE NOTICE concerning CTE DATED 9TH JULY 2021 (H 63229/C-5/NON 997/21) / From Regional office Ref No.: 285/NoC-2343-A/2021 dated 9.7.2021
3. Environment clearance submitted on 29th June 2021 (Proposal No. SIA /UP/MIS/217388/2021) and cleared by committee

SUBJECT – MEETING WITH MINISTRY OF ENVIRONMENT AT ALIGANJ, LUCKNOW AND APPRISING ON SEQUENCE OF EVENTS, SUBMISSION OF ALL FACTS AND REQUEST TO REVIEW ON THE GRANT OF EC FROM SEIAA

Dear Sir

This is in reference to the pending EC for our stalled project. We have explained our position earlier too vide the under mentioned letters and emails sent to various concerned offices

- Letter dated 8th October 2021 to DGF/The Additional Principal & Chief Conservator of Forests (C) Lucknow Office with cc to all concerned and your office
- Our letter Dated 2nd October 2021 to the Deputy Director, Ministry of Environment, Lucknow with cc to DGF. We also submitted all papers as asked by Ms. Tripathi at her office.
- Our letter dated 30th August 2021 on threat and extortion by a lawyer to your esteemed office to all concerned which affected our project

This has reference to meeting held with Mr. Bivash Ranjan, DGF, MoEFF in presence of the team including Deputy directors and Scientists with our company represented by Mr. Atul Goel, MD, E-City Entertainment India Private Limited, based at Mumbai, which runs malls by the name of Fun Republic and the undersigned, who is based at Lucknow and manages Fun Republic mall, Lucknow.

We apprised them of the facts as also emailed and assured them that our intention has never been to subvert any process and briefed them on the sequence of events which are listed further below for your ready reference.

As our case has been exceptional in view of inadvertent error and with no intention of any ill doing either from us or at UPCCB. Also, since project is only a small extension of about 7000 sq meters of the already operating unit and within the same premises with no increase in built area hence a request was made to take considerate view of issue and EC be granted.

Kindly put up a urgent ban

During our aforesaid meeting we also referred the following orders (copies whereof are already submitted to your department)

1. Order No. F No. IA3-22/19/2021-IA.III (E 164361] issued by the Government of India, Ministry of Environment, Forest and Climate Change (Impact assessment Division) dated 20th September 2021 ("**Order**"), as Annexure- A
2. We also refer to the order dated 2.3.2021 passed by the Hon'ble Green Tribunal passed in the case No. OA 287/2020 of Dastak NGO vs. Synochem Organics Pvt. Ltd., wherein facts were similar, the Haryana Government permitted the concerned industries to operate for 6 months without invoking any legal action inspite of procedural lapses, with the condition that these units will apply for environmental clearance within a period of 60 days from the date of issuance of the order. Copy of the Order dated 2.3.2021 is annexed as **Annexure -B.**
3. We also refer to the order dated 19.8.2019 issued by the Rajasthan State Pollution Control Board, holding *inter alia* that units which have been granted consent to Establish/Consent to operate on or after 14.9.2006, shall be asked to submit Environmental Clearance under EIA Notification, 2006 as soon as possible, but shall apply at SEIAA/MOEF & CC (whichever applicable) and submit evidence of the same to the State Board within a period of 60 days. Copy of the Order dated 2.3.2021 is annexed as **Annexure -C.**

Also to clear any misunderstandings we apprised them of the sequence.

SEQUENCE OF EVENTS WITH DATES AND ANNEXURES

- 16-02-19- Permission to build approved by LDA for extra extension (Annexure 1)
- Internal planning on risk assessment for extending mall and multiplex in Lucknow and assessing fund raising for the project
- LOCK DOWN – FEB 2020 TO SEPTEMBER 2020
- 20-08-20- Applied for CTE with clear area and drawings of extension which included existing operating areas and applying Consent to establish for extension of 70000 sq feet to enable us to start construction. All papers as asked for were submitted on line (Annexure 2)
- 4-11-20- CTE received from UPCCB (Annexure 3)
- Post getting CTE, we started planning for the project work and appointed team to plan for creating extra STP and water tanks as per CTE which required dismantling of the existing underground STP and water tanks in extension area.
- On our own accord, checking internally, we also felt that we should apply for EC so we compiled all papers and submitted online before so as we have no hinderances in obtaining CTO and start operations, which is normal norm as CTO is more important for any business after investing huge capital in construction.
- LOCK DOWN APRIL 21 – MAY 21 and due to glitches in website of EC during this period the matter could not progress
- 29-06-21- we applied for EC, also attached site photographs and work done at the same time assuring that no built-up area or construction was undertaken
- Lawyer Arvind Rai wrote to departments but he did not address to us so we could not know the content of the letter. We were told to stop any kind of work and not knowing reason. He later called us for ransom and threatened to stop our project and stalling EC.
- We stopped all minor work on 05-07-21 in order not to antagonize administration. Also since there was no construction work, we felt we would be given fair hearing and early closure for the matter.
- 09-07-21 – Revoke notice of CTE was served on us (Annexure 4)
- 30-07-21 – Our EC was cleared by committee and forwarded to Authority (Annexure 5)
- 03-08-21 – Deputy Director, MoEFF came to site to inspect the work based on complaint of Lawyer Arvind Rai. No work was being done and site was closed. Madam was given inspection

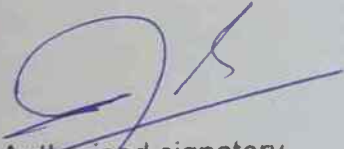
of the entire property and she was given all required papers and we answered all her queries. We were not aware on the inspection report if sent later.

- No progress on our EC clearance till September
- 22-09-21 – We were asked for some extra papers online by the authority, SEIAA, like CTE and CTO which were uploaded and delivered physically as well.
- 04-10 – 21 – Minutes were loaded later. We came to know that rather than getting EC after 95 days, some internal memo by MoEFF was sent on irregularities and "SEIAA opined that the secretariat shall refer the matter to Department of Environment, UP to initiate the prosecution proceedings against the project proponent under Environment (Protection) Act 1986.
- This was absolutely shocking and worrying, as despite waiting and following all guidelines, we were not given EC and subjected to further delay.
- Oct 21 – Nov 21 – We followed at MoEFF and SEIAA offices but file was not sent to MoEFF and hence no decision is made till now.
- 07th December 21 – Our MD and undersigned met Mr Bivash Ranjan and team and were assured of support and early solution.

Sequence of events as they happened are listed above for your convenience and we have followed all steps to the best of our abilities as are stipulated. We have agreed to and adhered to the instructions of MoEFF with sole purpose to start the work at the earliest. We are willing to contribute suitably to the Environment fund as may be found reasonable.

Notwithstanding the fact that we are not in violation of any of the laws, in order to mitigate the situation and expedite the process, we are willing to pay 1% of the project work done in extension or any other nominal penalty as may be imposed (ref Office memorandum dated 7th July 2021 F.No. 22-21/2020-IA.III-Annexure 6), for grant of EC so that we can resume work and fulfill all conditions as stipulated in the EC clearance of committee dated 30-07-21.

Regards


 Authorised signatory
 E-City Entertainment India Pvt Ltd.

Copy of information on meeting to

The Hon'ble Additional Principal & Chief Conservator of Forests (C)

Ministry of Environment, Forest and Climate Change, Aliganj,, Lucknow -226020

Cc to -

1. Chairman, UPCCB
2. Member Secretary, UPCCB
3. Chief Environment Officer, UPCCB
4. Chairman SEIAA U.P. LUCKNOW
5. Chairman SEAC I & II U.P. LUCKNOW
6. Joint Secretary MoEF & CC, New Delhi





PURCHASE ORDER

PO No 9000067533 Date 26.12.2019
PR No 9000005969
Currency: INR

BILLED FROM
ROSTFREI STEELS PVT. LTD. [914851/9700]
G-113, SITE-V, SURAJPUR, INDUSTRIAL AREA
GREATER NOIDA, GAUTAM BUDDHA NAGAR 201306
India
State Region code :Uttar Pradesh
GSTN / Unique Number :

SHIPPED FROM
ROSTFREI STEELS PVT. LTD. [914851/9700]
G-113, SITE-V, SURAJPUR, INDUSTRIAL AREA
GREATER NOIDA, GAUTAM BUDDHA NAGAR 201306
India
State Region code :Uttar Pradesh
GSTN / Unique Number :

Sl.	Material / Service Description	UoM	Qty	Rate	Discount/ Others	Taxes/Duties	Amount
1	Domestic Water Tank 4.9 x 3.20 Mtr. HSNCode:7309	EA	2.000	359,800.00		CGST :9.00 %	849,128.00
2	Fire Water Tank 4.9 x 2.10 Mtr. HSNCode:7309	EA	3.000	265,670.00		SGST :9.00 % CGST :9.00 %	940,471.80
3	Domestic Water Tank 7.9 x 3.20 Mtr. HSNCode:7309	EA	2.000	640,200.00		SGST :9.00 % CGST :9.00 %	1,510,872.00
4	Domestic Water Tank 7.9 x 2.10 Mtr. HSNCode:7309	EA	1.000	422,990.00		SGST :9.00 % CGST :9.00 %	499,128.20

Amount in Words:- Rupee thirty-seven lakh ninety-nine thousand six hundred only **Total Amount:** INR3,799,600.00

Total CGST:INR 289,800.00

Total SGST:INR 289,800.00

E & O.E.

Terms & Conditions:

Delivery Date

26.12.2019

Delivery Address:

LUCKNOW FR ECRL FUN REPUBLIC, NEAR ELDECO GREEN MAIN RING ROAD, GOMTI NAGAR LUCKNOW

226010 Uttar Pradesh India State Region code :Uttar Pradesh GSTN:09AAJCS5879F1ZQ BP : BP24

Price Basis :

Supply of Rostfrei Zinalume Tanks (Fire , Raw and Domestic Water Tank)

Zinalume steel #TATA BLUESCOPE (Natural Colour) as per your Quotation



PURCHASE ORDER

PO No 9000067533 Date 26.12.2019

no. RSPL/ ECREL /Fire Tank/SB-421(Final-3) and final discounted offer :

1) Domestic Water Tank 4.9 x 3.20 Mr. (60313 Ltr.) - Qty. 02 Nos. @

Rs 3,59,800/-

2) Fire Water Tank 4.9 x 2.10 Mr. (39580 Ltr.) - Qty. 03 Nos. @ Rs 2

,65,670/-

3) Domestic Water Tank 7.9 x 3.20 Mr. (156774 Ltr.) - Qty. 02 Nos. @

Rs 6,40,200/-

4) Domestic Water Tank 7.9 x 2.10 Mr. (102883 Ltr.) - Qty. 01 Nos. @

Rs 4,22,990/-

Inclusion :

Transportation , all material loading , unloading and shifting of material, external ladders, internal ladders, Level indicators each tank ...Liner as per required per tank, nozzles Manhole, Anti vortex for fire tank, Air vent on roof per tank, Installation and supervision, Drawing and detail of civil foundations and tanks. All components as per approved drawing. Cost of Supervision Charges + Lodging boarding. Airfare and local conveyance for supervisor+ Tools and tackles for tank installation".....

Exclusion :

Civil foundations, Water for hydro test / commissioning,,
Power supply at site, Licence/ permit/ authorization if required any...
space for storage of material.

Payment Terms : Supply - 10 % advance + GST against ABG (valid till delivery of tanks)
+ Balance 80% + GST against PI when tanks are ready for despatch after inspection . Balance 10 % after successful installation.

Delivery Terms : 4-5 weeks from the date of receipt of advance.

Packing & Forwarding : Inclusive

Insurance : Inclusive

Freight : Inclusive.

Handling / Others : Inclusive . All material loading , unloading and shifting of material will be ROSTFREL scope of work. Place for storage will be provided by ECREL

Warrant / Guarantee : 3 years from the date of successful installation and commissioning

General Terms : S.No. Product/Component Details Makes/Brands(To be Approved by ECREL)

1)Galvalume wall sheet Tata Bluescope/Dongue/JSW

2 Galvalume roof sheet Tata Bluescope/Dongue/JSW

3 Galvanised Steel Sheets JSW/Posco/Dongue

4 PVC Geomembrane Liner SRF/Sieon/Ferrari

5 HDPE Geomembrane Liner Owens Corning

6 Hex Nut Bolts 8.8 grade TWf/Unbrako(DFL)/TVS sundaram.



WORK ORDER

PO No	9200011753	Date	25.01.2021
Version	1	Date	25.01.2021
PR No	9000006426		
Currency	INR		

BILLED FROM
EMERGING ENVIRO-TECH SOLUTION & SERVICES PVT.
LTD[903376/9700]
2ND FLOOR, 21, RING ROAD,
KHURRAM NAGAR, LUCKNOW 226022
India
State Region code :Uttar Pradesh
GSTN/ Unique Number :09AAECE1829J1ZI
Email:emergingenviro@gmail.com

SHIPPED FROM
EMERGING ENVIRO-TECH SOLUTION & SERVICES PVT.
LTD[903376/9700]
2ND FLOOR, 21, RING ROAD,
KHURRAM NAGAR, LUCKNOW 226022
India
State Region code :Uttar Pradesh
GSTN/ Unique Number :09AAECE1829J1ZI

Sl.	Material / Service Description	UoM	Qty	Rate	Discount/ Others	Taxes/Duties	Amount
2	SITC of Rain Water Harvesting System					SGST-ND:9.00 %	
2	SITC of Rain Water Harvesting System					CGST-ND:9.00 %	
1	Design & Drawing charges HSNCode:9983	EA	1.000	10,000.00			11,800.00
2	Earth work-excavation Depth up to 1.5m HSNCode:	M3	234.000	95.00			26,231.00
3	Earth work-excavation Depth 1.5m to 3 M HSNCode:	M3	142.000	95.00			15,918.00
4	Earth work-excavation Depth 3M to 4.5 M HSNCode:	M3	103.000	160.00			19,446.00
5	Plain Cement Concrete (PCC)-1:4:8 HSNCode 6808	M3	2.500	4,200.00			12,390.00
6	Filling of available excavated Earth HSNCode:	M3	340.000	65.00			26,078.00
7	Brick Work with common burnt clay F.P.S. HSNCode:	M3	57.547	5,800.00			393,852.00
8	12 mm cement plaster of mix: 1:5 HSNCode:	M2	348.000	225.00			92,394.00
9	Boring in Soil - Upto 300 mm dia HSNCode:	M	50.000	725.00			42,775.00
10	SITC PVC (RMS) Pipes with Ribs 150mm HSNCode:	M	50.000	850.00			50,150.00
11	Supply & Filling Gravels of size 5to10mm HSNCode:	M3	4.500	2,200.00			11,682.00
12	Supply Filling stone Boulders 5to 20cm HSNCode:	M3	4.500	2,100.00			11,151.00
13	Supply & Filling Coarse Sand 2 to4mm pit HSNCode:	M3	4.500	2,200.00			11,682.00
14	Supply & Filling Pea Gravels 4.25 to 6mm HSNCode:	KG	2,531.000	14.00			41,812.00
15	P&F Bail Plug/ Bottom plug 150mm dia HSNCode:	SET	1.000	3,200.00			3,776.00
16	P&F MS Foot Rest in Harvesting Chamber HSNCode:	EA	55.000	125.00			8,113.00
17	P&F Cast Iron Manhole Cover & Frame HSNCode:	EA	7.000	3,000.00			24,780.00
18	Reinforcement of RCC roof cover (KG) HSNCode:	KG	457.000	65.00			35,052.00
19	Shuttering work HSNCode:	M2	23.080	480.00			13,073.00
20	Providing and laying M-25 Slab concrete HSNCode:	EA	5.000	5,975.00			35,253.00

Amount in words :- Rupee eight lakh eighty-seven thousand four hundred seven and paise twenty only

TotalAmount: INR887,407.20

Total SGST-ND:INR 67,683.60

Total CGST-ND:INR 67,683.60

E & O.E.

Terms & Conditions:



WORK ORDER

PO No 9200011753 DATE 25.01.2021

Service Completion Date	08.01.2021
Service Execution Address	Lucknow FR ECRLFUN REPUBLIC, NEAR ELDECO GREENMAIN RING ROAD, GOMTI NAGARLUCKNOW Uttar Pradesh India 226010 State Region code :Uttar Pradesh GSTN-09AAJCS5879F1ZQ BP: BP24
Price Basis	DESIGN, DRAWING, CONSTRUCTION, SUPPLY, TESTING and COMMISSIONING OF RAIN WATER HARVESTING SYSTEM. Detail qty. and rate as per WO and Annexure I which attached with this WO.
Payment Terms	50% payment as mobilization advance against PI and PO acceptance. 30% payment after completion of boring work 20% payment after completion of work.
Delivery Terms	work to be complete within 25 days from the issue date of WO.
Packing & Forwarding	Inclusive
Insurance	All the required insurance policies to be taken viz. CAR policy, workman compensation policy, third party liability policy and all statutory labour rules and regulation shall be complied with. ANY INJURY OR LOSS TO LABOUR DURING WORK TOTAL RESPONSIBILITY OF CONTRACTOR (M/s. EMERGING ENVIRO-TECH SOLUTION and SERVICES Pvt. Ltd.) E-CITY (FUN Republic) NOT RESPONSIBLE OR TO PAY ANY DAMAGE LOSS TO ANY LABOUR DURING WORK.
Freight	Cost for Material movement from floor to floor and Place to place as per requirement of work is included in basic rate equipment as required for completion of the job work shall be installed and operated by the vendor
General Terms	Any rejection due to quality specification, difference from drawing, workmanship will be in contractor account. No labour hutment is allowed on site the vendor to make necessary requirement on his own.

Prepared by

Verified by

Authorized by



WORK ORDER

PO No	9200011102	Date	22.10.2019
Version	3	Date	22.10.2019
PR No	9000005828		
Currency	INR		

BILLED FROM

Nirmal Paryavaran [903319/9700]
LGF:91-92, Khazana Commercial Complex
Ashiyana, Lucknow, 226012
India
State Region code :Uttar Pradesh
GSTN/ Unique Number :09ATZPS2859P1Z5
Email:nirmalparavaran@gmail.com

SHIPPED FROM

Nirmal Paryavaran [903319/9700]
LGF:91-92, Khazana Commercial Complex
Ashiyana, Lucknow, 226012
India
State Region code :Uttar Pradesh
GSTN/ Unique Number :09ATZPS2859P1Z5

Sl.	Material / Service Description	UoM	Qty	Rate	Discount/ Others	Taxes/Duties	Amount
1	SITC 300 KLD Plant at FR Lucknow					CGST :9.00 %	
1	SITC 300 KLD Plant at FR Lucknow					SGST :9.00 %	
1	SITC SS Coarse Screen&Lifting Arrangemen HSNCode:	EA	2.000	7,500.00			17,700.00
2	SITC MS Hot Dip Galvanized Puddle Flange HSNCode:	EA	8.000	7,500.00			70,800.00
3	SITC Plastic Step/Foot Rest 300mm HSNCode:	EA	1.000	15,000.00			17,700.00
4	SITC CI MSEP Rectangular Manhole Cover HSNCode:	EA	3.000	6,666.67			23,600.00
5	100mmVent Pipewith Mosquito Proof Gratin HSNCode:	EA	1.000	5,000.00			5,900.00
6	SITC ElectronicType Level Controller STP HSNCode:	EA	3.000	13,333.33			47,200.00
7	SITC Sight Tube with Isolation Valve HSNCode:	EA	1.000	10,000.00			11,800.00
8	Submersible Mixer for Mixing in Anoxic HSNCode:	EA	1.000	28,000.00			33,040.00
9	ITC-Submersible Sewage Pump (Raw Sewage) HSNCode:	EA	1.000	6,000.00			7,080.00
10	ITC - Submersible Sewage Pump (Sum Tank) HSNCode:	EA	1.000	6,000.00			7,080.00
11	AirBlower Equilisation Sludge&Anoxic Tank HSNCode:	EA	1.000	280,000.00			330,400.00
12	Air Piping PVC Pipe Dropper & GI Header HSNCode:	EA	1.000	120,000.00			141,600.00
13	Self Clearing Type Air Dispersion System HSNCode:	EA	1.000	110,000.00			129,800.00
14	SITC MBBR Media Consisting- Virgin PE/PP HSNCode:	EA	1.000	258,000.00			304,440.00
15	Bronze ballValve&Air Dispersion Grid STP HSNCode:	EA	1.000	60,000.00			70,800.00
16	P&F All Piping & Isolation Valve - STP HSNCode:	EA	1.000	160,000.00			188,800.00
17	ITC- Filter Feed Pump Capacity 22.5 m3/h HSNCode:	EA	1.000	6,000.00			7,080.00
18	ITC-Flushing Water Transfer Pump C:15m3/h HSNCode:	EA	1.000	6,000.00			7,080.00
19	ITC-Irrigation pumps 1 working 1 Standby HSNCode:	EA	1.000	6,000.00			7,080.00
20	ITC-Sludge Recirculation Pump1+1 Standby HSNCode:	EA	1.000	6,000.00			7,080.00
21	SITC Self Supported Sand Filter 1800L/Hr HSNCode:	EA	1.000	210,000.00			247,800.00
22	SITC Self Supported Sand Filter 1500L/Hr HSNCode:	EA	1.000	225,000.00			265,500.00
23	SITC Dosing System HDPE Tank 100 Ltr. HSNCode:	EA	1.000	18,000.00			21,240.00
24	SITC UV Unit Flow Rate 90 LPM HSNCode:	EA	1.000	345,000.00			407,100.00
25	SITC Basket Type Centrifuge 300KLD Disch HSNCode:	EA	1.000	340,000.00			401,200.00
26	Electo Magnetic Flow Meter 300KLD Capaci HSNCode:	EA	1.000	45,000.00			53,100.00
27	Approval & Consent from pollution board HSNCode:	EA	1.000	110,000.00			129,800.00
28	Bypass Arrangement During STP Maintenanc HSNCode:	EA	1.000	0.01			0.00



WORK ORDER

PO No

9200011102

DATE

22.10.2019

Sl.	Material / Service Description	UoM	Qty	Rate	Discount/ Others	Taxes/Duties	Amount
29	Constructing Anoxic Tank Volume - 30 M3 HSNCode:	EA	1.000	225,000.00			265,500.00
30	Constructing MBBR Reactors Volume-28 M3 HSNCode:	EA	2.000	120,000.00			283,200.00
31	Making Secondary Tube Settler Tank V-26M3 HSNCode:	EA	1.000	195,000.00			230,100.00
32	Constructing Sludge Holding Tank V-15 M3 HSNCode:	EA	1.000	135,000.00			159,300.00
33	Making Filter Feed Water Tank V- 30 M3 HSNCode:	EA	1.000	225,000.00			265,500.00
34	Constructing Clear Water Tank V- 50 M3 HSNCode:	EA	1.000	400,000.00			472,000.00
35	SITC MCC (STP Motor Control Centre) HSNCode:	EA	1.000	368,000.00			434,240.00
36	RCC Foundation 17Mx3Mx200mm Thick HSNCode:	EA	1.000	0.01			0.00

Amount in words :- Rupee fifty lakh seventy-one thousand six hundred forty and paise four only

Total Amount: INR 5,071,640.04

Total CGST: INR 386,820.01

Total SGST: INR 386,820.01

E & O.E.

Terms & Conditions:

Service Completion Date

21.10.2019

Service Execution Address

Lucknow FR ECRL FUN REPUBLIC, NEAR ELDECO GREENMAIN RING ROAD, GOMTI NAGAR LUCKNOW
Uttar Pradesh India 226010 State Region code : Uttar Pradesh GSTN: 09AAJCS5879F1ZQ BP: BP24

Price Basis :

Design, supplying, installing, testing and commissioning of Sewage

Treatment Plant of 300 KLD

of 300 KLD STP Plant at our Lucknow Project site Detail BOQ as per
attached annexure I.

After installation, testing and Commissioning of 300 KLD STP plant the
operational running cost to be done by Contractor at below Rate :

Rs. 30000/- Per Month for 12 months (1 Year) plus Taxes (Billing and
payment 100% on one month billing cycle) in which include cost of two
STP Plant Operator Plus One reliever

Chemical Supply for maintenance of STP plant at Below rate :

1) Microbit lift # Qty. 0.4 gallon (1.514165 Ltr.) @ LS cost 3500/-
for a month

2) Sodium Hypo Chloride # Qty. 120 Ltr. require for 1 Months @ LS 2400/-
(20/- Per Ltr)

Payment Terms :

30% against PO acceptance and PI

40% against delivery of all material

15% after installation, commissioning and Certification

15% as Retention which will release after getting NOC from Environment
authority

Delivery Terms :

5 to 6 weeks from order and advance issue date.

Prepared by

Verified by

Authorized by



WORK ORDER

PO No

9200011102

DATE

22.10.2019

Packing & Forwarding :	Inclusive
Insurance :	All the required insurance policies to be taken viz. CAR policy, workman compensation policy, third party liability policy and all statutory labour rules and regulation shall be complied with. ANY INJURY OR LOSS TO LABOUR DURING WORK TOTAL RESPONSIBILITY OF CONTRACTOR (M/s. Nirmal Paryavaran) E-CITY (FUN Republic NOT RESPONSIBLE OR TO PAY ANY DAMAGE LOSS TO ANY LABOUR DURING WORK).
Freight :	Cost for Material movement from floor to floor and Place to place as per requirement of work is included in basic rate equipment as required for completion of the job work shall be installed and operated by the vendor
Warranty / Guarantee :	Standard 1 year warranty for all equipment supplied by contractor. Also After installation, testing and Commissioning of 300 KLD STP plant the operational running cost to be done by Contractor at below Rate : Rs. 30000/- Per Month for 12 months (1 Year) plus Taxes (Billing and payment 100% on one month billing cycle) in which include cost of two STP Plant Operator Plus One reliever Chemical Supply for maintenance of STP plant at Below rate : 1), Microbit lift - Qty. 0.4 gallon (1.514165 Ltr.) @ LS cost 3500/- for a month 2), Sodium Hypo Chloride - Qty 120 Ltr. For Months @ LS 2400/- (20/- Per Ltr)
General Terms :	Any rejection due to quality specification, difference from drawing, workmanship will be in contractor account. No labour hutment is allowed on site the vendor to make necessary requirement on his own.
Special Terms :	immediately on receiving the said order the vendor to give a schedule of timelines for the said works along with manpower deployment chart as agreed with client.

Prepared by

Verified by

Authorized by



WORK ORDER

PO No 9200011102 DATE 22.10.2019

- a) GSTN Number : GSTN:09AAJCS5879F1ZQ
- b) Kindly forward us the copy of the purchase order duly signed or order acknowledgement indicating acceptance of the terms and commitments to deliver goods as specified.
- c) Kindly ensure that purchase order number is mentioned on all challans/invoices and stamped by our security at the time of delivery.
- d) Kindly ensure to mention Service Tax/Pan/VAT/SSI/GSTN registration Nos which are mandatory for all bills.
- e) Effective credit period will be calculated from the date of submission of the bills.
- f) This is a system generated Purchase Order document and does not need a physical signature.
- g) Kindly ensure to mention our GSTN number which is mandatory for us to accept all your bills.
- h) The courts in Mumbai shall have exclusive jurisdiction to all matters arising out of this PO.

Kindly ensure all bills with necessary supporting are submitted to the Bill Desk.

Prepared by

Verified by

Authorized by



E City Real Estate Pvt Ltd



WORK ORDER

PO No 9200011993 Date 26.05.2021
PR No 9000006076
Currency INR

BILLED FROM
PAHAL ASSOCIATE [903097/9700]
3/29 VIBHAV KHAND GOMTI NAGAR
Lucknow 226010
India
State Region code :Uttar Pradesh
GSTN/ Unique Number :09ALSPY7495G1ZV

SHIPPED FROM
PAHAL ASSOCIATE [903097/9700]
3/29 VIBHAV KHAND GOMTI NAGAR
Lucknow 226010
India
State Region code :Uttar Pradesh
GSTN/ Unique Number :09ALSPY7495G1ZV

Sl.	Material / Service Description	UoM	Qty	Rate	Discount/ Others	Taxes/Duties	Amount
1	RCC Dismantling Work - Phase III					SGST-ND:9.00 %	
1	RCC Dismantling Work - Phase III					CGST-ND:9.00 %	
1	RCC Dismantling Work - Phase I HSNCode:	M3	320.000	2,000.00			755,200.00
Amount in words :- Rupee seven lakh fifty-five thousand two hundred only				TotalAmount:		INR755,200.00	
				Total SGST-ND:INR		57,600.00	
				Total CGST-ND:INR		57,600.00	
E & O.E.							

Terms & Conditions:

Service Completion Date 26.05.2021

Service Execution Address Lucknow FR ECRLFUN REPUBLIC, NEAR ELDECO GREENMAIN RING ROAD, GOMTI NAGARLUCKNOW
Uttar Pradesh India 226010 State Region code :Uttar Pradesh GSTN:09AAJCS5879F1ZQ BP: BP24

Price Basis Demolition of breaking RCC by JCB breaker along with debris removal from the same to be carried out for Extended basement and water tank area
(Phase-3 underground RCC structure dismantling), detail qty. as below :
RCC Dismantling Work in underground RCC structure - Phase III - Qty 320 cum @ 2000/- (Previous rate was 1800/- which now change in Pahse III to 2000/- this due to increase in diesel rate)
NOTE: The same need to be done as per drawing and as per site incharge instruction

Payment Terms : 100% after completion of work

Delivery Terms : 10 to 15 days from issue date fo WO

Insurance : All the required insurance policies to be taken viz. CAR policy, workman compensation policy, third party liability policy and all statutory labour rules and regulation shall be complied with
ANY INJURY OR LOSS TO LABOUR DURING WORK TOTAL RESPONSIBILITY OF CONTRACTOR (PAHAL ASSOCIATE)
E-CITY (FUN Republic NOT RESPONSIBLE OR TO PAY ANY DAMAGE LOSS TO ANY LABOUR DURING WORK)



WORK ORDER

PO No 9200011993 DATE 26.05.2021

General Terms : Any rejection due to quality, workmanship will be in contractor account

- a) GSTN Number : GSTN:09AAJCS5879F1ZQ
- b) Kindly forward us the copy of the purchase order duly signed or order acknowledgement indicating acceptance of the terms and commitments to deliver goods as specified.
- c) Kindly ensure that purchase order number is mentioned on all challans/invoices and stamped by our security at the time of delivery.
- d) Kindly ensure to mention Service Tax/Pan/VAT/SSI/GSTN registration Nos which are mandatory for all bills.
- e) Effective credit period will be calculated from the date of submission of the bills.
- f) This is a system generated Purchase Order document and does not need a physical signature.
- g) Kindly ensure to mention our GSTN number which is mandatory for us to accept all your bills.
- h) The courts in Mumbai shall have exclusive jurisdiction to all matters arising out of this PO.

Kindly ensure all bills with necessary supporting are submitted to the Bill Desk.

Prepared by

Verified by

Authorized by

ANNEXURE - E

Environment Clearance

State Level Environment Impact Assessment Authority, U.P.

HOME ABOUT US PROJECTS AUTHORITY COMMITTEE NOTIFICATIONS GUIDELINES

Login

Project Detail

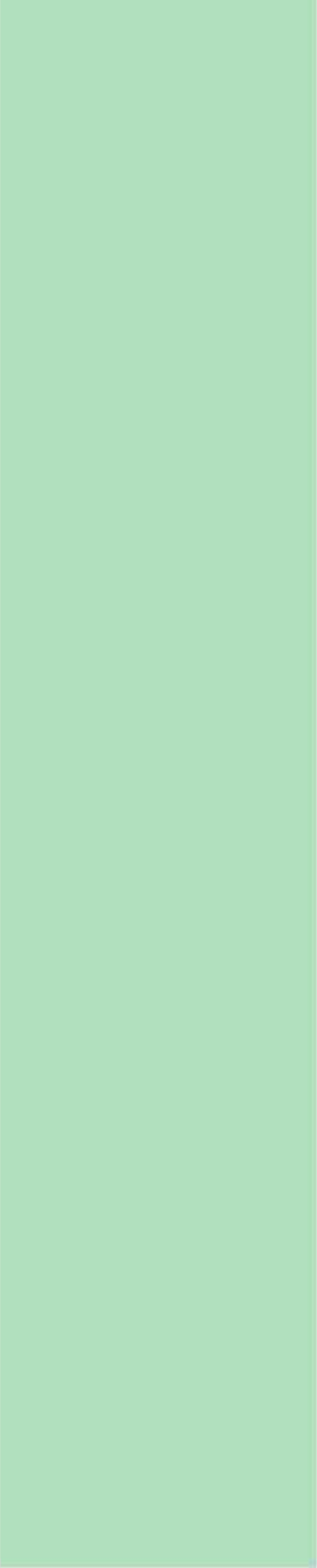
Project No:	6414	Project Name :	Proposed Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 119 (Part), Bhikharnagar, Gomti Nagar, District- Lucknow, U.P., M/s E-City Entertainment (India) Pvt. Ltd.	ProjectAddress:	Proposed Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 119 (Part), Bhikharnagar, Gomti Nagar, District- Lucknow, U.P., M/s E-City Entertainment (India) Pvt. Ltd.
Proponent Name:	Shri Vikas Katoch, GM, R/o- Fun Republic Mall, Near Eldeco Greens, Gomti Nagar, District- Lucknow, U.P., M/s E-City Entertainment (India) Pvt. Ltd.	Proponent Address:	Shri Vikas Katoch, GM, R/o- Fun Republic Mall, Near Eldeco Greens, Gomti Nagar, District- Lucknow, U.P., M/s E-City Entertainment (India) Pvt. Ltd.	City:	Lucknow
Phone No:		Mobile No:		Email:	
Category:	8(a) - Building and Construction projects	AuthorityReceiptDate		CommitteeReceiptDate	29/06/2021
PublicHearingDate:		FinalEIADate:			
AnyComments:					
Letter List Related to Project					
Committee Meeting List of Project					
Authority Meeting List of Project					
Final Comments:					
Final Status:	EC Issued				
Compliance Status:					

To Open, Please Click Below Link

Status Letters

64147202206141251.pdf

Minutes of joint SEIAA/SEAC meeting dated 1/2021
Transfer DEIAA
Int Notice to the project proponent for pending cases since 06 months
TRANSFER
IC NOTICE
Inturtant Notice for Brick Earth/Soil
g
meeting minutes of dated on 1/2020
meeting minutes of SEIAA/SEAC
meeting minutes dated 30/11/2019
meeting minutes dated 23/10/2019
ed Response Action Plan (GRAP) ication
ed Response Action Plan (GRAP) Table
500mt Cluster Certificate
e Order Regarding Regional EIA
meeting minutes regarding Cold age, Agra
ed format for 500 m cluster certificate
rs in OA 21/2014 Vardhman Kaushik - 3
Orders in OA 21/2014 Vardhman hik - Part-2
Orders in OA 21/2014 Vardhman hik-Part-1
c Notice



**Legal Notice regarding Illegal Construction going on without Prior Environment Clearance****From :** rudrarvind@gmail.com

Mon, Jul 05, 2021 10:15 AM

Subject : Legal Notice regarding Illegal Construction going on without Prior Environment Clearance

1 attachment

To : IRO, Lucknow <rocz.lko-mef@nic.in>, ms@uppcb.in, chairman seiaa up <chairman.seiaa.up@gmail.com>, doeuplko@yahoo.com, chairman seac 1 <chairman.seac.1@gmail.com>, chairman seac two <chairman.seac.two@gmail.com>, Shri R P Gupta <secy-moef@nic.in>

Respected sir,

Kindly find the attachment

--

Regards,
Arvind Kumar Rai
Advocate, High Court/NGT
Allahabad-211002
Mob No.9793027778

Notice Additional conservator.pdf

463 KB

Ew
f

06/07

Matter pertain to district Lucknow,
which is looking by Dr. Pooch, Sec. C.

35
6/7

Pooch

RV

39
Please put up this public complaint
in the hands.

From :- Arvind Kumar Rai
Advocate High Court Allahabad/
National Green Tribunal, New Delhi
Chamber No:-159-A New Building High Court
Allahabad -211001
Mob. No. 9793027778

Dated: 05.07.2021

To,
The Additional Chief Conservator of Forest (C)
Ministry of Environment, Forest & Climate Change
Regional office (CZ) kendriya Bhawan 5th Floor, Sector -H Aliganj
Lucknow U.P.- 226020
Email:- rocz.lko-mef@nic.in

Subject:- Regarding restrain to illegal construction going on without Prior Environment Clearance

LEGAL NOTICE

To the Respected Additional Chief Conservator of Forest (C) Regional Office Lucknow.

As a legal Adviser of an NGO Paryavaran Sena, I am notifying you as follows:-

1. That I have acknowledged through official website ocmms.nic.in that CTE for Project E city Entertainment India Pvt Ltd located at Opposite Paryatan Bhawan Industrial Area Gomtinagar Lucknow 226001 has been granted on dated 04.11.2020 by Chief Environmental Officer Circle 5.
2. That according to the project proponent total area of the plot is 15000 sqm and he asked for expansion of 70000sqft approximately 6503sqm.
3. That it is an incomplete CTE for any Expansion project as it does not declare previous project details over which expansion is proposed.
4. That the CTE states that the project shall comply with EP Act provisions, yet it does not care to find out in its details that after proposed expansion, the project will be covered under EIA notification 2006 and will be obliged to seek environmental clearance before starting any construction work.

5. That it is pertinent to mention here that existing project built up area is about 18000sqm and asking for expansion of approximately 6503 sqm, in this way total built up area will be above 20000sqm, if he will make three storey building the built up area of the expanded project will be 19500sqm in this way total built up area will be approximately 37000 sqm.
6. That EIA Notification 2006 issued under EP ACT 1986, clearly states as under "*Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity: (i) All new projects or activities listed in the Schedule to this notification; (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization; (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.*"
7. That at the time of granting CTE, CEO circle -5 U.P. Pollution Control Board Lucknow have not clubbed the existing project built up area deliberately.
8. That it is an intentional violation of EP act 1986 by issuing an incomplete and insufficient CTE and CTO without mentioning and assessing about complete project details after proposed expansion and to help Project Proponent in avoiding EC requirements.
9. That it is important to mention here that I have sent a legal notice to CEO-5 & Regional Officer U.P. Pollution Control Board Lucknow as well as Director of Environment Directorate on dated 24 June 2021 through email as well as registered speed post.

10. That thereafter project proponent has applied for Environment Clearance on dated 29 June 2021.
11. That illegal act of Construction is still going on without the prior Environment Clearance which is totally against the EIA Notification 2006 which is issued under EP Act 1986.
12. That it is noteworthy Project Proponent has constructed Basement without prior Environment clearance which is an offence under section 15 of EP Act 1986 for kind perusal Section 15 of EP Act 1986 is being quoted :- *PENALTY FOR CONTRAVENTION OF THE PROVISIONS OF THE ACT AND THE RULES, ORDERS AND DIRECTIONS.- (1) Whoever fails to comply with or contravenes any of the provisions of this Act, or the rules made or orders or directions issued thereunder, shall, in respect of each such failure or contravention, be punishable with imprisonment for a term which may extend to five years with fine which may extend to one lakh rupees, or with both, and in case the failure or contravention continues, with additional fine which may extend to five thousand rupees for every day during which such failure or contravention continues after the conviction for the first such failure or contravention.*
- (2) If the failure or contravention referred to in sub-section (1) continues beyond a period of one year after the date of conviction, the offender shall be punishable with imprisonment for a term which may extend to seven years.*
13. That I am sorry to say this no action has been taken by the officials informed regarding illegal construction which is still going on, in this way the officials are also committing an offence under section 17 of EP Act 1986, Section 17 of EP Act is quoted here for kind perusal :-
- 17. OFFENCES BY GOVERNMENT DEPARTMENTS.- (1) Where an offence under this Act has been committed by any Department of Government, the Head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly. Provided that nothing contained in this section*

shall render such Head of the Department liable to any punishment if he proves that the offence was committed without his knowledge or that he exercise all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the Head of the Department, such officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

14. That Section 3 Clause 2 Sub clause (X) empowers the authority inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, officers or persons as it may consider necessary to take steps for the prevention, control and abatement of environmental pollution.

15. That Clause 3 of Section 3 states as follows:- (3) *The Central Government may, if it considers it necessary or expedient so to do for the purpose of this Act, by order, published in the Official Gazette, constitute an authority or authorities by such name or names as may be specified in the order for the purpose of exercising and performing such of the powers and functions (including the power to issue directions under section 5) of the Central Government under this Act and for taking measures with respect to such of the matters referred to in sub-section (2) as may be mentioned in the order and subject to the supervision and control of the Central Government and the provisions of such order, such authority or authorities may exercise the powers or perform the functions or take the measures so mentioned in the order as if such authority or authorities had been empowered by this Act to exercise those powers or perform those functions or take such measures.*

16. That be pleased to Restrain the illegal construction forth with, and penalize the project proponent who has constructed Basement illegally without prior Environment Clearance, otherwise I would be compelled to knock on the door of NGT. Section 28 of the NGT Act 2010 states as follows:- **28 Offences by Government Department :-** (1) *Where any Department of the Government fails to comply with any order or award or decision of the Tribunal under this Act, the Head of the Department shall be deemed to be guilty of such failure and shall be liable to be proceeded against for having committed an offence under this Act and punished accordingly:*

Provided that nothing contained in this section shall render such Head of the Department liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

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Copy:-

- 1. Member Secretary U.P. Pollution Control Board Lucknow.**
- 2. Chairman SEIAA U.P. Lucknow.**
- 3. Chairman SEAC I & II U.P. Lucknow.**
- 4. Secretary MoEF&CC New Delhi.**

Regards,

Arvind Kumar Rai
(Advocate)NGT

26th June 2021

To,
Member Secretary,
State Environmental Impact Assessment Authority (SEIAA),
Directorate, Government of Uttar Pradesh
Vineet Khand - 1, Gomti Nagar,
Lucknow - 226010

SUBJECT: Environment Clearance for Proposed expansion of Multiplex and commercial complex building (Fun Republic) at Khasra no - 103 (Part), 104(Part), 105 (Part), 106 (Part), 116(Part), 117(Part), 118(Part), 199 (Part), Bhikhamnagar, Gomtinagar Nagar, Lucknow, Uttar Pradesh by M/s E-City Entertainment (India) Pvt. Ltd. (Fun Republic Mall) Submission of Environment Clearance application regarding.

Dear Sir

This is with reference to the aforesaid subject, we hereby submit the application (**Form - 1, Form - 1A & Conceptual Plan**) for obtaining Environmental Clearance from SEIAA, UP for our proposed Multiplex and commercial complex building (Fun Republic) at Khasra no - 103 (Part), 104(Part), 105 (Part), 106 (Part), 116(Part), 117(Part), 118(Part), 199 (Part), Bhikhamnagar, Gomtinagar Nagar, Lucknow, Uttar Pradesh. As per Notification dated 14th September, 2006 and as amended on time to time for above said project.

Please find enclosed the following documents in this regard:

1. Form 1
2. form 1A
3. Conceptual Plan

We are requesting you to kindly consider our case for granting Environmental Clearance for the proposed project.

Thanking you.

Yours faithfully,


VIKALP SAXENA
Authorized Signatory
M/s E-City Entertainment (India) Pvt.Ltd.
(Fun Republic Mall)

From :- Arvind Kumar Rai
Advocate High Court Allahabad/
National Green Tribunal, New Delhi
Chamber No:-159-A New Building High Court
Allahabad -211001
Mob. No. 9793027778

Dated: 05.07.2021

To,
The Additional Chief Conservator of Forest (C)
Ministry of Environment, Forest & Climate Change
Regional office (CZ) kendriya Bhawan 5th Floor, Sector -H Aliganj
Lucknow U.P.- 226020
Email:- roc2.lko-mef@nic.in

Subject:- Regarding restrain to illegal construction going on without Prior Environment Clearance

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5. That it is pertinent to mention here that existing project built up area is about 18000sqm and asking for expansion of approximately 6503 sqm, in this way total built up area will be above 20000sqm, if he will make three storey building the built up area of the expanded project will be 19500sqm in this way total built up area will be approximately 37000 sqm.
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Copy:-

1. Member Secretary U.P. Pollution Control Board Lucknow.
2. Chairman SEIAA U.P. Lucknow.
3. Chairman SEAC I & II U.P. Lucknow.
4. Secretary MoEF&CC New Delhi.

Regards,



Arvind Kumar Jaiswal
(Advocate) NGT



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure- G

पत्रांक संख्या- H63229/सी-5/NOC-997/21

दिनांक 09.7.21

पंजीकृत

सेवा में,

मेसर्स ई-सिटी इण्टरटेनमेंट प्रा0लि0,
अपोजिट पर्यटन भवन, इण्डस्ट्रीयल एरिया, गोमती नगर,
लखनऊ।

विषय: इकाई मेसर्स ई-सिटी इण्टरटेनमेंट प्रा0लि0, अपोजिट पर्यटन भवन, इण्डस्ट्रीयल एरिया, गोमती नगर, लखनऊ को बोर्ड के पत्रांक- 95023/UPPCB /Lucknow(LAB)/CTE/Lucknow/2020 दिनांक 04.11.2020 द्वारा जारी स्थापनार्थ सहमति (सी.टी.ई.) के संबंध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। इकाई मेसर्स ई-सिटी इण्टरटेनमेंट प्रा0लि0, अपोजिट पर्यटन भवन, इण्डस्ट्रीयल एरिया, गोमती नगर, लखनऊ को बोर्ड के पत्रांक- 95023/UPPCB /Lucknow(LAB)/CTE/ Lucknow/2020 दिनांक 04.11.2020 द्वारा स्थापनार्थ सहमति प्रमाण-पत्र कुल 70,000.0 वर्ग फिट (6,503.0 वर्ग मीटर) बिल्टअप एरिया हेतु निर्गत की गयी थी।

क्षेत्रीय अधिकारी द्वारा अपने पत्र दिनांक 05.07.2021 द्वारा अवगत कराया गया है कि इकाई द्वारा लखनऊ विकास प्राधिकरण से Approved Drawing Map प्रस्तुत किया गया है, जिसमें अवगत कराया गया है कि संलग्न मानचित्र के अनुसार पूर्व से स्थापित परियोजना का बिल्टअप एरिया 31,728.0 वर्ग मीटर एवं प्रस्तावित निर्माण का कुल बिल्टअप एरिया 6,503.0 वर्ग मीटर जिसका कुल योग 38,231.0 वर्ग मीटर होगा, जो कि 20,000 वर्ग मीटर से अधिक है। इकाई द्वारा पूर्व में स्थापित परियोजना जिसका बिल्टअप एरिया 31,728.0 वर्गमीटर था, उसके संबंध में कोई सूचना सी.टी.ई. आवेदन के साथ नहीं दी गयी थी एवं छद्म तथ्यों के आधार पर 15000 वर्गमीटर भूमि क्षेत्रफल पर कुल बिल्टअप एरिया 6503.0 वर्गमीटर निर्माण कार्य हेतु सी.टी.ई. आवेदन किया गया तथा पूर्व निर्मित क्षेत्रफल (builtup area) 31,720.0 वर्गमीटर को जान बूझ कर नहीं दर्शाया गया। ज्ञातव्य है कि 20000 वर्गमीटर से अधिक बिल्टअप एरिया हेतु EIA अधिसूचना संख्या SO-1533(E) दिनांक 14 सितम्बर, 2006 में वर्णित प्राविधानों के अनुसार पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है।

अतः उपरोक्त से स्पष्ट है कि इकाई द्वारा तथ्यों को छिपाकर स्थापनार्थ सहमति (सी.टी.ई.) प्राप्त की गयी थी। उक्त के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई को बोर्ड के पत्रांक- 95023/UPPCB /Lucknow(LAB)/CTE/Lucknow/2020 दिनांक 04.11.2020 द्वारा जारी स्थापनार्थ सहमति (सी.टी.ई.) को निरस्त की जाती है। साथ ही यह निर्देश दिया जाता है कि इकाई द्वारा EIA अधिसूचना संख्या SO-1533(E) दिनांक 14 सितम्बर, 2006 में वर्णित प्राविधानों के अनुसार परियोजना की नियमानुसार पर्यावरणीय स्वीकृति एवं बोर्ड से स्थापनार्थ सहमति (सी.टी.ई.) प्राप्त करने के पश्चात् ही उक्त स्थल पर निर्माण कार्य किया जाये, अन्यथा उल्लंघन....

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(2)

की दशा में इकाई के विरुद्ध नियमानुसार कार्यवाही की जायेगी, जिसका उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-5

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. राज्य स्तरीय पर्यावरणीय प्रभाव मूल्यांकन प्राधिकरण, पर्यावरण निदेशालय, विनीत खण्ड-1, गोमती नगर, लखनऊ।
2. क्षेत्रीय अधिकारी, उOप्रO प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं एवं उपरोक्त का अनुपालन सुनिश्चित कराने हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त-5

Minutes of 554th SEAC Meeting Dated 30/07/2021

The 554th meeting of SEAC-2 was held in hybrid (physical and virtual) through video conferencing in view of the Corona Virus Disease (Covid-19) on 30/07/2021. Following members participated in the meeting:

- | | | |
|----|-----------------------------|-----------------------------|
| 1. | Dr. Harikesh Bahadur Singh, | Chairman, SEAC-2 |
| 2. | Dr. Amrit Lal Haldar, | Member, SEAC-2 (through VC) |
| 3. | Dr. Dineshwar Prasad Singh, | Member, SEAC-2 (through VC) |
| 4. | Shri Tanzar Ullah Khan, | Member, SEAC-2 |
| 5. | Prof. Jaswant Singh, | Member, SEAC-2 |
| 6. | Dr. Shiv Om Singh, | Member, SEAC-2 |
| 7. | Director, Environment, | Member Secretary, SEAC-2 |

The Chairman welcomed the members to the 554th SEAC meeting which was conducted online. The SEAC-2 unanimously took following decisions on the agenda points discussed in meeting :

1. Common Biomedical Waste Treatment Facility at Khasra No.- 220 at Gram-Ambehta Chand, Tehsil-Rampur Maniharan, Saharanpur, U.P., M/s Greenlee Environmental Solutions. File No. 5507/Proposal No. SIA/UP/MIS/50972/2019

The committee noted that the matter was earlier discussed in 537th SEAC meeting dated 07/04/2021 and directed the project proponent to submit following information:

1. Details of biomedical waste inventory.
2. Photographs with date and time along with geo coordinates.
3. TOR point no. 6, 7, 8, 13, 23, 29 & 33 are not properly addressed.
4. Revised data for analysis of surface water should be provided.
5. Geology of the area to be rechecked and revised.
6. Process detail of ETP.

The project proponent submitted their replies vide letter dated 07/06/2021. A presentation was made by project proponent along with their consultant M/s Shivalik Solid Waste Management Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The Environment clearance is sought for Common Biomedical Waste Treatment Facility at Khasra No. 220, Gram-Ambehta Chand, Tehsil-Rampur Maniharan, Saharanpur, U.P., M/s Greenlee Environmental Solutions.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 160/Parya/SEAC/5507/2019, dated 30/06/2020.
3. Public hearing organized on 02/01/2021. Final EIA report submitted by the project proponent on 23/02/2021.
4. Consent to Establish issued by UPPCB vide letter dated 11/09/2020.
5. Salient features of the project:

Sr. No	Particulars	Description
1.	Brief description of nature of the project	Proposed project of setting up of the Common Bio-medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant. The present proposal is to utilize 4096sq.m. (1Acre) land for setting up of Biomedical Waste Treatment Facility.

30. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022
31. Any litigation pending against the project or land in any court	No
32. 36. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 985/ Khanij M M C- 30
33. Details of Lease Area in approved DSR	Yes, Page No. 54 Sl. No. 48
34. Proposed CER cost	Rs 1,90,000 /-
35. Proposed EMP cost	Rs 6,51,388 /-
36. Length and breadth of Haul Road	Length: 0.872 km, width: 6 m
37. No. of Trees to be Planted	440 plants

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-11

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes.

12. Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199(Part), Bhikhamnagar, Gomti Nagar, Lucknow., Shri Vikas Katoch, M/s E-City Entertainment (India) Pvt. Ltd. File No. 6414/Proposal No. SIA/UP/MIS/217388/2021

The committee noted that Shri Arvind Kumar Rai, Advocate, Hon'ble High Court, Allahabad/Hon'ble NGT, New Delhi sent a legal notice via email on 24/06/2021 to CEO5, UP Pollution Control Board, Lucknow and Regional Officer, UP Pollution Control Board, Lucknow and on 05/07/2021 to The Additional Chief Conservator of Forest, Ministry of Environment, Forest & Climate Change, Regional Office (CZ), Lucknow for Project "E-City Entertainment India Pvt. Ltd." located at Opposite Paryatan Bhawan Industrial Area, Gomti Nagar, Lucknow. Copy of these notices has been sent to Chairman, SEIAA UP, Lucknow and Chairman, SEAC I & II, UP, Lucknow.

In his complaint Shri Arvind Kumar Rai has claimed that Consent to Establish (CTE) has been issued to "E-City Entertainment India Pvt. Ltd." located at Opposite Paryatan Bhawan Industrial Area, Gomti Nagar, Lucknow on 04/11/2020 by CEO5, UP Pollution Control Board, Lucknow which is illegal as it has been issued before obtaining Environment Clearance (EC) for project expansion.

He has mentioned that the existing built up area of the project is about 18000 sqm and proposed expansion of the project is approximately 6503 sqm. After proposed expansion, the total built-up area of the project will be more than 20,000 sqm and Environmental Clearance (EC) is required for the project as per EIA Notification 2006. He has claimed that the Project Proponent has constructed Basement without getting prior Environment clearance which is an offence under section 15 of EP Act, 1986 and considering these facts, the CTE issued to "E-City Entertainment India Pvt. Ltd." located at Opposite Paryatan Bhawan Industrial Area, Gomti Nagar, Lucknow should be revoked.

While assessing the application of "E-City Entertainment India Pvt. Ltd., Lucknow" for granting prior Environmental Clearance for project expansion, the committee went through the legal notice and observed that Shri Arvind Kumar Rai has claimed that M/s E-City Entertainment India Pvt. Ltd., Lucknow has started the construction work of expansion project without getting the prior Environmental Clearance. The committee noted that the project proponent M/s E-City Entertainment India Pvt. Ltd. has submitted an affidavit to SEAC-2 dated 30/07/2021 clearly mentioning that till date they have not started any construction activity at the proposed expansion site. The project proponent submitted the site photographs mentioning the date, time and geo-coordinates of the site in support of no construction affidavit. The committee also observed that issuance of CTO/CTE comes under the purview of UP Pollution Control Board, Lucknow and they are the only competent authority to grant/reject or revoke the CTO/CTE.

In view of above, the committee, after in depth discussion, opined that the affidavit, photographs and Google image submitted by the project proponent does not shows any construction activities on the proposed site. Committee further opined that the complaint has been submitted with some misunderstanding and without proper scrutiny of facts.

A presentation was made by the project proponent along with their consultant M/s Environmental & Technical Research Centre. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199(Part), Bhikhamnagar, Gomti Nagar, Lucknow, U.P., M/s E-City Entertainment (India) Pvt. Ltd.
2. Existing built up area of the project is 46038.650 sqm. After proposed expansion built up area will be 61199.120 sqm. The project having 01 exiting Block on 8th Floor and second proposed block on 4th floor.
3. Salient features of the project:

Facilities	Multiplex Commercial Complex Office
No. of Building Blocks	There will be two blocks (One existing block & One Proposed Block)
Basements	4 No in proposed block
Floor	In Existing block 8 th Floor and proposed block 4 basement + GF+ 4 th Floor.
Total Plot Area	16007.46 sq.m.
Proposed FAR Area after expansion	38406.32 sq.m.
Non FAR Area after expansion	22778.80 sq.m.
Built-up Area after expansion	61199.120 sq.m.
Total Parking Proposed	733 ECS proposed against requirement of 728 ECS
Total population after expansion	9362 persons
Total Project Cost	40 Crores
Energy Conservation	16 % of total demand energy saving by adopting different energy conservation measures.
Maximum Height	Approx.26 m
Proposed Landscape Area	1622.64 sqm (@ 10.13% of the plot area) Number of proposed tree is to be planted : 28
Soil Excavation	23883.8 Cubic Meter
Power Requirement & Source	Existing Power Requirement will be – 2850 (Including Multiplex and commercial Shopping) After expansion power requirement will be 3820 KVA which will be tapped from the concerned Electricity board

Power Backup	Backup of Existing DG sets will be used 1250 KVA (3 Nos.) + 750 KVA (1 No.)=4500 KVA
Water Requirement & Source	Fresh Water: 103 KLD (Borewell) Reuse of treated effluent as received from the STP: 113 KLD. Total Water Requirement: 216 KLD
Sewage treatment & Disposal	The waste water generated from shopping mall and multiplex (i.e. 185 KLD) would be treated in the STP capacity 300 KLD. Recycled water shall be used after tertiary treatment i.e 113 KLD water for flushing & Horticulture
The solid waste generated	1404.38 kg/Day-Municipal waste & 0.8 kg/day -Horticulture waste will be generated , segregated and disposed as per solid waste management Rules 2016 through approved agency for handling & disposal solid waste.
Rain water harvesting pits	02 pits
Connectivity	The proposed site is well connected with road , rail and air network. It is part of Gomti Nagar, Lucknow. Gomti Nagar railway Station: 2.74 Km , NH-28-1.47 km. The nearest Airport Chaudhary Charan Singh Airport, Amausi , Lucknow: 14.09 Km

4. Land use details:

S.No	Land Use	Area (Sqm)	Area (%)
1	Covered Area	8003.73	40
2	Landscape Area	1622.64	10
3	Open Area	6380.79	50
	Total	16007.16	100

5. Comparative area details:

S.No	Particulars	Existing Detail	Proposed Detail	Total after expansion
A	Total Land	16007.46 m ²	No Change	16007.46 m ²
B	Permissible Land Coverage (@ 50% of Plot Area)	8003.73 m ²	No Change	8003.73 m ²
C	Achieved Ground Coverage (@40.6% of the plot area)	5282.46 m ²	1223.36 m ²	6505.82 m ²
D	Total Permissible FAR (Including purchasable FAR @ 2.65)	42019.58 m ²	-	42019.58 m ²
E	Total Proposed FAR	31728.61 m ²	6677.71 m ²	38406.32 m ²
F	Non FAR Area (Basement +Mumty/Machine room + Fire room	14296.04 m ²	8482.76 m ²	22778.80 m ²
G	Number of basement	02 Nos.	04 nos.	4 Nos in proposed block and 02 nos in existing block
H	Basement Area	1481.8 m ²	8388.5 m ²	22570.3 m ²
I	Required Parking	480 ECS	248 ECS	728 ECS
J	Proposed Parking	480 ECS	253 ECS	733 ECS
K	Required Landscape Area	1600 m ²	-	1600 m ²
L	Proposed Landscape Area	1622.64 m ²	-	1622.64 m ²
M	Total Buildup Area	46038.650 m ²	15160.47 m ²	61199.120 m ²

6. The total quantity of water requirement for the proposed Shopping mall with multiplex building is 216 KLD out of which the Fresh Water requirement of 103 KLD would be met from the Bore wells. 185 KLD waste water will be generated from the project which shall be treated in a Sewage Treatment Plant of capacity 300 KLD. Recycled water as received from STP after tertiary treatment i.e. 111 KLD water for flushing and 2 KLD water for the horticulture uses.

7. Parking details:

S. No	Parking Required (As Per Bye Laws)	ECS
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1	Car parking required for shop & office	98 Nos.
2	Car parking required for (Audi 638 Seats)	638/10=64 Nos.
	Total car parking required	162+86=248 nos
	Parking Provided	
3	Car parking provided in 1 st basement	27 Nos.
4	Car parking provided in 2 nd basement	50 Nos.
5	Car parking provided in 3 rd basement	50 Nos.
6	Car parking provided in 4 th basement	51 Nos.
7	Car parking in the open space	75 Nos.
	Total Car Parking Provided	253 Nos.

8. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-12

The committee discussed the matter and recommended grant of environmental clearance on the proposal as above alongwith following conditions:

- I. Charging points for electrical vehicle should be provided in suitable places.
- II. Organic waste convertor should be installed.
- III. The solid waste generated should be properly collected and segregated on site.
- IV. Noise monitoring station should be installed on site.
- V. Energy conservation measures like installation of LEDs/CFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use LEDs and CFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines / rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
- VI. Statutory compliance:
 1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
 2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
 3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 6. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
 7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.

9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

VII. Air quality monitoring and preservation

1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
3. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM25) covering upwind and downwind directions during the construction period.
4. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
5. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
6. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
7. Wet jet shall be provided for grinding and stone cutting.
8. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
9. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.
10. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
11. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
12. For indoor air quality the ventilation provisions as per National Building Code of India.

VIII. Water quality monitoring and preservation

1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3. Total fresh water use shall not exceed the proposed requirement as provided in the project details.
4. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
6. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
8. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
9. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
11. The local bye-law provisions on rain water harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
12. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
13. All recharge should be limited to shallow aquifer.
14. No ground water shall be used during construction phase of the project.
15. Any ground water dewatering should be properly managed and shall conform to the a approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
16. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed in to municipal drain.
18. No sewage or untreated effluent water would be discharged through storm water drains.

19. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odor problem from STP.
21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

IX. Noise monitoring and prevention:

1. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
2. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

X. Energy Conservation measures

1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
2. Outdoor and common area lighting shall be LED.
3. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
4. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
5. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
6. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

XI. Waste Management :

1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
2. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
7. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
9. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

XII. Green Cover:

1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
3. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

XIII. Transport:

1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b. Traffic calming measures.
 - c. Proper design of entry and exit points.
 - d. Parking norms as per local regulation.
2. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

XIV. Human health issues :

1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
2. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis.
6. A First Aid Room shall be provided in the project both during construction and operations of the project.

XV. Corporate Environment Responsibility:

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the

environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

XVI. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
7. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
8. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
10. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 13. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
 15. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. **"Building Stone (Khanda, Gitti- Boulder) Mine" Project at Arazi No.-288, Khand No.-03, at Village- Majhol, Tehsil- Charkhari, District- Mahoba, U.P., M/s Ekta Construction Leased Area -0.809 ha. File No. 6306/Proposal No. SIA/UP/MIN/202776/2021**

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The committee discussed the matter and directed the project proponent to submit following information:

1. Revised Environment Management Plan.
2. Revised CER plan.
3. Revised plantation plan with identification of green belt, type and number of plants/trees and their location in consultation with forest department should be submitted.

The matter shall be discussed after getting the above information on prescribed portal.

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

(Dr. Amrit Lal Haldar)
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)
Member, SEAC-2

(Tanzar Ullah Khan)
Member, SEAC-2

(Prof. Jaswant Singh)
Member, SEAC-2

(Dr. Shiv Om Singh)
Member, SEAC-2

(Ashish Tiwari)
Member-Secretary, SEAC-1 & 2

Annexure-I



सत्यमेव जयते

INDIA NON JUDICIAL

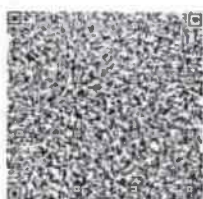
Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP20011186534813T
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 Purchased by : E CITY ENTERTAINMENT INDIA PVT LTD
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : E CITY ENTERTAINMENT INDIA PVT LTD
 Second Party : Not Applicable
 Stamp Duty Paid By : E CITY ENTERTAINMENT INDIA PVT LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)

RETURN & RECEIVED
 BEFORE MEMO



Before

Please write below this line.

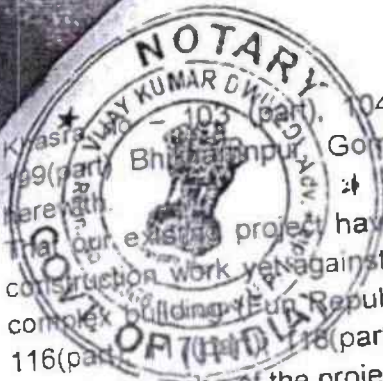
State Level Expert Appraisal Committee (SEAC)

Uttar Pradesh

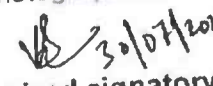
Affidavit

In reference to Agenda 554th SEAC-2 meeting dated- 30-07-2021. File No – 6414, Sr No 12.
 I Vikalp Saxena S/o Lt. V.K. Saxena, Manager of M/s E City Entertainment (India) Pvt Ltd in
 respect of our proposed expansion project of existing Multiplex and Commercial complex at

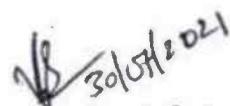
30-7-21
 VILAY KUMAR DWIVEDI
 Advocate & Notary



Khasra no - 103 (part), 104 (part), 105 (part), 106 (part), 116(part), 117(part), 118(part), 199(part) Bhikhamnpur, Gomti nagar, Lucknow, Uttar Pradesh do hereby solemnly affirm that our existing project having builtup area - 46038.650 sqm and we have not started any construction work yet against the proposal for expansion of existing Multiplex and commercial complex building (Eun Republic) at Khasra no - 103 (part), 104 (part), 105 (part), 106 (part), 116(part), 118(part), 199(part) Bhikhamnpur, Gomti nagar, Lucknow, Uttar Pradesh. Site photographs of the project dated 30.07.2021 is enclosed as annexure - 1.


Authorized signatory

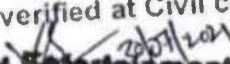
M/s E City Entertainment (India) Pvt Ltd
Khasra no - 103 (part), 104 (part), 105 (part),
106 (part), 116(part), 117(part), 118(part), 199(part)
Gomti nagar, Lucknow, Uttar Pradesh


**E-City Entertainment
India Pvt. Ltd.**

-Deponent

Verification

I the above named deponent, verified that contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed there from verified at Civil court campus Lucknow on this 30th day of July 2021.

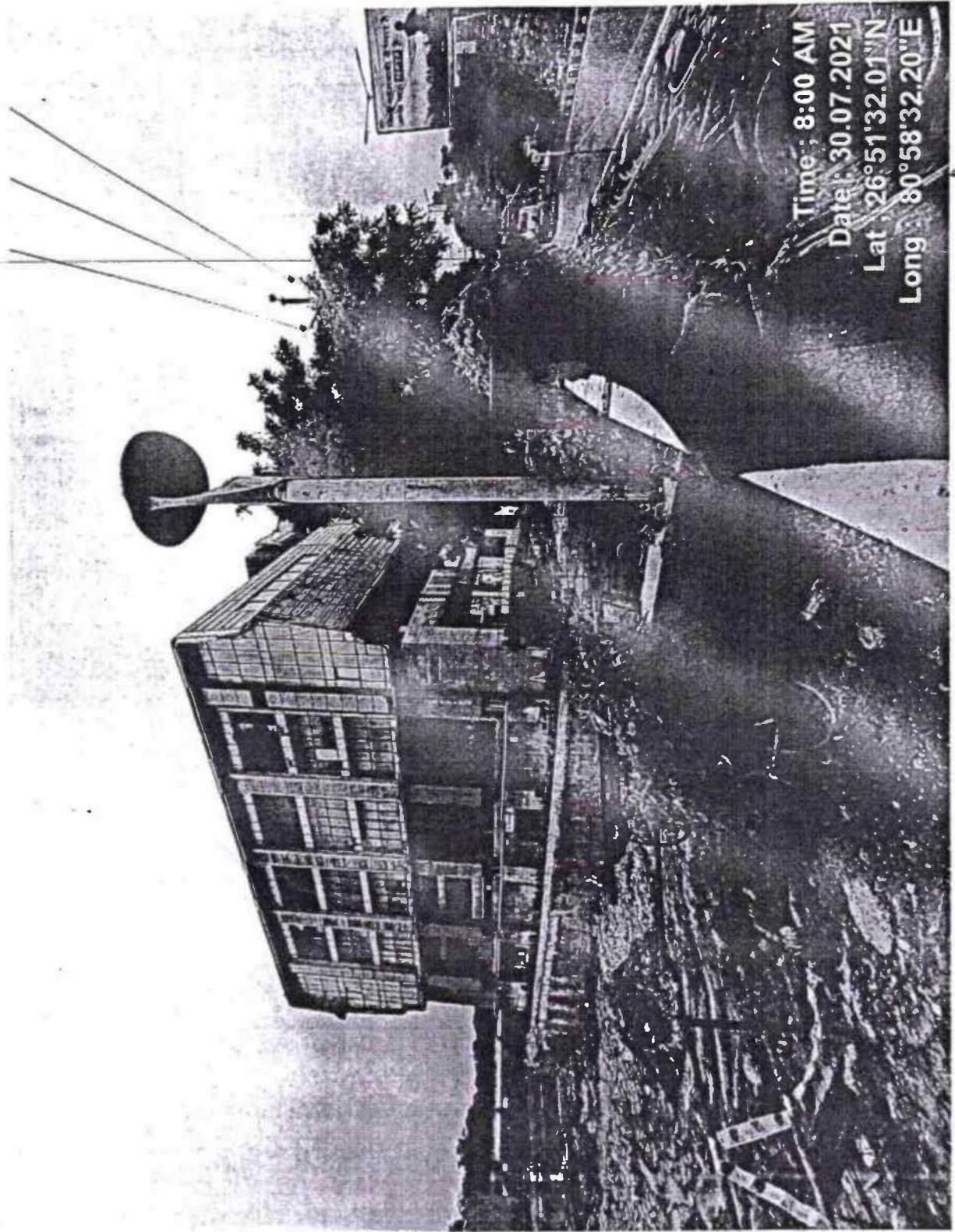

**E-City Entertainment
India Pvt. Ltd.**

Deponent

SWORN & VERIFIED
BEFORE ME, NOTARY


30-7-21
VIJAY KUMAR DWIVEDI

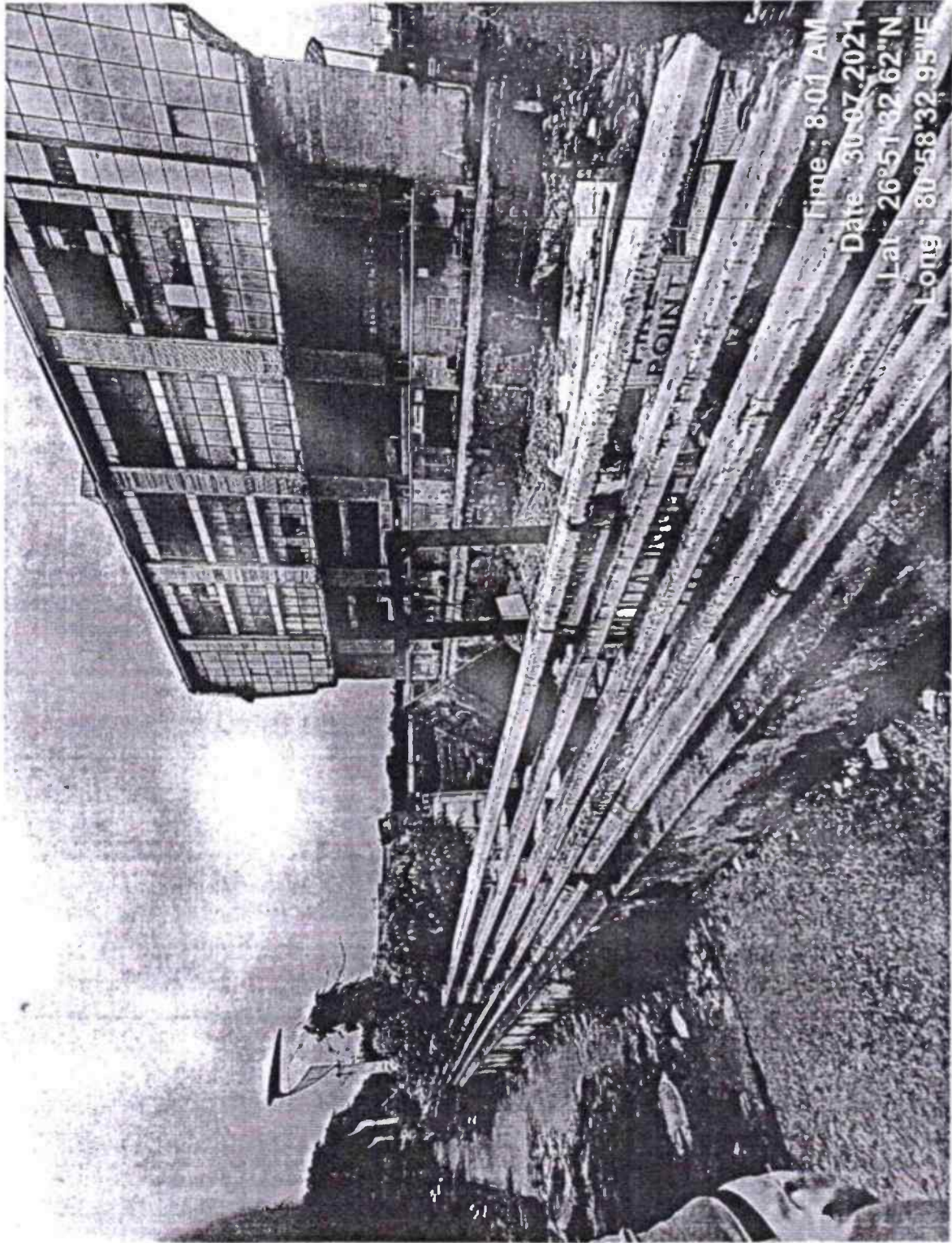
PHOTOGRAPHS OF EXPANSION SITE



Time: 8:00 AM
Date: 30.07.2021
Lat: 26°51'32.01"N
Long: 80°58'32.20"E

E-City Entertainment
India Pvt. Ltd.

PHOTOGRAPHS OF EXPANSION SITE



Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 487th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 03.09.2021

The meeting of 487th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 03.09.2021 at the Directorate of Environment. The following were present in the meeting:-

1. Dr. Rajiv Kumar Garg
2. Shri Paras Nath
3. Shri Ajay Kumar Sharma

- Chairman, SEIAA, U.P.
Member, SEIAA, U.P.
Member Secretary, SEIAA, U.P.

General Discussion:-

SEIAA gone through the letter of Director, Geology and Mining Department, UP letter no. 434/M28/2012(Parya SWA)2019 TC dated 27.08.2021 and Secretary, Geology and Mining Department, UP letter no. 736/86-2020-14(SA)/2020TC dated 12/05/2020 regarding priority of ToR for mining projects of sand/morrum, building stone etc. Hence SEIAA opined to give preference to mining projects.

Agenda-A: -Complaints/letters -

1. जिला पंचायत वाराणसी द्वारा प्रस्तावित विद्युत शवदाह गृह स्थापना हेतु अनुमति/अनापत्ति प्रदान करने के सम्बन्ध में। कार्यालय

SEIAA gone through the letter of DM, Varanasi letter no. 642/G.Pa.Va./mri. Pa./2021-22 dated 07.08.2021 regarding the above subject. SEIAA opined to refer the matter to SEAC-1 for review/ comments.

2. कार्यालय जिलाधिकारी महोदय जनपद-जालौन द्वारा अल्पकालीन अवधि (6 माह) के लिए खनन क्षेत्रों की स्वीकृति हेतु निर्गत विज्ञप्ति के खण्ड सं०-3 क्योटरा, एवं हिमनपुरा खण्ड सं०-2, तहसील-काल्पी जलमग्न होने के कारण निविदा निरस्त किये जाने एवं नया पट्टा स्वीकृत न किये जाने के सम्बन्ध में।(File no.- 4163 and 4069)

SEIAA gone through the letter of R/o village Himanpura Kyotara , Kalpi, Jalaun dated 21.07.2021 regarding the above subject. SEIAA opined to refer the letter to DMO for review/comments.

- 3- Complaint and legal notice regarding unlawful conducting public hearing on the basis of overlapping and wrong geo-coordinates for - Granite (Khanda/Boulder) & Morrum Mining at Khasra/Gata No.- 2131/6, Village- RauliKalyanpur, Tehsil- Karwi, Chitrkoot, U.P., (Leased Area-2.4289 Ha). File No. 5407/Proposal No. SIA/UP/MIN/49890/2020

SEIAA gone through the letter of M/s Malhotra Brothers Gata no. 2131/07 Karwi, Chitrakoot dated 11.08.2021. SEIAA noted that ToR was issued on the recommendation of SEAC vide letter dated 20.05.2020, whereas letter regarding geo-coordinates have

A

been issued by DM, on 17.10.2020. Hence SEIAA opined to refer the letter to UPPCB, DMO and SEAC for necessary action.

- 4- Request for correction in ToR for Sand/Morrum Mining from Sukhani River at Gata No.- 1984 & 01, Khand No.- 3, Village- Dhawakar/Sitaura, Teh.- Mauranipur, Jhansi, Area-09.0 ha. File no 5579/proposal No. SIA/UP/MIN/52014/2020

SEIAA gone through the letter of Shri Dinesh Kumar Rajpoot, Jhansi dated 16.08.2021 regarding correction in ToR. SEIAA opined to refer the letter to SEAC-2 for review/comments.

Agenda-B: -Replies- Nil

Agenda-C: - Minutes of 554th SEAC-2 Meeting Dated 30/07/2021

1. (2) Soil Excavation at Gata No.-04, Village- Meerpur, Tehsil -Farrukhabad, District- Farrukhabad, U.P., Area-1.1980 Ha. File No. 6211/Proposal No. SIA/UP/MIN/199072/2021

SEIAA agreed with the recommendation of the SEAC to submit the clarification regarding the mining process and a revised Letter of Intent from competent authority.

2. (3) Soil Excavation at Gata No. 313, Village-Lakhanpur, Tehsil- Kaimganj, District- Farrukhabad, U.P., (Leased Area-0.3280 Ha.). File No. 6218/Proposal No. SIA/UP/MIN/200390/2021

SEIAA agreed with the recommendation of the SEAC to submit the clarification regarding the mining process and a revised Letter of Intent from competent authority.

3. (4) Soil Mining at Khasra No./Gata No.- 461 & 609, Village- Daudpur, Tehsil- Nawabganj, Barabanki, U.P., Area -0.309 ha. File No. 6232/Proposal No. SIA/UP/MIN/202170/2021

SEIAA agreed with the recommendations of the SEAC to close the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

4. (5) Sand/Morrum Mining from Ken Riverbed at Khand No.- 195/1, Village- Lahureta, Tehsil- Narani, Banda., M/s Katyayni Natural Resources Ltd., Area: 33.00 ha. File No. 4962/Proposal No. SIA/UP/MIN/215080/2021

SEIAA agreed with the recommendation of the SEAC that the project proponent should submit revised letter of intent (LoI) issued by concerned District Authority for amendment in environmental clearance letter dated 11/12/2019.

5. (7) Earth Mining at Gata No.-1288, 1289, Village- Katesar, Tehsil- Laharpur, District- Sitapur, U.P., Area: 0.562 ha. File No. 6130/Proposal No. SIA/UP/MIN/193274/2021

SEIAA noted that SEAC has recommended to grant environmental clearance to the above project. SEIAA gone through file and documents and found that application is made for six months whereas in mining plan mining for only 3 months is mentioned. Hence SEIAA opined that the project shall be referred to SEAC for clarification.



6. (8) Sand/ Morrum Mining from Yamuna River Bed at Gata No.-303mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02 , Village- Panchayara, Tehsil- Loni, District- Ghaziabad, U.P., M/s New Panther Security Guard Service, Lease Area: 12.512 ha. File No. 5793/Proposal No. SIA/UP/MIN/216384/2021

SEIAA agreed with the recommendation of the SEAC to amend the environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021. Rest all the contents mentioned in EC letter dated 27/05/2021 shall remain the same.

7. (10) Sand/Morrum Mining from Betwa Riverbed at Gata No.- 240, Khand No.- 03, Village- Hamanpur, Tehsil- Kalpi, Jalaun., Area: 13.360 ha. File No. 6241/5922/Proposal No. SIA/UP/MIN/61988/2020

SEIAA noted that SEAC has recommended to grant environmental clearance to the above project. SEIAA gone through file and documents and found a letter for amendment in DSR signed by DMO, Jalaun. SEIAA opined that the project proponent shall submit letter from competent authority.

8. (11) Sand/Morrum Mining from Betwa River Bed at Khand No.- 240, Khand No.-04, Village-Himanpura, Tehsil-Kalpi, Jalaun., Area: 16.194 ha. File No. 6245/5670/Proposal No. SIA/UP/MIN/62040/2020

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance ^{to life} to the proposed project along with all the general and specific conditions as suggested by the SEAC adding following specific condition as follows:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
 2. A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
 3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 4. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 5. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 6. Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
9. (12) Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199(Part), Bhikhamnagar, Gomti Nagar, Lucknow., Shri Vikas Katoch, M/s E-City Entertainment (India) Pvt. Ltd. File No. 6414/Proposal No. SIA/UP/MIS/217388/2021

SEIAA noted that legal notices are being served by Shri Arvind Rai to UPPCB/ SEIAA/SEAC regarding this project. Hence SEIAA opined to take up this project. SEIAA

noted that SEAC has recommended to grant environmental clearance to the above project. SEIAA gone through file and documents and found that it is an expansion project and no mention has been made in the minutes of SEAC regarding previous EC. Hence SEIAA opined that the project proponent must submit CTE/CTO granted at the time of establishment.

10. (13) "Building Stone (Khanda, Gitti- Boulder) Mine" Project at Arazi No.-288, Khand No.-03, at Village- Majhol, Tehsil- Charkhari, District- Mahoba, U.P., M/s Ekta Construction Leased Area -0.809 ha. File No. 6306/Proposal No. SIA/UP/MIN/202776/2021

SEIAA agreed with the recommendation of SEAC that the matter shall be discussed after submission of online information on prescribed portal.

With the permission of the Chairman:-

1. Clinker Grinding Unit WITH Cement Production Capacity of 2.0 Million TPA and D.G. Sets (1250 KVA & 125 KVA) at Village- Ingotha, Pargana- Sumerpur, Hamirpur., M/s Jaykaycem (Central) Ltd. File No. 6109/Proposal No. SIA/UP/IND/59622/2021

SEIAA noted that the above project was taken in its meeting dated 24.08.2021 in which it is mentioned that the separate minutes of the above project proposal has already been sent to SEIAA for necessary action. SEIAA gone through file and documents and Environment Department, U.P. letter no. 27/81-6-2021 dated 05.08.2021 and agreed with the recommendation of SEAC in its meeting dated 24.08.2021 to grant EC to the above project replacing condition no. VI (iii) & VII (v) as :-

VI (iii) - The project proponent shall install a continuous CAAQMS system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions (case to case basis small plants: Manual; Large plants: Continuous).

VII (v) - Sewage Treatment Plant of appropriate capacity shall be provided for treatment of domestic waste water to meet the prescribed standards.

And adding one condition:-

1. Raw material handling should be such that there should be no Fugitive emission from the premises.



(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

(Dr. Rajiv Kumar Garg)
Chairman
SEIAA



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊ
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow



केन्द्रीय भवन, पंचम तल, सेक्टर एच, अलीगंज, लखनऊ-226024
 Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696
 Email: roc2.lko-mef@nic.in

F.No.: II/Env/comp/UP/14/90 /166

Date: 22.09.2021

To
The Member Secretary,
 State Level Environment Impact Assessment Authority, Uttar Pradesh
 Directorate of Environment,
 Vineet Khand-1, Gomti Nagar, Lucknow-226010, Uttar Pradesh.

Sub: Regarding restrain to illegal construction going on without prior environmental clearance.

Sir,

I am directed to refer to the above subject regarding complaint received dated 05.07.2021 from Shri Arvind Kumar Rai for project M/s E City Entertainment India Pvt. Ltd. located at Opposite Paryatan Bhawan Industrial Area, Gomti Nagar, Lucknow, 226001. After physical inspection upon receiving of complaint it has been found that Project Proponent has started construction activity (soil excavation and dismantling of underground STP and water tanker for domestic use) for expansion project without obtaining prior approval of EC from SEIAA-UP. You are therefore requested to initiate action against the project under EPA, Act 1986.

Encl: Legal notice dated 05.07.2021

Yours Sincerely,

Preeti
 (Dr. Preeti Tripathi)
 Scientist 'C'

o/c

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeupko@yahoo.com

Website : www.seiaaup.com

Minutes of the 497th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 04.10.2021

04.10.2021

The meeting of 497th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 04.10.2021 at the Directorate of Environment. The following were present in the meeting:-

1. Dr. Rajiv Kumar Garg
2. Shri Paras Nath
3. Shri Ajay Kumar Sharma

Chairman, SEIAA, U.P.
Member, SEIAA, U.P.
Member Secretary, SEIAA, U.P.

1. Proposed of " Building Stone (Khanda, Gitti, Boulder)Mining" Project at Gata No.-442 Ga, Khand No.- 02, at Village- Dongri, Tehsil-Sadar, District -Jhansi, U.P. Lease area-1.618 ha. File no- 5984 dated 02-09-2021 & 24-09-2021

SEIAA noted the above project was taken in its meeting dated 12.08.2021 in which SEIAA opined to grant EC after receiving clarification from Director, Department of Geology and Mining, UP. The project proponent has submitted his reply vide letter dated 02.09.2021 along with letter of DGM letter no. 255/66-2021-01(sa)/2020 dated 09.02.2021. SEIAA agreed with the recommendation of SEAC dated 08.07.2021 to grant the prior Environmental Clearance to the proposed project for along with all the general and specific conditions as suggested by the SEAC but the SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate". And adding following conditions:-

1. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

2. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 3. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 4. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 5. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
 6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
2. Proposed of "Building Stone (Khanda, Boulder & (Gitti) Bailast) Mining" Project at Gata No.- 291, (Khand No.-02 New), Village- Majhol, Tehsil- CharKhari, District- Mahoba, U.P., Leased Area -0.809 ha File no6284 dated 03-09-2021 Reply

SEIAA noted the above project was taken in its meeting dated 23.08.2021 in which SEIAA noted that amendment in DSR should be signed by competent authority. SEIAA also found that two mining plan approval letter has been submitted by project proponent bearing the same letter no. but the dates are different and in one letter minable quantity per annum is mentioned and in another quantity is not mentioned. Hence SEIAA opined that the project proponent shall clarify the same. The project proponent has submitted his reply vide letter dated 03.09.2021 along with letter no. 154/MMC-30-khanij(2021-22) dated 12.05.2021 of DM, Mahoba and has stated that ambiguity was because DGM has recently developed the Mine Mitra Portal. Hence SEIAA agreed with the recommendation of SEAC dated 22.07.2021 to grant the prior Environmental Clearance to the proposed project for along with all the general and specific conditions as suggested by the SEAC but the SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent

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authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate". And adding following conditions:-

1. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
2. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
3. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
4. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
5. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

3. Proposed River Bed "Hardauli Sand/ Morrum Mining Project" from Yamuna River located at Khasra/Gata No.- 1152, 1087, 1155, 1153, 1156, 1157, 1158, 1159, 1160, 1154, 1171, 1163 & 1164, Village- Hardauli, Tehsil-Ghatampur, District-Kanpur Nagar, U.P., M/s SarangInfratech, Lease Area: 14.0 ha File no- 6300

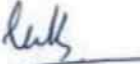
SEIAA noted that the above project was taken in its meeting dated 23.08.2021 in which SEIAA opined to refer back the project to SEAC to confirm the geo-coordinates of the area and to ascertain if data can be collected before LOI is issued.

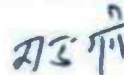
4. Letter regarding ToR amendment Proposed of "Building Stone (Khanda, Gitti& Boulder) Mine" Project for Capacity Expansion at Gata No.- 967, Khand No.- 02, at Village- Kabrai, Tehsil -Mahoba, District- Banda, U.P., M/s C.P.S.K. Ventures Pvt. Lt, Leased Area -3.036 ha File no- 5183

SEIAA noted that the above matter was taken in its meeting dated 26.08.2021 in which SEIAA opined to refer the letter to SEAC-1 for review/comments.

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5. Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199(Part), Bhikhamnagar, Gomti Nagar, Lucknow., Shri VikasKatoch, M/s E-City Entertainment (India) Pvt. Ltd. File No. 6414/Proposal No. SIA/UP/MIS/217388/2021

SEIAA noted that Integrated Regional Office, MoEFCC, Lucknow vide letter F.No. II/Env/comp/UP/14/90/166 dated 22.09.2021 has brought forward irregularities being committed by PP. Hence, SEIAA opined that the secretariat shall refer the matter to Department of Environment, UP to initiate the prosecution proceedings against the project proponent under Environment (Protection) Act 1986 .

6. Expansion of Cement Production Capacity from 1.0 MTPA to 1.25 MTPA of Existing stand-alone clinker Grinding Unit at Plot No.- 19 & 20, UPSIDC Industrial Area, Sikandrabad, Bulandshahar., Shri K.V. Reddy, M/s Ultra Tech Cement Ltd. File No. 5928/Proposal No. SIA/UP/MIN/176615/2020

SEIAA noted that the above project was taken in its meeting dated 05.08.2021 in which SEIAA opined that since the project was granted EC previously the project proponent should submitted certified compliance report from MOEF &CC along with details, in tabular form, of queries raised during public hearing and how they were addressed by the Project Proponent. The project has replied vide letter dated 31.08.2021 Along with certified compliance report of previous EC and has stated that public hearing was not conducted at the time of earlier EC as the project falls in UPSIDC industrial area, Sikandrabad and public hearing is exempted in notified industrial area as per stage-3 para no. (i)b of EIA notification 2006. SEIAA opined as cement plant is an air polluting industry and as the cement plant is going for capacity expansion thus PP needs to carry out Public Hearing, as decide earlier in SEIAA meeting. SEIAA also observed that PP has not submitted reply to all the queries raised by SEIAA. PP should immediately submit reply to earlier letter sent to them.

7. Mahavir Nagar Yojna Phase-I, Phase-II Under Prime Minister AwasiyaYojna at Mahavir Nagar (Extension), District- Kanpur, U.P. File No. 4422/Proposal No. SIA/UP/NCP/75971/2018.

SEIAA noted that the above project was taken in its meeting dated 25.03.2021 in which SEIAA opined that an affidavit shall be submitted by KDA to own form-I and all other documents submitted from time to time. The project proponent/consultant has submitted his reply vide letter dated 02.08.2021. SEIAA gone through the reply which was foundunsatisfactory. Hence SEIAA opined that a letter shall be referred to VC KDA informing him desired documents are not being submitted to SEIAA and hence the file is being delisted.

8. Proposed Multistory Residential Buildings under Pradhan MantriAwasYojna Phase- I, Phase- I (Urban)at Gata No.- 167 Village- Mahavir Nagar, District- Kanpur Nagar, U.P. File no- 4421

SEIAA noted that the above project was taken in its meeting dated 15.03.2021in which SEIAA opined that an affidavit shall be submitted by KDA to own form-I and all other

documents submitted from time to time. The project proponent/consultant has submitted his reply vide letter dated 04.08.2021. SEIAA gone through the reply which was found unsatisfactory. SEIAA opined that a letter shall be referred to VC KDA informing him desired documents are not being submitted to SEIAA and hence the file is being delisted.

9. Rajkiya Medical College Shahjahanpur at Gata No.- 82 mi, Gram-Dharnidharpur&Gata No.- 12 mi, Gram- AjiipurJignera, Pargana- Jamaur, Tehsil- Sadar, District- Shahjahanpur. File No. 4423/ Proposal No. SIA/UP/NCP/75978/2018

SEIAA noted that the above project was taken in its meeting dated 24.10.2018 in which SEIAA found that the project proponent through his letter dated 5-10-2018 has requested to grant exemption from E.C. whereas Committee has recommended to grant E.C. for the proposed project along with general and specific conditions. Hence the matter is referred back to SEAC for comments. Hence no further action is required at SEIAA.

10. Multistory Building, Row Houses & Commercial Space at Village- Aurangabad Khalsa, Lucknow. Nagar Nigam Lucknow. File No. 3930/Proposal No. SIA/UP/NCP/ 71737/2017

SEIAA noted that SEAC has recommended to grant EC to the above project. The project requires a detailed scrutiny which is not possible through video conferencing. Hence SEIAA opined that this project shall be taken when the meeting is held in person at Directorate of Environment, Lucknow.

11. Proposed Multistory Residential Buildings under Pradhan MantriAwasYojna (Urban) at Gata No.- 1672, 1684, 1686, 1689, 1691, 1696, 1766, 1767, 1770, 1771, 1772, Village- Para, District- Lucknow, U.P. File no- 4415

The project requires a detailed scrutiny which is not possible through video conferencing. Hence SEIAA opined that this project shall be taken when the meeting is held in person at Directorate of Environment, Lucknow.

12. Soil Mining at Gata No.-70Mi, 85, 67, 32, 110, Village-Vangawan, TehsilPuwanya, Shahjahanpur., ShriKuldeep Singh, Area -3.337 ha File No. /Proposal No. 6227/SIA/UP/MIN/ 201749/2021

SEIAA gone through the letter of Shri Pramod Kumar and Arvind Kumar Shahjahapur dated 30.07.2021 and Smt. Shakuntla Devi Shahjahapur dated 30.07.2021 regarding the above project. SEIAA opined to refer the letter to SEAC for review/comments.

13. Commercial Project "Lulu Mall" at Plot No. T4A, T-5, IBB-2, Sushant Golf City, Shaheed Path, Village-Hariharpur, Tehsil-Sarojininagar, Lucknow., M/s Lulu India Shopping Mall Pvt. Ltd. File No. 6467/Proposal No. SIA/UP/MIS/66094/2021

SEIAA noted that SEAC has recommended ToR to the above project in its meeting dated 24.08.2021. During the discussion on this project there was difference of opinion amongst Chairman, SEIAA and Member-Secretary, SEIAA. Member, SEIAA didn't express his opinion. Summary of the viewpoint / opinion of Member-Secretary and Chairman is as follows –

Member-Secretary, SEIAA opined that ToR should be granted to this project. Chairman, SEIAA opined this is a real estate project which has operated without seeking

Minutes of the 497th Meeting of the SEIAA, UP held on 04.10.2021

environmental clearance. MoEFCC vide OM dated 07.07.2021 has issued standard operation procedure (SOP) for identification and handling of violation cases under EIA Notification, 2006. This OM was issued in light of Honorable NGT's judgments dated 03.06.2021 and 24.05.2021. Honorable Supreme Court vide their judgment dated 30.07.2021 has granted stay on the application of Honorable NGT order dated 03.06.2021. MoEFCC has taken a view that projects operating in violation cannot be considered under their OM dated 07.07.2021. MoEFCC has submitted affidavit, to this effect, on 17.09.2021 in Honorable Supreme Court in Civil Appeal No. 281 of 2021. All violation projects can be taken up only after OM dated 07.07.2021 (SOP) becomes effective.

(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

(Dr. Rajiv Kumar Garg)
Chairman
SEIAA

for item NO. 13 parallel minutes were prepared
which are annexed alongwith my comments

Dr. R.K. Garg
26.10.2021

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gormti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 497th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 04.10.2021

The meeting of 497th State Level Environment Impact Assessment Authority, UP (SEIAA) was held via hybrid mode on 04.10.2021 at the Directorate of Environment. The following were present in the meeting:-

1. Dr. Rajiv Kumar Garg
2. Shri Paras Nath
3. Shri Ajay Kumar Sharma

Chairman, SEIAA, U.P
Member, SEIAA, U.P
Member Secretary, SEIAA, U.P

1. (13) Commercial Project "Lulu Mall" at Plot No. T4A, T-5, IBB-2, Sushant Golf City, Shaheed Path, Village-Hariharpur, Tehsil-Sarojininagar, Lucknow., M/s Lulu India Shopping Mall Pvt. Ltd. File No. 6467/Proposal No. SIA/UP/MIS/66094/2021

SEIAA noted that the above project was taken in SEAC meeting dated 24.08.2021 wherein the committee noted that an application dated 28/07/2021 (Proposal No. SIA/UP/MIS/66094/2021) was made by the project proponent M/s Lulu India Shopping Mall Pvt. Ltd. for environmental clearance of Commercial Project "Lulu Mall" at Plot No. T4A, T-5, IBB-2, Sushant Golf City, Shaheed Path, Village-Hariharpur, Tehsil-Sarojininagar, Lucknow under violation category as per procedure laid down in MoEF&CC, Govt. of India Office Memorandum dated 7th July, 2021 regarding standard operating procedure (SoP) for identification and handling of violation cases under EIA Notification, 2006.

The committee also noted that approximately 85% of construction work has already been completed by the project proponent without obtaining prior environmental clearance and it is quite surprising that huge construction work is going on from the last several years in which already Rs. 921.72 Crore has been invested as the Chartered Accountant Certificate submitted by the project proponent.

The committee observed that as per clause 12 a (i) of OM No. F.N. 22-21/2020-IA.III dated 07/07/2021 under Penalty provisions for violation cases and applications: For New Projects: Where operation has not commenced: 1% of the total Project Cost incurred upto the date of filing of application along with EIA/EPM Report has to be imposed on the project proponent. However as per clause 12.2 of OM Dated 07/07/2021 the percentage rates, as above, shall be halved if the PP suo-moto reports the such violation without such violations coming to the knowledge of the Government either on inquiry or complaint. The project proponent has online applied for EC on 28/07/2021 vide proposal no. SIA/UP/MIS/66094/2021 to the Secretariat of SEIAA/SEAC, UP has informed that no complaint has been received in the Directorate of Environment UP till date against the said project regarding starting of construction work at site without obtaining prior environmental clearance. The Project proponent has

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Minutes of the 457th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 04.10.2021

submitted Mall Project Cost Certificate issued by Chartered Accountants, JDNT & Associates, Kochi dated 26/07/2021 stating total project cost incurred is Rs. 921.72 Crores. In view of the above, Committee imposed a penalty of Rs. 460.86 Lakhs (0.5% of total project cost incurred up to 26/07/2021) on project proponent which has to be deposited with UPPCB before filling of EIA Report. In case any complaint is received from any person/institution/departments/organization prior to suo-moto declaration of the project proponent then penalty will be increased to 1% as per SoP/OM dated 7th July, 2021.

The committee also directed the project proponent to stop the construction work at the site with immediate effect until the Environment Clearance is granted.

A presentation was made by the project proponent along with their consultant M/s Environmental & Technical Research Centre. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The terms of reference is sought for Commercial Project "Lulu Mall" at Plot No. T4A, T-5, IBB-2, Sushant Golf City, Shaheed Path, Village-Harinarpur, Tehsil-Sarojininagar, Lucknow., M/s Lulu India Shopping Mall Pvt. Ltd.
2. Consent to Establish issued by the UP Pollution Control Board, Lucknow vide letter no. 133669/UPPCB/Lucknow(UPPCBRO)/CTE/LUCKNOW/2021, dated 13/08/2021 for the period of 13/08/2021 to 31/12/2026.
3. Salient features of the project:

Item	Details
Name and Location of the Project	Proposed commercial project "Lulu Mall" at IBB-2, Plot No.: T4A & T-5, Sushant Golf City (IT Tech Township), Shaheed Path, Village - Hariharpur, Tehsil - Sarojini Nagar, District: Lucknow, Uttar Pradesh
Developers of the project	M/s Lulu India Shopping Mall Pvt Ltd
Total Plot Area	45284.96 sq. m. (4.528496 Hectares approx)
Built-up Area	179842.76 sq. m
Total Water Requirement	995 KLD
Power Requirement	9964 KVA (From : UPPCL)
Power Backup	DG sets of total capacity 6x2000 KVA + 2x1010 KVA
Total Parking Proposed	Parking Proposed - 1799 ECS
Solid Waste to be Generated	5.95 T / Day - Municipal waste & 0.14 kg/day - Horticulture waste will be generated
Total Project Cost	921.73 Crores
Solar Lights	200 KW

4. Area details of the project:

S. No.	Particulars	Area (Sqm)
1	Total Plot Area	45284.96
2	Permissible Ground Coverage	43135.27
3	Proposed Ground Coverage	39951.87
4	Open Area	5333.09
5	Permissible Basic FAR (Including Green Building + basic FAR)	113253.0

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**Minutes of the 497th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on
04.10.2021**

6	Proposed FAR	109838.7
7	Proposed Non FAR	70004.06
8	Proposed total Built Up Area (FAR + Non FAR + 15% prescribed FAR)	179842.76
9	Required Green area (5%)	2191.75
10	Proposed Green Area	2848.90
11	Maximum height of the building (in mtrs)	36 m
12	Required number of tree	36
13	Proposed no. of tree to be planted	40
14	Rain water harvesting pit Required	02
15	Rain water harvesting pit proposed	02
16	Parking required	1646
17	Parking proposed (if proposed kindly provide calculation)	1799
18	Total Expected Population	37490 Nos + Staff (1000 nos) Total – 38490 Nos

5. Land use details:

Sr No	Particulars	Area	% of Total Plot
01	Covered Area	39951.87	88.22 %
02	Road, Paved and Open Area	2484.19	5.48%
03	Landscape Area	2848.90	6.3 %
Total Land Area		45284.96	100 %

6. The total quantity of water requirement for the proposed commercial project "Shopping Mall" building will be 995 KLD out of which the Fresh Water requirement of 757 KLD would be met from the Bore wells. 843.6 KLD waste water will be generated from the project which shall be treated in a Sewage Treatment Plant of capacity 1100 KLD. Recycled water as received from STP after tertiary treatment i.e. 238 KLD water for flushing, 250 KLD for Cooling and 5 KLD water for the horticulture uses.

7. Operation Phase: The waste water generated from proposed shopping mall 843.6 (i.e. 844 KLD) would be treated in the STP capacity 1100 KLD. Recycled water shall be used after tertiary treatment i.e. 238 KLD water for flushing, 250 KLD for cooling water & 5 KLD for Horticulture. Excess treated water will be discharge into sewer.

8. Solid waste generation details:

Sr. No.	Particular	Proposed Occupancy	Area (in acres)	Waste Generated per kg/day	Waste Generation (kg)
1	Total population	37490	-	0.15	5623.5
	Staff population	1000	-	0.25	250.0
2	Landscape Area		2848.90	0.2 kg/acre/day	0.14
Total					5873.6
Total Solid Waste Generation = 5958 Kg/day (5873.6 + 84.36 kg/day STP sludge)					

9. Rain water harvesting details:

S N	Particular	Area (m ²)	Run-off co-	Peak Rainfall Intensity	Run-off
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Minutes of the 497th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 04.10.2021

			efficient	(m/hr)	(m3/hr)
1	Roof Area	39951.87	0.85	0.03	1018.77
2	Green Area	2848.90	0.2	0.03	17.09
Total Run-off in m ³ /hr					1035.86
4	Considering the retention time of 15 min.; the run off to be harvested, will be				258.96
5	Effective Volume (considering single Two bores in the recharge pit) = 3 m x 3 m x 4.5 m				130.5
7	Total capacity of a pit				130.5
8	No. of rain water harvesting pits required				258.96 /130.5 = 1.98
	No. rainwater harvesting pits required				~ 2

10. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended on 08/03/2018 and 07/07/2021 for the violation project).

The committee discussed the matter in view of MoEF&CC Violation SoP/Office Memorandum dated 07/07/2021 and recommended to issue the terms of reference (TOR) for the preparation of Environment Impact Assessment Report.

SEIAA in its meeting dated 07.09.2021 noted that SEAC discussed the matter in view of MoEF&CC Violation SoP/Office Memorandum dated 07/07/2021 which states that- "without prejudice to any other consequences, action has to be initiated under section 15 read with section 19" and recommended to issue the terms of reference (TOR). SEIAA gone through file and documents and found that-The committee observed that as per clause 12 a (i) of OM No. F.N. 22-21/2020-IA.III dated 07/07/2021 under Penalty provisions for violation cases and applications: For New Projects: Where operation has not commenced: 1% of the total Project Cost incurred upto the date of filing of application along with EIA/EPM Report has to be imposed on the project proponent. However as per clause 12.2 of OM Dated 07/07/2021 the percentage rates, as above, shall be halved if the PP suo-moto reports the such violation without such violations coming to the knowledge of the Government either on inquiry or complaint. The project proponent has online applied for EC on 28/07/2021 vide proposal no. SIA/UP/MIS/66094/2021 to the Secretariat of SEIAA/SEAC, UP has informed that no complaint has been received in the Directorate of Environment UP till date against the said project regarding starting of construction work at site without obtaining prior environmental clearance.

SEIAA opined that a letter shall be sent to Nagar Nigam, Lucknow, UPPCB, LDA and District Administration to confirm if any letter was issued to the above project.

SEIAA also noted that in the details of the project at point no. 8 landscape area is mentioned as 2848.90 acres and Waste Generated per kg/day is mentioned as 0.2 kg/acre/day. The total cost of the project is mentioned as Rs. 921.72 Crore and total cost invested till date as per CA certificate is also mentioned as Rs. 921.72 Crore whereas only 85% of construction has been mentioned in the application. Hence SEIAA opined that the project proponent shall clarify/review the above. In light of above once the information is available, concerned SEAC should re-evaluate the proposal.

SEAC in its meeting dated 04.10.2021 noted that the matter was earlier discussed in 561st SEAC meeting dated 24/08/2021 and the committee after due diligence recommended to issue the terms of reference for the preparation of Environment Impact Assessment Report in view of Violation

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SoP/Office Memorandum dated 07/07/2021 issued by Ministry of Environment, Forests and Climate Change, Govt. of India. After the recommendation of SEAC, the case was taken up by the SEIAA in its 488th meeting dated 07/09/2021.

The project proponent submitted their clarification vide letter dated 01/10/2021 on the issues raised by the SEIAA in its meeting dated 07/09/2021. The clarification submitted by project proponent on 01/10/2021 is as follows:-

Sr No	Query	Reply
1.	Details of project at point no – 08 landscape area is mentioned as 2848.90 Acres and waste generated per kg/day is mentioned as 0.2 kg/acre/day	In presentation, unit mentioned for landscape area is Acre instead of square meter. It is a typographical error. Landscape area of project is 2848.90 Sqm (0.704 Acre) and Solid waste generation rate will be 0.2 kg/acre/day. Total solid waste generation from landscape area will be 0.14 kg/day.
2.	Total cost of the project is mentioned as Rs 921.72 Crores and total cost invested till date as per CA certificate is also mentioned as Rs 921.72 Crores whereas only 85% of Construction has been mentioned in the application.	It is typographical error; total estimated cost of project is Rs 1054.38 Crores. Total incurred cost of the project is 921.72 Crores which is mentioned in CA certificate dated 26/07/2021.

The committee discussed the matter and found that it is the case of typographical error which has been clarified by the project proponent and there is no need of re-evaluation of the project. The committee also observed that regarding SEIAA's own decision of raising the query directly to Nagar Nigam, Lucknow, UPPCB and District Administration, SEIAA may take appropriate decision based upon the reply submitted by these agencies.

SEIAA in its meeting dated 04.10.2021 noted The committee in its meeting dated 04.10.2021 reviewed the case and found that " it is the case of typographical error which has been clarified by the project proponent and there is no need of re-evaluation of the project. The committee also observed that regarding SEIAA's own decision of raising the query directly to Nagar Nigam, Lucknow, UPPCB and District Administration, SEIAA may take appropriate decision based upon the reply submitted by these agencies."

SEIAA gone through the letters received from Nagar Nigam Lucknow, DM, Lucknow UPPCB and LDA, Lucknow. SEIAA noted that UPPCB vide letter no. H66577/CS/1/Jal-354/2021 dated 01.10.2021 and DM Office vide letter no. 403/ADM-purvi/2021 dated 04.10.2021 informed that no complaint has been received. LDA Lucknow vide letter no. 2468/ secretary/ EE/HNG/2021 dated 30.09.2021 informed that under UP Government Hi-tech Township Policy, M/S Ansal Properties and Infrastructure Limited had got their project sanctioned/approved. For which EC has been obtained vide letter no. 21-549/2006/1A, III dated 06.06.2007 of MoEF&CC and letter no. 1323/Parya/SEAC/621/2011TA(A) dated 09.06.2011. Nagar Nigam Lucknow, vide letter no. 128/AMC(AP)/21 dated 23.09.2021 informed that the above project has not applied for any environment permission nor Nagar Nigam, Lucknow has granted any permission.

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Minutes of the 497th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 04.10.2021

SEIAA examined the proposal in light of MoEF&CC, Govt. of India Office Memorandum dated 7th July, 2021.

SEIAA agreed with the recommendation of the SEAC dated 24.08.2021 and 04.10.2021 to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR;-

- 1- The project proponent shall submit an affidavit stating that – "Any executive/Judicial Order passed in this regard will be binding on project and its proponent."
- 2- If any complaint from any Government Department comes in the knowledge of SEIAA/SEAC ToR will be deemed to be null and void and action will be taken in accordance with act and rules.
- 3- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 4- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 5- MOU signed between the project proponent and the consultant should be submitted.
- 6- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.

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(Ajay Kumar Sharma)
Member-Secretary
SEIAA



(Paras Nath)
Member
SEIAA



(Dr. Rajiv Kumar Garg)
Chairman
SEIAA



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊ
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow



केन्द्रीय भवन, पंचम तल सेक्टर एच अलीगंज लखनऊ-226004
Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696
Email: roc.lko-mef@nic.in

पत्रांक संख्या- II/Env/Comp/UP/14/90/450

Speed post
दिनांक-07.01.2022

सेवा में,
निदेशक,
पर्यावरण निदेशालय, उ.प्र.,
विनीत खण्ड-1, गोमती नगर, लखनऊ।

विषय:- Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No. 103 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikham nagar, Gomti Nagar, Lucknow, M/s E-City Entertainment (India) Pvt. Ltd. द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986/ पर्यावरण प्रभाव मूल्यांकन अधिसूचना के प्राविधानों के उल्लंघन के संबंध में।

संदर्भ:- पत्रांक संख्या:/पर्या0/एस0ई0आई0ए0ए0/6414/2021 दिनांक: 13.12.2021 तथा परियोजना प्रयोक्ता पत्र सं0- शून्य दिनांक 08.12.2021

महोदय,

उक्त विषय के संबंध में मुझे निम्न बिंदुओं को अवगत कराने का आदेश हुआ है, जो निम्नवत् है-

1. M/s E-City Entertainment (India) Pvt. Ltd. द्वारा परियोजना प्रस्ताव Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No. 103 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikhamnagar, Gomti Nagar, Lucknow दिनांक 29.06.2021 को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के ऑनलाइन पोर्टल के माध्यम से पर्यावरणीय अनापत्ति हेतु आवेदन प्रस्तुत किया गया। इस परियोजना का कुल क्षेत्रफल 16,700.46 वर्ग मी० तथा कुल बिल्ट-अप क्षेत्रफल 61,199.120 वर्ग मी० है। ई0आई0ए0 अधिसूचना, 2006 (यथासंशोधित) के अनुसार यह परियोजना कैटेगरी-बी (8ए) "बिल्डिंग/कॉन्स्ट्रक्शन परियोजना" के अंतर्गत आच्छादित होती है।
2. आपकी प्रेषित सूचना के अनुसार प्रकरण पर समिति की 554वीं बैठक दिनांक 30.07.2021 में विचार-विमर्श करते हुए परियोजना प्रस्ताव को पूर्व पर्यावरणीय क्लीयरेंस हेतु कतिपय शर्तों के साथ संस्तुति प्रदान की गयी। SEAC की 554 वीं बैठक में निम्न निर्णय लिए गए-
"In view of above, the committee, after in depth discussion, opined that the affidavit, photographs and Google image submitted by the project proponent does not shows any construction on the proposed site. Committee further opined that the complaint has been submitted with some misunderstanding and without proper scrutiny of facts."
3. तदोपरान्त सन्दर्भित प्रकरण पर एस.ई.आई.ए.ए., उ0प्र0 द्वारा अपनी 487वीं बैठक, दिनांक 03.09.2021 में विचार-विमर्श करते हुए परियोजना प्रस्तावक को परियोजना से संबंधित कतिपय सूचनाएं उपलब्ध कराये जाने के निर्देश दिये गये। परियोजना प्रस्तावक द्वारा पत्र दिनांक 22.09.2021 के माध्यम से एस.ई.आई.ए.ए. को वांछित सूचनाएं उपलब्ध करायी गयी।
4. एकीकृत क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा पत्रांक-II/Env/comp/UP/14/90/166 दिनांक 22.09.2021 के माध्यम से अवगत कराया गया कि परियोजना स्थल का भौतिक निरीक्षण किया तथा पाया गया कि परियोजना प्रस्तावक द्वारा बिना पूर्व-पर्यावरण अनापत्ति प्राप्त किए प्रारंभ कर दिया गया व परियोजना प्रस्तावक के विरुद्ध पर्यावरण संरक्षण अधिनियम, 1986 के अंतर्गत कार्यवाही किये जाने का अनुरोध किया गया है। उल्लेखनीय है कि 554वीं बैठक में शिकायत पर चर्चा हुई थी अर्थात् निदेशालय को शिकायत की पूर्व जानकारी थी।
5. एस.ई.आई.ए.ए., उ0प्र0 द्वारा अपनी 497वीं बैठक, दिनांक 04.10.2021 में एकीकृत क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ के पत्र दिनांक 22.09.2021 पर विचार

करते हुए निम्नवत् निर्णय लिया गया: "SEIAA noted that Integrated Regional Office, MoEF&CC, Lucknow vide letter F.No. II/Env/Comp/14/90/166, dated 22/09/2021 has brought forward irregularities being committed by PP. Hence, SEIAA opined that the Secretariat shall refer the matter to Department of Environment, UP to initiate the prosecution proceedings against the project proponent under Environment (Protection) Act, 1986."

6. पर्यावरण निदेशालय ने अपने पत्र दिनांक 16.12.2021 द्वारा SEAC की 554वीं बैठक में प्रस्तुतिकरण के समय परियोजना प्रस्तावक ने अपने पत्र दिनांक 30.07.2021 द्वारा "No Construction Affidavit" प्रस्तुत किया था।
7. प्रयोक्ता द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से दिनांक 04.11.2020 को "Consent to Establish" भी प्राप्त कर ली गयी थी अर्थात् प्रयोक्ता को दिनांक 04.11.2020 से ही अपनी परियोजना प्रारंभ करने की अनुमति प्राप्त हो गयी थी तथा पर्यावरण अनापत्ति हेतु दिनांक 30.07.2021 को 554वीं बैठक में पूर्व पर्यावरणीय क्लीयरेंस हेतु कतिपय शर्तों के साथ संस्तुति भी प्रदान की गयी।
8. इस कार्यालय को एडवोकेट श्री अरविन्द कुमार राय का लीगल नोटिस दिनांक 05.07.2021 को प्राप्त हुआ, जिसकी कापी MS, UPPCB; Chairman, SEIAA; Chairman SEAC I & II को भी थी एवं उसके तुरंत बाद Consent to Establish को दिनांक 09.07.2021 को निरस्त कर दिया गया।
9. इसके अतिरिक्त उ० प्र० प्रदूषण नियंत्रण बोर्ड द्वारा जारी CTE निरस्त पत्र तथा परियोजना प्रयोक्ता द्वारा Form-1 में दिए गए भौजूदा तथा विस्तार परियोजना के कुल क्षेत्रफल तथा निर्माण कार्य क्षेत्रफल में भिन्नता पायी गयी। जबकि परियोजना प्रयोक्ता ने लखनऊ विकास प्राधिकरण द्वारा स्वीकृत ले-आऊट मैप CTE आवेदन के समय जमा किया था, जिसका विवरण निम्न प्रकार से है:-

S.No.	Area defined	As per UPPCB CTE Revoke Letter	As per Details submitted by PPs in Form-1 & Approved lay out plan
1.	Built up Area	31,728 Sq.m.	46038.65 Sq.m
2.	Proposed Expansion Area	6503 Sq.m.	15160.47 Sq.m
3.	Total Built-up expansion Area	38406.32 Sq.m.	61199.120 Sq.m
4.	Total Plot Area	15,000 Sq.m.	16007.46 Sq.m

10. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के पत्र के O.M. संख्या File No. 22-21/2021-IA.III दिनांक 07.07.2021 के पृष्ठ संख्या 5 में पर्यावरण क्लीयरेंस हेतु किए गए Violation को परिभाषित किया गया है। उपरोक्त तथ्यों तथा आपके कार्यालय द्वारा प्रेषित पत्रों से स्पष्ट है कि प्रयोक्ता द्वारा निर्धारित अवधि में अपने अभिलेखों को सक्षम स्तर पर प्रेषित करते हुए आवेदन किया था। संस्तुति के बाद भी पर्यावरणीय क्लीयरेंस करने में विलंब किया गया, Consent to Establish भी पर्यावरणीय क्लीयरेंस के पूर्व निर्गत किया गया जिसको बाद में निरस्त किया गया। ये सभी तथ्य एक दूसरे के विरोधाभासी हैं। कृपया विधिसम्मत तरीके से मंत्रालय द्वारा परिचालित विभिन्न आदेशों के दृष्टिगत पर्यावरण संरक्षण अधिनियम, 1986 के अंतर्गत प्रयोक्ता को तत्काल राहत प्रदान करने पर विचार किया जाए।

प्रतिलिपि:-

1. सदस्य सचिव, उ० प्र०, प्रदूषण नियंत्रण बोर्ड, टीसी, -12 वी, विभूति खण्ड गोमतीनगर, लखनऊ-226010.
2. श्री गिरीश पाण्डेय, सी.ई.ओ., मे० फन रिपब्लिक मॉल, पर्यटन भवन के सामने, इण्डस्ट्रीयल एरिया, गोमती नगर, लखनऊ, उ.प्र.-226016।

भवदीया
प्रीति त्रिपाठी
07.01.22
(डॉ. प्रीति त्रिपाठी)
वैज्ञानिक-'सी'

प्रीति त्रिपाठी
07.01.22
(डॉ. प्रीति त्रिपाठी)
वैज्ञानिक-'सी'

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 561st Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 07.02.2022

The meeting of 561st State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 07.02.2022 at the Directorate of Environment. The following were present in the meeting:-

1. Dr. Rajiv Kumar Garg	Chairman, SEIAA, U.P
2. Shri Paras Nath	Member, SEIAA, U.P
3. Shri Ajay Kumar Sharma	Member Secretary, SEIAA, U.P

Nodal Officer SEIAA informed that agenda is prepared by Secretariat and approved by MS SEIAA which is hereby put up for the consideration of SEIAA and placed files and documents related to below mentioned projects before SEIAA.

1. Integrated Industrial Township "Trans-Ganga City" at village- Shankarpur Sharai, Kanhwapur, Manbhauna, District- Unnao, U.P. M/s UP State Industrial Development Authority. File No. 1932/Proposal No. SIA/UP/MIS/ 247035/2021

SEIAA noted that the above project was taken in its 559th meeting in which SEIAA noted that SEAC has recommended to grant the environmental clearance to the above project. SEIAA gone through file and documents and opined that the project proponent shall make an online presentation on 07.02.2022 regarding the above project. The project proponent along with consultant presented their case before SEIAA. After due deliberation SEIAA opined that since The project proponent UPSIDA proposes to add Beverages / Soft Drink industries under the premises of Trans-Ganga City, hence they shall carry out and submit rapid EIA-EMP to SEIAA. Rapid EIA-EMP should include ZLD (zero liquid discharge) concept, there should be interventions to have a zero water foot print of the proposed industry, international best practices adopted by the beverage / soft drink industry should be proposed, etc. Rapid EIA-EMP should be submitted to SEAC-1 for appraisal. PP should also submit approval from competent authority to include beverage / soft drink industry in the said integrated industrial township.



Agenda-A: -Complaints/letters

1. Kharai Sand Mining Project of at Khand No.-2/1, 2/2 & 2/4 Near Village- Kharai, Tehsil- Pailani, District - Banda, U.P. (Leased Area : 5.80 Ha), M/s R.S.I. Stone World Pvt. Ltd. File No. 4911/Proposal No. SIA/UP/MIN/37627/2019

SEIAA gone through the letter of Shri Virendra Singh Jadaun M/S RSI Stone Worlds Pvt. Ltd. Letter dated 04.01.2022 regarding objection on transfer of the above EC to any new applicant in view of pending Court Case. SEIAA gone through the letter and opined that since previous lease was cancelled by DM, Banda, hence the above letter should be referred to DM, Banda for review.

2. जिला सहारनपुर में Replenishment study (रेपलिशमेंट स्टडी) प्राइवेट कंसल्टेंट से न कराकर सरकारी एजेंसी से करने के लिए माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में एवं विज्ञप्ति दिनांक 05-01-2022 में प्राइवेट कंसल्टेंट से रेपलिशमेंट स्टडी कराये जाने के सम्बन्ध में

SEIAA gone through the letter of Shri Daljeet Singh, Haryana dated 08.01.2022 regarding the above project. SEIAA opined to refer the letter to DM, Saharanpur and DGM.

3. जिला सर्वेक्षण रिपोर्ट संशोधन /संयोजन (मोडिफिकेशन) दिनांक 03-12-2021 के प्रस्ताव पर आपत्तियों के सम्बन्ध में।

SEIAA gone through the letter of Shri Daljeet Singh, Haryana dated 04.12.2021 regarding the above project. SEIAA opined to refer the letter to DM, Saharanpur and DGM.

Agenda-B:-Replies-

1. Stone Mining at Araji No./ Gata No.-519, Village- Ghasipur, Tehsil- Chunar, Mirzapur, M/s Divyansh Enterprises, Area -2.02 ha. File No. 6222/Proposal No. SIA/UP/MIN/61498/2021

SEIAA gone through the letter of Shri Manish Kumar dated 27.12.2021 regarding change of consultant. SEIAA noted that the above project was already taken in 558th meeting dated 02-02-2022 in which the project was granted additional ToR. Hence no further action is required at this stage.

2. Common Bio Medical Waste Treatment Facility (CBWTF) Silkon Biotech Private Limited Vill- Bhadon-Mahul PO- Martinganj Distt- Azamgarh, Uttar Pradesh. File No. 6695/Proposal No. SIA/UP/MIS/68910/2021

SEIAA noted that the above project was taken in its 546th meeting in which SEIAA found that land use conversion is in progress and opined that the project proponent shall submit ownership of the land and the details of land like location, distance from habitat etc. The project proponent has submitted his reply vide letter dated 31.12.2021. After reviewing the reply SEIAA agreed with the recommendation of the SEAC to issue the additional ToR to the title proposal for conducting EIA studies. The SEIAA also added the following points to ToR -

Minutes of the 561st Meeting of the SEIAA held on 07.02.2022

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
 - 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
 - 3- MOU signed between the project proponent and the consultant should be submitted.
 - 4- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
 - 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
 - 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
 - 7- PP / consultant should submit, in a tabular form, mechanism adopted by them and status of compliance of provisions of "Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities, 2016" issued by CPCB
 - 8- Detailed plan for proper segregation and disposal of biomedical waste in order not to contaminate groundwater sources, which in turn may infect humans and animals alike. Detailed plan to contain biomedical waste in order to keep it away from birds, rodents, and stray animals (as well as humans).
 - 9- Detailed plan for ensuring non-release of hazardous gases and compounds, including hydrochloric acid, dioxins and furans, as well as the toxic metals lead, cadmium, and mercury to air / land / ground water.
 - 10- A detailed plan for regular annual health check-up of workers and employees should be drawn for identifying and curing lung infections, parasitic infections, skin infections, spread of viral illnesses such as HIV, Hepatitis B and C, bacteremia, cholera and tuberculosis.
 - 11- Every 3 year, environmental audit should be carried out through accredited environmental auditors and findings should be reported along with compliance of EC conditions.
 - 12- 33% of land area should be brought under tree cover and any standing tree should be transplanted and survival be ensured. A scheme to this effect should be submitted along with EIA-EMP report.
 - 13- Solar power shall be used for lighting to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the building or as per the requirement of the local building bye-laws, whichever is higher.
3. Manufacturing of API Bulk Drugs and Intermediate (New) at Plot No. B-13 & C-3, Shikohabad Industrial Estate, Firozabad., M/s Shyam Organics. File No. 6256/Proposal No. SIA/UP/IND2/206620/2021

SEIAA noted that the above project was taken in its 534th meeting in which SEIAA found that details of solvent recovery has not been given in the proposal, measures for



Minutes of the 561st Meeting of the SEIAA held on 07.02.2022

control of process emission is also not given and quantity of hazardous waste should be reviewed. The project proponent has submitted his reply vide undated letter. SEIAA gone through file and documents and agreed with the recommendation of SEAC to grant EC to the above project adding following conditions:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
 2. The unit shall establish Standard Operating Procedure for waste collection including expired drugs, waste handling, transportation, treatment and disposal as per Biomedical Waste Management Rules 2016.
 3. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed then the permission from the competent authority must be taken and be submitted to SEIAA.
4. **Granite Mining at Gata No.-715/24, Village- Gonda, Tehsil- Karwi, District- Chitarkoot., Shri Rajjan Bajpeyi, Area -4.048 ha. File No. 6441/Proposal No. SIA/UP/MIN /64582 /2021**

SEIAA noted that the above project was taken in its 551st meeting in which SEIAA gone through the file and documents and found that in LOI and mining plan approval letter, production per year is mentioned as 2,00,000 m³ per year whereas application is made for 50,575 m³ per year. Hence SEIAA opined that project proponent shall clarify the same. The project proponent has submitted his reply vide letter dated 04.01.2022 in which it is mentioned that due to the typographical mistake application was made for 50,575 m³ production capacity instead of 2,00,000 m³. Hence SEIAA opined to refer back the project to SEAC-2 to re-evaluate/review.

5. **Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199(Part), Bhikhamnagar, Gomti Nagar, Lucknow., Shri Vikas Katoch, M/s E-City Entertainment (India) Pvt. Ltd. File No. 6414/Proposal No. SIA/UP/MIS/217388/2021**

SEIAA gone through the letter of Dr. Preeti Tripathi, Scientist-C, IRO, MoEFCC Lucknow dated 07.01.2022 regarding the above project. SEIAA noted that para 13(ii) of SoP dated 07.07.2021 for identification and handling of violation cases issued by MoEFCC states that- "The Central Pollution Control Board, all State Pollution Control Board and All Union Territory Pollution Control Committee shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard."

Hence in light of above SoP SEIAA opined to constitute a committee comprising of 1-Representative of UPPCB nominated by MS, UPPCB, 2- Representative of District Administration nominated by DM, Lucknow and 3- Representative of SEAC-2 nominated by Chairman SEAC-2 to submit a factual report.



Minutes of the 561st Meeting of the SEIAA held on 07.02.2022

6. "Sand Mining" at Ghaghra River Bed at Gata No. 396/1 of Area: 11.70 Ha, Village: Takia Dharahara Khadar, Tehsil: Salempur, District: Deoria, State: Uttar Pradesh. File No. 6764/Proposal No. SIA/UP/MIN/68944/2021

SEIAA gone through the letter of Shri Raj Pratap Yadav dated 31.12.2021 regarding issuance of ToR. SEIAA noted that the above project was granted ToR in its 558th meeting. Hence no further action is required.

Agenda-C:-Transfer

1. Tranfer of EC for riverbed sand/morrum mining project from Ganga River, at Gata no. 140/1 village-Basaratpur, Tehsil-Chunar, District Mirzapur, (area- 4.00 ha), M/S Vidhata Associate. File No. 603 and MoEF&CC proposal no. 249958

SEIAA gone through the letter of Smt. Madhuri Singh dated 02.01.2022 regarding the above subject. SEIAA gone through file and documents and found that in online application incomplete previous EC is uploaded, wrong information is submitted against status of implementation of projects, nothing is mentioned under undertaking acceptance of conditions. Hence SEIAA opined that the project proponent shall submit complete and correct information as needed in Form-7 and upload copy of sanctioned mine plan.


Assistant Nodal/Nodal Officer
SEIAA, UP

(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

(Dr. Rajiv Kumar Garg)
Chairman
SEIAA

प्रेषक,

निदेशक,

पर्यावरण निदेशालय, उ०प्र०,

विनीत खण्ड-1, गोमती नगर, लखनऊ-226010

सेवा में,

✓ 1. जिलाधिकारी,
लखनऊ।

2- सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ

3. अध्यक्ष,
एस०ई०एस०सी-2,
उ०प्र०।

पत्रांक : 1077/पर्या./6414/2021

दिनांक 15 मार्च, 2022

विषय:- Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199(Part), Bhikhamnagar, Gomti Nagar, Lucknow., Shri Vikas Katoch, M/s E-City Entertainment (India) Pvt. Ltd. File No. 6414/Proposal No. SIA/UP/MIS/217388/2021 के सम्बन्ध में।

महोदय

कृपया उपरोक्त प्रस्ताव पर राज्य स्तरीय पर्यावरण प्रभाव निर्याण प्राधिकरण, उ०प्र० की बैठक दिनांक 07.02.2022 में विचार कर निम्नवत् निर्णय लिया गया :-

SEIAA gone through the letter of Dr. Preeti Tripathi, Scientist-C, IRO, MoEFCC Lucknow dated 07.01.2022 regarding the above project. SEIAA noted that para 13(ii) of SoP dated 07.07.2021 for identification and handling of violation cases issued by MoEFCC states that- "The Central Pollution Control Board, all State Pollution Control Board and All Union Territory Pollution Control Committee shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard."

Hence in light of above SOP SEIAA opined to constitute a committee comprising of 1- Representative of UPPCB nominated by MS, UPPCB, 2- Representative of District Administration nominated by DM, Lucknow and 3- Representative of SEAC-2 nominated by Chairman SEAC-2 to submit a factual report.

प्राधिकरण के उपरोक्त कार्ययुक्त की प्रति संलग्न है। अतः अनुरोध है कि समिति हेतु सदस्य नामित करते हुये निदेशालय को सूचित करने की कृपा करें। प्रकरण पर कार्यवाही हेतु उ०प्र० प्रदूषण नियंत्रण बोर्ड को नोटल विभाग नामित किया जाता है। प्रकरण की महत्वता को देखते हुये Factual Report, 15 दिनों में उपलब्ध करवाने का कष्ट करें।

संलग्नक- यथोक्त।

1. MoEFCC Lucknow dated 07.01.2022

2. SEIAA Minutes of the meeting dated 07-02-2022

भवदीय,



(अजय कुमार शर्मा)

सदस्य सचिव,



भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊ
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow



केन्द्रीय भवन परिसर, सेक्टर-22, अलीगंज, लखनऊ-226024. टेलीफोन-2526696
Email: rocr.lka-mef@nic.in

पत्रांक संख्या- II/Env/Comp/UP/14/90/1450

दिनांक-07.01.2022

सेवा में,

निदेशक,

पर्यावरण निदेशालय, उ.प्र.,

बिनीद खण्ड-1, मोमती नगर, लखनऊ

विषय:- Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khayra No. 103 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikham Nagar, Gomti Nagar, Lucknow, M/s E-City Entertainment (India) Pvt. Ltd. द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986/पर्यावरण प्रभाव मूल्यांकन अधिनियम के प्रावधानों के अन्तर्गत के संघर्ष में।

संदर्भ:- पत्रांक संख्या:/पत्रांक/एसओआईओएओ/6414/2021 दिनांक 13.12.2021 तथा परियोजना प्रयोक्ता वन सं- मुख दिनांक 08.12.2021

महोदय,

उक्त विषय के संघर्ष में मुझे निम्न बिंदुओं की जानकारी कराने का अवसर हुआ है, जो निम्नवत् हैं:-

1. M/s E-City Entertainment (India) Pvt. Ltd. द्वारा परियोजना प्रस्ताव Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khayra No. 103 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikham Nagar, Gomti Nagar, Lucknow दिनांक 29.06.2021 को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के ऑनलाइन पोर्टल के माध्यम से पर्यावरणीय अनापत्ति हेतु आवेदन प्रस्तुत किया गया। इस परियोजना का कुल क्षेत्रफल 16,700.46 वर्ग मीटर तथा कुल निम्न-मध्य क्षेत्रफल 61,199.120 वर्ग मीटर है। ईओआईओएओ अधिनियम, 2006 (पंचांशोपस्थापित) के अनुसार यह परियोजना कैटेगरी-बी (ए) "विश्वीय/सामुदायिक परियोजना" के अंतर्गत आशुक्रिय होती है।
2. आपत्ति प्रेषित भूचित्र के अनुसार प्रस्ताव पर अधिपति की 554वीं बैठक दिनांक 30.07.2021 में विचार-विमर्श करते हुए परियोजना प्रस्ताव को पूर्ण पर्यावरणीय समीक्षा हेतु अधिपति सचिव के साथ संशुद्धि प्रदान की गयी। SEAC की 554 वीं बैठक में निम्न निर्णय लिए गए-

"In view of above, the committee, after in depth discussion, opined that the affidavit, photographs and Google image submitted by the project proponent does not shows any construction on the proposed site. Committee further opined that the complaint has been submitted with some misunderstanding and without proper scrutiny of facts."

3. उद्योगपति सम्बंधित प्रकरण पर एच.ई.आई.ए.ए., उओएओ द्वारा अपनी 487वीं बैठक, दिनांक 03.09.2021 में विचार-विमर्श करते हुए परियोजना प्रस्तावक को परियोजना से संबंधित अधिपति भूचित्राएं उपलब्ध कराये जाने के निर्देश दिये गये। परियोजना प्रस्तावक द्वारा यह दिनांक 22.09.2021 के माध्यम से एच.ई.आई.ए.ए. को मांछित भूचित्राएं उपलब्ध करायी गयी।
4. एकीकृत क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ द्वारा पत्रांक-II/Env/comp/UP/14/90/166 दिनांक 22.09.2021 के माध्यम से अवगत कराया गया कि परियोजना स्वतः का भौतिक निरीक्षण किया गया गया कि परियोजना प्रस्तावक द्वारा दिया पूर्ण-पर्यावरण अनापत्ति प्राप्त किन्तु धारण कर दिया गया कि परियोजना प्रस्तावक के विरुद्ध पर्यावरण संरक्षण अधिनियम, 1986 के अंतर्गत कार्यवाही किये जाने का अनुरोध किया गया है। उल्लेखनीय है कि 554वीं बैठक में विचार-विमर्श पर पूर्ण पर्यावरणीय निदेशालय की सिफारिश की पूर्ण जानकारी थी।
5. एस.ई.आई.ए.ए., उओएओ द्वारा अपनी 497वीं बैठक, दिनांक 04.10.2021 में एकीकृत क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ के पत्र दिनांक 22.09.2021 पर विचार

[Signature]

कहा है निम्नलिखित निर्णय लिया गया: "SEIAA noted that Integrated Regional Office, MoEF&CC, Lucknow vide letter F.No. II/Env/Comp/14/90/166, dated 22/09/2021 has brought forward irregularities being committed by PP. Hence, SEIAA opted that the Secretariat shall refer the matter to Department of Environment, UP to initiate the prosecution proceedings against the project proponent under Environment (Protection) Act, 1986."

6. पर्यावरण विभाग ने अपने एक दिनांक 16.12.2021 द्वारा SEAC की 334वीं बैठक में परियोजना के समस्त परियोजना प्रस्तावक के अपने एक दिनांक 30.07.2021 द्वारा "No Construction Affidavit" प्रस्तुत किया था।

7. प्रयोजन द्वारा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से दिनांक 04.11.2020 को "Consent to Establish" की बात की गयी थी अर्थात् प्रयोजन को दिनांक 04.11.2020 से ही अपनी परियोजना प्रारंभ करने की अनुमति प्राप्त हो गयी थी तथा पर्यावरण प्रभावित हेतु दिनांक 30.07.2021 को 334वीं बैठक में पूर्व पर्यावरणीय स्वीकृति हेतु उचित कर्तव्य के साथ संस्तुति भी प्रदान की गयी।

8. इस सम्बन्ध में एम्बोसेड की अरविन्द कुमार राय का सीएम तैयार दिनांक 05.07.2021 को प्राप्त हुआ, जिसकी कपी MS, UPPCB; Chairman, SEIAA; Chairman SEAC I & II को भी दी एवं उसके तुरंत बाद Consent to Establish को दिनांक 09.07.2021 को निरस्त कर दिया गया।

9. इसके अतिरिक्त 30 प्रदूषण नियंत्रण बोर्ड द्वारा जारी CTE निरस्त एक तथा परियोजना प्रयोजन द्वारा Form-1 में विष्ट एक मीट्रिक तथा विस्तार परियोजना के कुल क्षेत्रफल तथा निर्माण कार्य क्षेत्रफल में भिन्नता वाली मशीन जबकि परियोजना प्रयोजन ने सखनऊ विभाग अधिकरण द्वारा स्वीकृत से-अजय मैप CTE अवेदन के तहत बना किया था, जिसका विवरण निम्न प्रकार से है:-

S.No.	Area defined	As per UPPCB CTE Revoked Letter	As per Details submitted by PPs in Form-1 & Approved by out plan
1.	Built up Area	31,728 Sq.m.	46038.65 Sq.m
2.	Proposed Expansion Area	6503 Sq.m.	15160.47 Sq.m
3.	Total Built-up expansion Area	38408.32 Sq.m.	61199.120 Sq.m
4.	Total Plot Area	15,000 Sq.m.	10007.46 Sq.m

10. पर्यावरण, एवं एवं प्रस्तावित परियोजना संभावित के एक के O.M. संख्या File No. 22-21/2021-IA.III दिनांक 07.07.2021 के पृष्ठ संख्या 5 में पर्यावरण स्वीकृति हेतु किए गए Violation को परिभाषित किया गया है। उपरोक्त तथ्यों तथा आपके कार्यालय द्वारा भेजित पत्रों के स्पष्ट है कि प्रयोजन द्वारा निर्धारित जबकि वे अपने अभिलेखों को सखनऊ तार पर भेजित करते हुए अवेदन किया था संस्तुति के बाद भी पर्यावरणीय स्वीकृति करने में विफल किया गया, Consent to Establish की पर्यावरणीय स्वीकृति के पूर्व निर्वह किया गया जिसको बाद में निरस्त किया गया है सभी तथ्य एक सूचने के विरोधाभासी है। कृपया विहितगम्य तरीके से संभावित आप पर्यावरण विभिन्न अवेदों के दृष्टिगत पर्यावरण संरक्षण अधिनियम, 1986 के संतर्पित प्रयोजन को तत्काल रद्द कराने पर विचार किया जाए।

o/c

प्रतिकृति:-

1. सदस्य अरवि, 30 प्रदूषण नियंत्रण बोर्ड, टीसी-12 की, विपुति खण्ड गोमतीनगर, सखनऊ-226010.
2. श्री गिरीश पाण्डेय, सी.ई.ओ., मेड फल रिपब्लिक मौल, पर्यटन भवन के सामने, इण्डस्ट्रियल एरिया, मोनली नगर, सखनऊ, उ.प्र.-226016)

o/c

AC प्रयोजन
प्रति निष्पक्ष
07.01.22
(श्री. गीति विपुति)
वैज्ञानिक-पी

सीटी विपुति
07.01.22
(श्री. गीति विपुति)
वैज्ञानिक-पी

Minutes of the 351st Meeting of the SCIAA held on 07.02.2003

control of process emission is also not given and quantity of hazardous waste should be reviewed. The project proponent has submitted his reply vide undated letter. SEIAA gone through file and documents and agreed with the recommendation of SEAC to grant EC to the above project adding following conditions:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The unit shall establish Standard Operating Procedure for waste collection including expired drugs, waste handling, transportation, treatment and disposal as per Biomedical Waste Management Rules 2016.
3. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed then the permission from the competent authority must be taken and be submitted to SEIAA.

4. Graphic Mining at Gate No. 715/24, Village: Gonda, Tehsil: Karol, District: Chhatarpur,
Sheikhat Baidand, Area - 4.048 ha, File No. 6441/Proposal No. SIA/UP/DMT/64592
/2013.

2023 SEIAA noted that the above project was taken in its 551st meeting in which SEIAA gone through the file and documents and found that in LOI and mining plan approval letter, production per year is mentioned as 2,00,000 m³ per year whereas application is made for 50,575 m³ per year. Hence SEIAA opined that project proponent shall clarify the same. The project proponent has submitted his reply vide letter dated 04.01.2022 in which it is mentioned that due to the typographical mistake application was made for 50,575 m³ production capacity instead of 2,00,000 m³. Hence SEIAA opined to refer back the project to SEAC-2 to re-evaluate/review.

9. Department of Medicine and Commercial Companies Building (Four Buildings) at Khayr
No.- 108 (Part), 106 (Part), 108 (Part), 106 (Part), 117 (Part), 117 (Part), 118
(Part), 118 (Part), Shikharwar, Gauri Nagar, Lucknow. Smt Vibha Katoch, M/o E-ONV
Entertainment Social Pvt. Ltd., File No. 6544/Procedural No. SA/P/MIS/24788/2021.

SEIAA gone through the letter of Dr. Preeti Tripathi, Scientist-C, IIR, MoEFCC Lucknow dated 07.03.2022 regarding the above project. SEIAA noted that para 13(B) of SOP dated 07.07.2021 for Identification and handling of violation cases issued by MoEFCC states that- "The Central Pollution Control Board, all State Pollution Control Board and All Union Territory Pollution Control Committee shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard."

Hence in light of above SoP SEIAA opted to constitute a committee comprising of 1-Representative of UPPCB nominated by MS, UPPCB, 2- Representative of District Administration nominated by DM, Lucknow and 3- Representative of SEAC-2 nominated by Chairman SEAC-2 to submit a factual report.

4



क्षेत्रीय कार्यालय
Regional Office

सन्दर्भ सं०

Ref. No. 263/G-F-258/2022

सेवा में,

दिनांक

Dated : 23/5/22

सदस्य सचिव,
एस0ई0आई0ए0ए0 कार्यालय निदेशक,
पर्यावरण, निदेशालय,
उ0प्र0 विनीत खण्ड-1, गोमती नगर,
लखनऊ

विषय:- Expansion of Multiplex and Commercial Complex Building [Fun Republic] at Khasra No- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikhamnagar, Gomti Nagar, Lucknow, Shri Vikas Katoch, M/s E-City Entertainment (India) Pvt- Ltd- File No- 6414/Proposal No- SIA/ UP/ MIS/217388/2021 की जांच आख्या के संबंध में।

महोदय,

उपरोक्त विषयक अपने पत्र संख्या-1077/पर्या0/6414/2021 दिनांक 15/03/2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि उपरोक्त प्रस्ताव पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 07.02.2022 में विचार कर निम्नवत् निर्णय लिया गया है :-

SEIAA gone through the letter of Dr. Preeti Tripathi, Scientist-C, IRO, MoEFCC Lucknow dated 07.01.2022 regarding the above project. SEIAA noted that para 13(II) of SoP dated 07.07.2021 for identification and handling of violation cases issued by MoEFCC states that- "The Central Pollution Control Board, all State Pollution Control Board and All Union Territory Pollution Control Committee shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard."

Hence in light of above SoP SEIAA opined to constitute a committee comprising of 1- Representative of UPPCB nominated by MS, UPPCB, 2- Representative of District Administration nominated by DM, Lucknow and 3- Representative of SEAC-2 nominated by Chairman SEAC-2 to submit a factual report.

उपरोक्त प्रस्ताव पर 03 सदस्यीय समिति गठित की गई है जिसमें जिलाधिकारी महोदय, लखनऊ द्वारा जिला प्रशासन की तरफ से प्रतिनिधि अपर नगर मजिस्ट्रेट-2, लखनऊ, डा0 राम करन, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ तथा लखनऊ विकास प्राधिकरण, लखनऊ से नामित अधिकारी श्री जहूरुद्दीन, अधीक्षण अभियन्ता द्वारा उक्त इकाई Expansion of Multiplex and Commercial Complex Building [Fun Republic] at Khasra No- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikhamnagar, Gomti Nagar, Lucknow, Shri Vikas Katoch, M/s E-City Entertainment (India) Pvt Ltd का स्थलीय निरीक्षण दिनांक 09/05/2022 को किया गया। उक्त इकाई की स्थलीय निरीक्षण आख्या एवं निरीक्षण के समय लिये गये फोटोग्राफ्स इस पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

सलग्नक:- यथोपरि।

भवदीय

(डा0 राम करन)
क्षेत्रीय अधिकारी

प्रतिलिपि:- निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, लखनऊ।
2. निदेशक, पर्यावरण निदेशालय, उ0प्र0, विनीत खण्ड-1, गोमती नगर, लखनऊ।
3. मुख्य पर्यावरण अधिकारी (वृत्त-5), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No-103 (Part), 105 (Part), 105 (part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikhamnagar, Gomti Nagar, Lucknow, Shri Vikas Katoch, M/s E-City Entertainment (India) Pvt. Ltd. File No-6414/Proposal No-SIA/UP/MIS/217388/2021 के सम्बन्ध में।

उपरोक्त विषयक सदस्य सचिव सचिव SEIAA के पत्र सं०-1077/पर्या०/6414/2021 दिनांक 15.3.2022 एवं 1128/पर्या०/SEIAA/6414/2021 दिनांक 31.03.2022 के क्रम में पर्यावरणीय स्वीकृति हेतु उपरोक्त प्रस्ताव पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० की बैठक दिनांक 07.02.2022 में विचार कर निम्नवत् निर्णय लिया गया है:-

SEIAA gone through the letter of Dr. preeti Tripathi, Scientist-C, IRO, MOEFCC Lucknow dated 07.01.2022 regarding the above project. SEIAA noted that para 13(II) of SOP dated 07.07.2021 for identification and handling of violation cases issued by MOEFCC states that-"The Central Pollution Control Board, all state Pollution Control Board and All Union Territory Pollution Control Committee shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/ Union Territory level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard."

Hence in light of above SOP SEIAA opined to constitute a committee comprising of 1- Representative of UPPCB nominated by MS, UPPCB, 2- Representative of District Administration nominated by DM, Lucknow and 3- Representative of SEAC-2 nominated by Chairman SEAC-2 to submit a factual report.

प्राधिकरण के उक्त आदेश के अनुपालन में उक्त प्रकरण की जांच हेतु निम्नवत् 03 सदस्यीय समिति गठित की गयी है। गठित जांच समिति में निम्नलिखित सदस्य/अधिकारी उपस्थित थे :-

1. जिलाधिकारी, लखनऊ द्वारा नामित अपर नगर मजिस्ट्रेट-2, लखनऊ।
2. श्री जहीरुद्दीन, अधीक्षण अभियन्ता, लखनऊ विकास प्राधिकरण, लखनऊ।
3. डा० राम करन, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

उपरोक्त गठित सदस्यों द्वारा Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No-103 (Part), 105 (Part), 105 (part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikhamnagar, Gomti Nagar, Lucknow, Shri Vikas Katoch, M/s E-City Entertainment (India) Pvt. Ltd. का निरीक्षण दिनांक 09.05.2022 को किया गया। जांच के समय इकाई प्रतिनिधि के रूप में श्री गिरीश पांडे (यूनिट हेड) एवं श्री देवेन्द्र सिंह (उप प्रबन्धक टेक्निकल) उपस्थित थे। इकाई प्रतिनिधि द्वारा बताया गया प्रस्तावित परियोजना स्थल, जिसे पहले पार्किंग व एस०टी०पी० तथा वाटर टैंक के रूप में इस्तेमाल किया जाता था, का निरीक्षण किया गया और टीम द्वारा व्यक्तिगत रूप से देखा गया। यद्यपि परियोजना स्थल पर निरीक्षण के समय स्थल पर लगभग 5 से 7 फिट की रिटेनिंग वाल तीन तरफ बनी पायी गयी तथा स्थल पर जहां मिट्टी की खुदाई की गयी वहां पर सी०एण्ड डी० वेस्ट (डेबरिस) अल्प मात्रा में एकत्रित पाया गया, कोई निर्माण गतिविधि नहीं पाई गयी परन्तु परियोजना प्रस्तावक द्वारा बिना पूर्व पर्यावरणीय स्वीकृति प्राप्त किये कार्य प्रारम्भ कर दिया गया। निरीक्षण के समय लिये गये फोटोग्राफ संलग्न। इस परियोजना का लखनऊ विकास प्राधिकरण द्वारा स्वीकृत मैप सं०-MAP20180226204735610 दिनांक 11.01.2019 के अनुसार कुल भूखण्ड क्षेत्रफल 16007.46 वर्गमी० तथा कुल बिल्ट अप क्षेत्रफल पूर्व में संचालित भाग में प्रस्तावित बिल्टअप क्षेत्रफल 6677.71 वर्गमी० को सम्मिलित करते हुए 38406.32 वर्गमी० है, जबकि परियोजना प्रस्तावक द्वारा क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी गयी, ले-आउट मैप के अनुसार प्रस्तावित एक्सपेंशन 6503 वर्गमी० टोटल बिल्टअप एरिया आफ्टर एक्सपेंशन एरिया 38406.32 वर्गमी० तथा टोटल प्लॉट एरिया 15000 वर्गमी० बताया गया था। प्रस्तावित क्षमता विस्तारीकरण क्षेत्रफल 6503 वर्गमी० के दृष्टिगत बोर्ड द्वारा दिनांक 04.11.2020 को सी०टी०ई० कतिपय शर्तों के साथ निर्गत किया गया था, जिसे शिकायतकर्ता की लीगल नोटिस दिनांक 05.07.2020 के दृष्टिगत दिनांक 09.07.2021 को निरस्त कर दिया गया। ई०आई०ए० अधिसूचना, 2006 (यथासंशोधित) के अनुसार यह परियोजना (8ए) कैटेगरी-बी बिल्डिंग/कान्सट्रक्शन परियोजना के अन्तर्गत आच्छादित

होती है। M/s E-City Entertainment (India) Pvt. Ltd. द्वारा परियोजना प्रस्ताव Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No-103 (Part), 105 (Part), 105 (part), 106 (Part), 116 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikhamnagar, Gomti Nagar, Lucknow, दिनांक 29.06.2021 को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के ऑनलाइन पोर्टल के माध्यम से पर्यावरणीय स्वीकृति हेतु आवेदन प्रस्तुत किया गया।

दिनांक 16.02.2019 के निर्माण के लिये लखनऊ विकास प्राधिकरण, लखनऊ परमिट द्वारा विस्तार के लिये नई अनुमोदित योजनाओं से सम्बन्धित कोई निर्माण नहीं था। श्री विकल्प सक्सेना C/o ई-सिटी एंटरटेनमेन्ट दिनांक 30.07.2021 द्वारा इसी के लिये दिये गये हलफनामे के अनुसार कोई नवनिर्माण नहीं किया गया है केवल पूर्व में स्थित निर्माणों यथा पार्किंग, एस0टी0पी0 व अण्डर ग्राउण्ड टैंक को तोड़ा गया है तथा एक्सकेवेशन किया गया है। पुराने एस0टी0पी0 और भूमिगत पानी की टंकी से सम्बन्धित कुछ विध्वंस अपशिष्ट देखा गया, जो सी0टी0ई0 दिनांक 04.11.2020 की शर्तों के अनुसार नहीं है। पुराने पार्किंग क्षेत्र में से ध्वस्त किये गये अण्डर ग्राउण्ड पानी के टैंक व एस0टी0पी0 के स्थान पर रेडीमेड वाटर टैंक पुराने बेसमेन्ट में तथा आधुनिक एस0टी0पी0 रेडीमेड प्लान्ट अन्य खुले क्षेत्र में संचालित पाया गया। परियोजना के नये विस्तार क्षेत्र को लखनऊ विकास प्राधिकरण, लखनऊ द्वारा चार बेसमेन्ट, एक लोअर ग्राउण्ड फ्लोर, एक अपर ग्राउण्ड फ्लोर व 4 लेवल अप के साथ स्वीकृत और अनुमोदित किया गया है। नई एस0टी0पी0/पानी की टंकियों का निर्माण दिनांक 04.11.2021 के विस्तार के लिये सी0टी0ई0 की शर्तों के अनुसार किया गया है और मौजूदा पुराने मॉल परिसर में संचालित पाया गया। शापिंग मॉल द्वारा सक्षम प्राधिकारियों से सी0टी0ई0 एवं खनन अनुमति प्राप्त की गयी थी। परियोजना प्रस्तावक द्वारा दिनांक 29.06.2021 को ई0सी0 हेतु आवेदन किया गया था। संदर्भित किये जा रहे उल्लंघन के लिये पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा एस0ओ0पी0 दिनांक 07.07.2021 को जारी किया गया था, जो कि परियोजना प्रस्तावक के ई0सी0 आवेदन दाखिल करने के बाद का है। पर्यावरण मंत्रालय का संशोधित आदेश (F-No-IA3-22/19/2021-IA-iii CE164361) दिनांक 20.09.2021 निर्दिष्ट करता है कि ऐसे मामलों में, जहां एक पार्टी को सी0टी0ई0 दिया गया है और ई0सी0 प्राप्त नहीं किया गया है ऐसे मामलों में परियोजना प्रस्तावक द्वारा आवेदन कर सकता है और कम्पीटेन्ट अथॉरिटी द्वारा परियोजना की ई0सी0 प्राप्त करने के उपरान्त सी0टी0ओ0 पर विचार/नवीनीकरण किया जायेगा।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुए ईकाई की पर्यावरणीय स्वीकृति के सम्बन्ध में नियमानुसार उचित निर्णय लिये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


(डा0 राम करन)
क्षेत्रीय अधिकारी


अपर नगर मजिस्ट्रेट-2,
लखनऊ।


(जहीरुद्दीन)
अधीक्षण अभियन्ता

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 613th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 31.05.2022

The meeting of 613th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 31.05.2022 at the Directorate of Environment. The following were present in the meeting:-

1. Dr. Rajiv Kumar Garg
2. Shri Paras Nath
3. Shri Ajay Kumar Sharma

Chairman, SEIAA, U.P.
Member, SEIAA, U.P.
Member Secretary, SEIAA, U.P.

Agenda A- Transfer

1. Transfer of EC for River Sand/Morrum Mining at Khand No./Gata No.-1129, Village-Dikauli, Tehsil- Garautha, District- Jhansi, U.P., (Leased Area-12.140 Ha) File No. 4127/Proposal No. (SIA/UP/ MIN /73466/2018)

SEIAA gone through the undated letter of Shri Ram Singh regarding the above project. SEIAA noted that this application is for second transfer and there is huge variation in production capacity. The EC was granted for 1,83,000 m³ per annum whereas new LOI is for 18,000 m³ for six months. Hence SEIAA opined to reject the application for transfer and the project proponent may apply for new EC along with duly approved mining plan.

2. Transfer of EC Proposed River Bed Sand/Morrum Mining from Belwa River for M/s Chaudhary Traders at Khand No.- 23/8 , Village-Bhedi Kharaka, Tehsil- Sarila, District- Hamirpur, U.P. Sanctioned Lease Area- 24.291 ha, Effective Area- 21.401 ha File No. 4074/Proposal No. (SIA/UP/MIN /72934/2018)

SEIAA gone through the application dated 15.04.2022 regarding the above subject. SEIAA noted that the application is made for 1,94,304 m³ for six months. SEIAA opined that the project proponent/consultant shall submit replenishment report or a certificate from DGM that the above quantity is available for mining.

3. Transfer of EC for Sand Mine on Betwa River at Gata No. 01, 319, Village - Tharro, Garautha, JHANSI, M/s A.D. Agro Foods Pvt. Lt, (Leased Area-20.234 Ha) File No. 4002/Proposal No. SIA/UP/MIN/269490/2022

SEIAA gone through the letter of M/S Riddhi Siddhi Housing Pvt. Ltd. dated 12.04.2022 regarding the above project. SEIAA noted that there is huge variation in production capacity. The EC was granted for 3,04,000 m³ per annum whereas new LOI is for 30,500 m³ for six months. Hence SEIAA opined to reject the application for transfer and the project proponent may apply for new EC along with duly approved mining plan.

4. Transfer of the EC for the Short Term Lease of Sand/morrum mining project at Bagen River, Gata no. 218/1, 234, village- Mamsi Bujurg, Tehsil- rajapur, District- Chitrakoot. Area- 1.959 ha. File No. 92/Proposal No. SIA/UP/MIN/272075/2022.

SEIAA gone through the letter of project proponent dated 10.05.2022 regarding the above project. SEIAA opined that the project proponent shall submit NOC, in the form of an affidavit, from the transferor.

Agenda B-Replies

1. Granite Gitti, Khanda, Boulders & Pahari Red Morrum Mining at Khasra No./Plot No.- 2131/3, Village- RauliKalyanpur, Tehsil- Karwi, District- Chitrakoot., Shri Arvind Kumar Mishra, Area -2.6313 ha., File No. 5624/Proposal No. SIA/UP/MIN/40307/2019

SEIAA noted that the above project was taken in its 591st meeting in which SEIAA opined that the project proponent shall submit a letter from competent authority or under his approval. The project proponent has submitted his reply vide undated letter. Hence SEIAA In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022. SEIAA opined to accept the recommendation of SEAC-1 and grant EC to the said project along with all the general and specific conditions as suggested by the SEAC-1 adding following specific condition as follows:-

1. Validity period of this EC is 5 year from the date of issue as the Lol has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.



6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 15 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

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2. Building Stone (Khanda, Boulder, Bailast (Gitti) & Pahadi Red Morram) at Gata No. - 841 Mi (Khand No.- 03), Village-Paswara, Tehsil-Mahoba, District-Mahoba, Shri Anil Kumar Singh, M/s APCO Infratech Pvt. Ltd., Area:4.0 File No. 6789/Proposal No. SIA/UP/MIN/70431/2021

SEIAA gone through the letter dated 13.05.2022 of the project proponent requesting to amend the address in the issued LOI. SEIAA gone through the file and documents and agreed with the request to amend the issued ToR as below:-

Corresponding address as mentioned in issued ToR	Corresponding address as per the submitted documents
Shri Rashmeet Singh Malhotra, Village-tomda, Tehsil- Sikhedra, Distt.- Narsinghpur, M.P.	Director- Shri Anil Kumar Singh S/O Late Krishan Prasad Singh, Add.- N-9 vibhuti Khand, Gomati Nagar, Lucknow

3. Building Stone (Khanda, Gitty, Boulder) & Red Morrum Mining, Village -Saipur, Tehsil-karwi, Chitrakoot., M/s Rakesh Kumar Mishra Contractor and Supplier Area- 1.2145 hectares. File No. 6739/Proposal No. SIA/UP/MIN/194138/2021

SEIAA noted that the above project was taken in its 601st meeting in which SEIAA opined that the project proponent shall submit the document regarding the inclusion of this area in DSR, either under the signature of competent authority or issued with the approval of competent authority. The project proponent has submitted his reply vide undated letter. SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC but the SEIAA replaces the specific condition regarding cluster certificate as "If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate" and adding following conditions:-

1. Validity period of this EC is 5 year from the date of issue as the Lol has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining



activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

4. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
5. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.



14. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

4. म० राष्ट्रीय हरित प्राधिकरण में दायर OA no. 249/2021 व 251/2021 दलजीत सिंह बनाम उ०प्र० सरकार के आदेश दिनांक 11.05.2022 के पालन के बारे में।

SEIAA gone through the letter of Shri Daljeet Singh dated 13.05.2022 regarding the above subject. SEIAA opined to refer the letter to DM, Saharanpur and Director Geology mining for necessary action.

5. Building Stone (Khanda, Gitti & Boulder) Mine at Gata No.-1073, (Khanda No.-04), at Village-Jarar, Tehsil-Naraini, Banda., M/s Malhotra Brothers, Area -2.0 ha. File No. 5498/4835/Proposal No. SIA/UP/MIN/50598/2019

SEIAA gone through the letter of the project proponent dated 22.05.2022 regarding factual report received from DM, Banda. SEIAA noted that there is reduction in lease area and change of geo-coordinates. Hence SEIAA opined to refer the letter to Director, Geology & mining for necessary action.

6. Soil Mining at Khasra No. 205, 176, 197, Village- Dhanaikheda, Tehsil & District- Sitapur, Shri Arijit Shukla Ramraj, Area - 3.035 ha. File No. 6970/Proposal No. SIA/UP/MIN/260295/2022

SEIAA noted that the above project was taken in its 602nd meeting in which SEIAA opined that the project proponent shall submit notarized agreement between the owner and the project proponent, certified lease map and details of alternative site, since Soil is proposed for agriculture land. The project proponent has submitted his reply vide undated letter. SEIAA noted that the reply submitted is not complete. Duly certified lease map and the details of alternative site has not been submitted. Hence SEIAA opined that the project proponent shall submit the same.

7. Expansion of Multiplex and Commercial Complex Building [Fun Republic] at Khasra No- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199 (Part), Bhikhamnagar, Gomti Nagar, Lucknow, Shri Vikas Katoch, M/s F-City Entertainment (India) Pvt- Ltd- File No- 6414/Proposal No- SIA/ UP/ MIS/217388/2021 के सम्बन्ध में।

SEIAA noted that SEAC-2 in its 554th meeting dated 30.07.2021 recommended grant of environmental clearance on the proposal. SEIAA in its 487th meeting dated 03.09.2021 opined that the project proponent must submit CTE/CTO granted at the time of establishment. Further SEIAA in its 497th meeting dated 04.10.2021 noted that Integrated Regional Office, MoEFCC, Lucknow vide letter F.No. II/Env/comp/UP/14/90/166 dated 22.09.2021 has brought forward certain irregularities being committed by PP. Hence, SEIAA opined that the secretariat shall refer the matter to Department of Environment, UP to initiate the prosecution proceedings against the project proponent under Environment

Minutes of the 613rd Meeting of the SEIAA held on 31.05.2022

(Protection) Act 1986. In 561st SEIAA meeting dated 07.02.2022 letter received from Dr. Preeti Tripathi, Scientist-C, IRO, MoEFCC Lucknow dated 07.01.2022 regarding the above project. SEIAA noted that para 13(ii) of SoP dated 07.07.2021 for identification and handling of violation cases issued by MoEFCC states that- "The Central Pollution Control Board, all State Pollution Control Board and All Union Territory Pollution Control Committee shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard."

In light of SoP dated 07.07.2021, SEIAA opined to constitute a committee comprising of 1-Representative of UPPCB nominated by MS, UPPCB, 2- Representative of District Administration nominated by DM, Lucknow and 3- Representative of SEAC-2 nominated by Chairman SEAC-2 to submit a factual report. Chairman SEAC-2 vide e-mail dated 16.03.2022 informed that the matter of expansion of commercial complex was placed in 554th meeting of SEAC-2 dated 30.07.2021 and the committee unanimously recommended for grant of EC. During the presentation PP has submitted affidavit that no new construction has taken place. Therefor there is no need to nominate SEAC-2 member for site inspection. Hence Member Secretary SEIAA nominated a representative of Vice Chairman, LDA vide letter no. 1128/parya/SEIAA/6414 /2021 dated 31.03.2022.

Committee constituted for inspection of M/S E-City entertainment comprised of ACM-2 Lucknow nominated by DM, Superintending Engineer Civil nominated by LDA and regional officer, UPPCB Lucknow nominated by Member Secretary UPPCB. The inspection report was submitted by regional Officer UPPCB to MS SEIAA vide letter no. 98/G.F-258/22 dated 16.04.2022 which is as below:-

".....दिनांक 16/02/2019 के निर्माण के लिए लखनऊ विकास प्राधिकरण लखनऊ, परमिट द्वारा विस्तार के लिए नई अनुमोदित योजनाओं से संबंधित कोई निर्माण नहीं था। श्री वि कल्प सक्सेना c/o ई-सिटी एंटरटेनमेंट दिनांक 30 जुलाई 2021 द्वारा इसी के लिए दिए गए हलफनामे के अनुसार कोई नव निर्माण नहीं किया गया है केवल पूर्व में स्थित निर्माणों यथा पार्किंग एस0टी0पी0 व अण्डरग्राउण्ड टैंक को तोड़ा गया है तथा एक्सकैवेशन किया गया है। पुराने पार्किंग क्षेत्र में से ध्वस्त किये गये अण्डरग्राउण्ड पानी के टैंक व एस0टी0पी0 के स्थान पर रिडिमेड वाटर टैंक पुराने बेसमेंट में तथा आधुनिक एस0टी0पी0 रिडिमेड प्लान्ट अन्य खुले क्षेत्र में संचालित पाया गया। परियोजना के नये विस्तार क्षेत्र को लखनऊ विकास प्राधिकरण लखनऊ द्वारा 4 बेसमेंट, 1 लोवर ग्राउण्ड फ्लोर, 1 अपर ग्राउण्ड फ्लोर व 4 लेवल अप के साथ स्वीकृत और अनुमोदित किया गया है। नई एस0टी0पी0/ पानी की टंकियों का निर्माण दिनांक 04/11/2021 के विस्तार के लिए सी0टी0ई0 की शर्तों के अनुसार किया गया है और मौजूदा मॉल परिसर में संचालित पाया गया। शॉपिंग मॉल द्वारा सक्षम प्राधिकारियों से सी0टी0ई0 एवं खनन अनुमति प्राप्त की गई थी। परियोजना प्रस्तावक द्वारा 29

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जून 2021 को EC हेतु आवेदन किया गया था। संदर्भित किए जा रहे उल्लंघन के लिए पर्यावरण, वन एवं जलवायु परितर्वन मंत्रालय भारत सरकार द्वारा एसओपीओ 7 जुलाई 2021 को जारी किया गया था जो कि परियोजना प्रस्तावक के EC आवेदन दाखिल करने के बाद का है। पर्यावरण मंत्रालय का संशोधित आदेश (F-No-IA3-22/19/2021-1A-IIIICE164361) दिनांक 20 सितंबर 2021 निर्दिष्ट करता है कि ऐसे मामलों में, जहां एक पार्टी को CTE दिया गया है और EC प्राप्त नहीं किया गया है ऐसे मामलों में परियोजना प्रस्तावक द्वारा आवेदन कर सकता है और कम्पीटेन्ट अथॉरिटी द्वारा परियोजना की ईओसीओ प्राप्त करने के उपरान्त ही CTO पर विचार/नवीनीकरण किया जायेगा।”

SEIAA agreed with the recommendations of the SEAC to grant the prior Environmental Clearance to the proposed project along with all the general and specific conditions as suggested by the SEAC. In addition to the conditions imposed by SEAC the SEIAA added following additional specific conditions:-

- 1- The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
- 2- The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
- 3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
- 4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
- 5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
- 6- The project proponent shall ensure that waste water is properly treated in SIP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
- 7- Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
- 8- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and

Minutes of the 613rd Meeting of the SEIAA held on 31.05.2022

Demolition Waste Management Rules.

- 9- The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
- 10- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
- 11- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
- 12- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.

**Assistant Nodal/Nodal Officer
SEIAA, UP**

MoM prepared by Secretariat in consultation with
Chairman & Members on the basis of decisions
taken by SEIAA during the meeting.



**(Ajay Kumar Sharma)
Member-Secretary
SEIAA**

**(Paras Nath)
Member
SEIAA**

**(Dr. Rajiv Kumar Garg)
Chairman
SEIAA**

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The GM
 ECITY ENTERTAINMENT PVT LTD
 Fun Republic Mall, Near Eldeco Greens, Gomtinagar -226010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIS/217388/2021 dated 29 Jun 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B038UP159888 |
| 2. File No. | 6414 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 8(a) Building and Construction projects |
| 6. Name of Project | Proposed expansion of Multiplex and commercial complex building Project (Fun Republic) at Khasra no – 103 (Part), 104(Part), 105 (Part), 106 (Part), 116(Part) , 117(Part), 118(Part), 199 (Part), Bhikhamnagar, Gomtinagar Nagar, Lucknow |
| 7. Name of Company/Organization | ECITY ENTERTAINMENT PVT LTD |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 08/06/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIS/217388/2022 & SEIAA, U.P File no- 6414

Sub: Environmental Clearance for Proposed Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199(Part), Bhikhamnagar, Gomti Nagar, Lucknow, U.P., M/s E-City Entertainment (India) Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 29-06-2021, 29-07-2021, 30-07-2021, 01-09-2021, 22-09-2021, 04-10-2021, 09-12-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 30-07-2021 and SEIAA in meeting held on 31-05-2022.

A presentation was made by the project proponent along with their M/s Environmental & Technical Research Centre to SEAC on 30-07-2021

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Expansion of Multiplex and Commercial Complex Building (Fun Republic) at Khasra No.- 103 (Part), 105 (Part), 105 (Part), 106 (Part), 116 (Part), 117 (Part), 117 (Part), 118 (Part), 199(Part), Bhikhamnagar, Gomti Nagar, Lucknow, U.P., M/s E-City Entertainment (India) Pvt. Ltd.
2. Existing built up area of the project is 46038.650 sqm. After proposed expansion built up area will be 61199.120 sqm. The project having 01 exiting Block on 8th Floor and second proposed block on 4th floor.
3. Salient features of the project:

Facilities	Multiplex Commercial Complex Office
No. of Building Blocks	There will be two blocks (One existing block & One Proposed Block)
Basements	4 No in proposed block
Floor	In Existing block 8 th Floor and proposed block 4 basement + GF+ 4 th Floor.
Total Plot Area	16007.46 sq.m.
Proposed FAR Area after expansion	38406.32 sq.m.
Non FAR Area after expansion	22778.80 sq.m.
Built-up Area after expansion	61199.120 sq.m.
Total Parking Proposed	733 ECS proposed against requirement of 728 ECS
Total population after expansion	9362 persons
Total Project Cost	40 Crores
Energy Conservation	16 % of total demand energy saving by adopting different energy conservation measures.
Maximum Height	Approx.26 m
Proposed Landscape Area	1622.64 sqm (@ 10.13% of the plot area) Number of proposed tree is to be planted : 28

Soil Excavation	23883.8 Cubic Meter
Power Requirement & Source	Existing Power Requirement will be – 2850 (Including Multiplex and commercial Shopping) After expansion power requirement will be 3820 KVA which will be tapped from the concerned Electricity board
Power Backup	Backup of Existing DG sets will be used 1250 KVA (3 Nos.) + 750 KVA (1 No.)=4500 KVA
Water Requirement & Source	Fresh Water: 103 KLD (Borewell) Reuse of treated effluent as received from the STP: 113 KLD. Total Water Requirement: 216 KLD
Sewage treatment & Disposal	The waste water generated from shopping mall and multiplex (i.e. 185 KLD) would be treated in the STP capacity 300 KLD. Recycled water shall be used after tertiary treatment i.e 113 KLD water for flushing & Horticulture
The solid waste generated	1404.38 kg/Day-Municipal waste & 0.8 kg/day –Horticulture waste will be generated , segregated and disposed as per solid waste management Rules 2016 through approved agency for handling & disposal solid waste.
Rain water harvesting pits	02 pits
Connectivity	The proposed site is well connected with road , rail and air network. It is part of Gomti Nagar, Lucknow. Gomti Nagar railway Station: 2.74 Km , NH-28-1.47 km. The nearest Airport Chaudhary Charan Singh Airport, Amausi , Lucknow: 14.09 Km

4. Land use details:

S.No	Land Use	Area (Sqm)	Area (%)
1	Covered Area	8003.73	40
2	Landscape Area	1622.64	10
3	Open Area	6380.79	50
	Total	16007.16	100

5. Comparative area details:

S.No	Particulars	Existing Detail	Proposed Detail	Total after expansion
A	Total Land	16007.46 m ²	No Change	16007.46 m ²
B	Permissible Land Coverage (@ 50% of Plot Area)	8003.73 m ²	No Change	8003.73 m ²
C	Achieved Ground Coverage (@40.6% of the plot area)	5282.46 m ²	1223.36 m ²	6505.82 m ²
D	Total Permissible FAR (Including purchasable FAR @ 2.65)	42019.58 m ²	-	42019.58 m ²
E	Total Proposed FAR	31728.61 m ²	6677.71 m ²	38406.32 m ²
F	Non FAR Area (Basement +Mumty/Machine room + Fire room	14296.04 m ²	8482.76 m ²	22778.80 m ²
G	Number of basement	02 Nos.	04 nos.	4 Nos in proposed block and 02 nos in existing block
H	Basement Area	1481.8 m ²	8388.5 m ²	22570.3 m ²
I	Required Parking	480 ECS	248 ECS	728 ECS
J	Proposed Parking	480 ECS	253 ECS	733 ECS
K	Required Landscape Area	1600 m ²	-	1600 m ²

L	Proposed Landscape Area	1622.64 m ²	-	1622.64 m ²
M	Total Buildup Area	46038.650 m ²	15160.47 m ²	61199.120 m ²

6. The total quantity of water requirement for the proposed Shopping mall with multiplex building is 216 KLD out of which the Fresh Water requirement of 103 KLD would be met from the Bore wells. 185 KLD waste water will be generated from the project which shall be treated in a Sewage Treatment Plant of capacity 300 KLD. Recycled water as received from STP after tertiary treatment i.e. 111 KLD water for flushing and 2 KLD water for the horticulture uses.

7. Parking details:

S. No	Parking Required (As Per Bye Laws)	ECS
1	Car parking required for shop & office	98 Nos.
2	Car parking required for (Audi 638 Seats)	638/10=64 Nos.
	Total car parking required	162+86=248 nos
	Parking Provided	
3	Car parking provided in 1 st basement	27 Nos.
4	Car parking provided in 2 st basement	50 Nos.
5	Car parking provided in 3 st basement	50 Nos.
6	Car parking provided in 4 st basement	51 Nos.
7	Car parking in the open space	75 Nos.
	Total Car Parking Provided	253 Nos.

8. The project proposal falls under category–8(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 30-07-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 31-05-2022 and decided to grant the environmental clearance for the above project proposal alongwith following conditions:

- I. Charging points for electrical vehicle should be provided in suitable places.
- II. Organic waste convertor should be installed.
- III. The solid waste generated should be properly collected and segregated on site.
- IV. Noise monitoring station should be installed on site.
- V. Energy conservation measures like installation of LEDs/CFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use LEDs and CFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines / rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
- VI. Statutory compliance:
 1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
 2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
 3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 6. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.

7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

VII. Air quality monitoring and preservation

1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
3. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM25) covering upwind and downwind directions during the construction period.
4. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
5. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murram and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
6. Sand, murram, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
7. Wet jet shall be provided for grinding and stone cutting.
8. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
9. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.
10. The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
11. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
12. For indoor air quality the ventilation provisions as per National Building Code of India.

VIII. Water quality monitoring and preservation

1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

3. Total fresh water use shall not exceed the proposed requirement as provided in the project details.
4. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
6. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
8. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
9. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
11. The local bye-law provisions on rain water harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
12. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
13. All recharge should be limited to shallow aquifer.
14. No ground water shall be used during construction phase of the project.
15. Any ground water dewatering should be properly managed and shall conform to the a approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
16. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed in to municipal drain.
18. No sewage or untreated effluent water would be discharged through storm water drains.
19. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odor problem from STP.
21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

IX. Noise monitoring and prevention:

1. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
2. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

X. Energy Conservation measures

1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
2. Outdoor and common area lighting shall be LED.
3. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
4. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
5. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
6. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

XI. Waste Management :

1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
2. Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

6. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
7. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
9. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

XII. Green Cover:

1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
3. Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

XIII. Transport:

1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - b. Traffic calming measures.
 - c. Proper design of entry and exit points.
 - d. Parking norms as per local regulation.
2. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation

and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

XIV. Human health issues :

1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
2. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis.
6. A First Aid Room shall be provided in the project both during construction and operations of the project.

XV. Corporate Environment Responsibility:

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

XVI. Miscellaneous:

1. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
2. The project proponent shall ensure to plant broad leaf trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
5. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.

6. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge.
7. Under any circumstances untreated sewage shall not be discharged to municipal sewer line.
8. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
9. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
10. A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
11. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
12. Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.
13. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
14. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
15. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
16. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
17. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
18. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
19. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
20. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
21. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
22. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

23. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
24. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
25. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
26. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
27. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Lucknow. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate Lucknow.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh



Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation
Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC010876

VALID UP TO : 19/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202103000058			
Name of the Owner	VIKALP SAXENA		
Designation पद	Manager	Company Name कंपनी का नाम	E City Entertainment (India) Pvt Limited
Company Address कंपनी का पता	Bhikhampur, Fun Republic Mall, Tehsil Sadar, Distt	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Fun Republic Mall, Khasra No 103, 104, 105, 106, 116, 117, 118 and 119 of village - Bhikhampur, Gomti Nagar, Lucknow	Application Form Serial No.	LKNW0321NIF0007
Date of Submission	03/03/2021	Specimen Signature	
Location Particulars			
District	Lucknow	Block	LUCKNOW SADAR (N.K.)

Plot No./Khasra No.	103,104,106,116 complete details attach	Municipality/Corporation	Lucknow Nagar Nigam
Ward No./Holding No.	45		
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Infrastructural	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	18.00
Date of Energization (In Case of Electric Pump)		01/04/2006	
Maximum Allowable Rate of Withdrawal (m3/hr.):	18.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			26280

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration

- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh



Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation
Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC044953

VALID UP TO : 19/06/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202103000063			
Name of the Owner	VIKALP SAXENA		
Designation पद	Manager	Company Name कंपनी का नाम	E City Entertainment (India) Pvt Limited
Company Address कंपनी का पता	Bhikhampur, Fun Republic Mall, Tehsil Sadar, Distt	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Fun Republic Mall, Khasra No 103, 104, 105, 106, 116, 117, 118 and 119 of village - Bhikhampur, Gomti Nagar, Lucknow	Application Form Serial No.	LKNW0321NIF0008
Date of Submission	03/03/2021	Specimen Signature	
Location Particulars			
District	Lucknow	Block	LUCKNOW SADAR (N.K.)

Plot No./Khasra No.	103,104,106,116 complete details attach	Municipality/Corporation	Lucknow Nagar Nigam
Ward No./Holding No.	45		
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/12/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Infrastructural	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	18.00
Date of Energization (In Case of Electric Pump)		01/04/2006	
Maximum Allowable Rate of Withdrawal (m3/hr.):	18.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			32850

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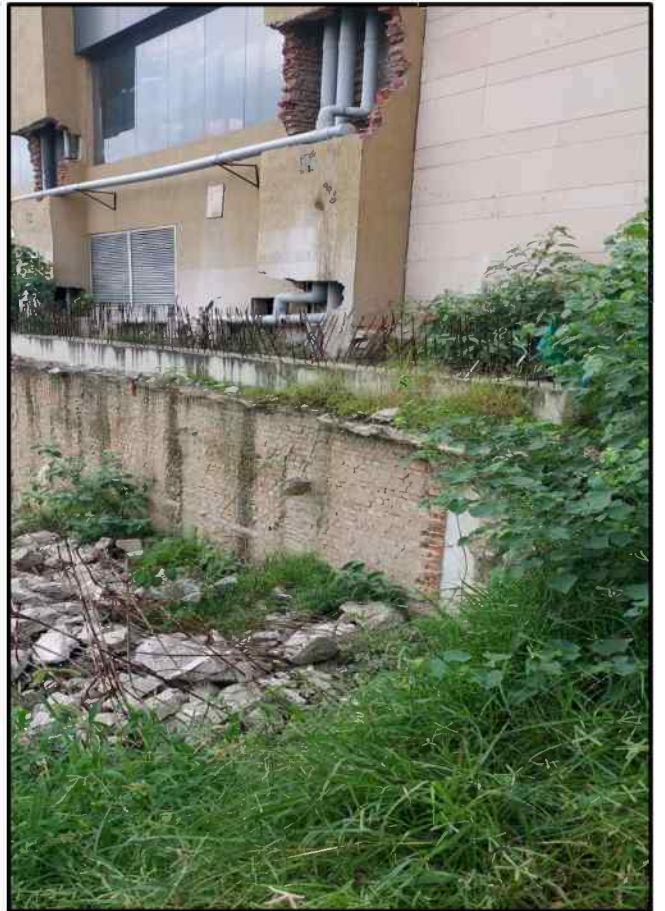
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कार्यालय जिलाधिकारी, Lucknow

(खनन-अनुपाय)
सहमति पत्र (Letter of Intent)UP
MINE & MITRA

पत्रांक: LOI/2021/5/18-05-2021 00:00:00/55575

दिनांक: 18-05-2021

उ.प्र. उपखनिज (परिहार) नियमावली, 1963 (यथासंशोधित) के नियम ५२ (ख) के अंतर्गत भवन / विकास परियोजना में खुदाई के दौरान प्राप्त उपखनिजों के निस्तारण के लिए 03 माह अवधि के अनुज्ञा पत्र से सम्बंधित।

आवेदक एवं अवधि

आवेदक नाम	Preeti Singh Dwara Anand Construction
आवेदक पता	818/1 Civil Line Sita Kund Sultanpur City Sultanpur 228001
मोबाइल	9170001643
अनुज्ञा की अवधि	अनुज्ञा पत्र की दिनांक से 1 माह अथवा मात्रा जो पहले पूर्ण हो।

भूमि का विवरण

जनपद	तहसील	ग्राम/मोहल्ला	प्लॉट (प्लॉट) संख्या	क्षेत्रफल/मात्रा
Lucknow	SADAR	VILLAGE BHIKHAMPUR GOMTI NAGAR SCHEME	103, 104, 105, 106, 116, 117, 118, AND 119	1894 हे० / 7577.06 घन मी०

देय धनराशि

अनुज्ञात उपखनिज	अनुज्ञात मात्रा	रॉयल्टी दर (₹)	देय रॉयल्टी (₹)	देय DMF (₹)	देय TCS (₹)	अन्य
Ordinary Soil	5682.80 घन मी०	0.00	0.00	0.00	0.00	0.00
Ordinary sand (Category-II)	1894.26 घन मी०	55.00	104185.00	10419.00	2084.00	7000.00
		कुल	104185.00	10419.00	2084.00	7000.00

अतः आपसे अपेक्षा की जाती है कि उपरोक्त देय धनराशि 3 कार्य दिवस के अंदर जमा करा कर चालान की मूल प्रति upminemitra.in पोर्टल पर अपने लॉगिन से अपलोड करें ताकि आपको नियमानुसार खनन अनुज्ञा पत्र निर्गत करने की कार्यवाही की जा सके।

आवेदक द्वारा अनुलग्नक-1 शर्तों का अनुपालन किया जाना आवश्यक है।

Digitally signed by ABHISHEK PRAKASH
Date: 2021.05.18 15:56:47
Lucknow
District Magistrate

1. अनुज्ञा पत्र धारक संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
2. उ०प्र० उप खनिज परिहार नियमावली 1963 नियम 41 (ड) का पालन किया जायेगा।
3. अनुमोदित खनन योजना में दी गयी शर्तों का प्रभावी पालन किया जायेगा।
4. परिवहन बिनाग द्वारा नियत मानकों के अनुरूप ही खनिजों का परिवहन किया जायेगा।
5. शामनादेश संख्या 1407/86-2017-107 (गामान्य) भूतत्व एवं खनिकर्ष अनुभाग, लखनऊ दिनांक 11 जुलाई, 2017 में दिये गये निर्देशों के अनुसार ई अभिवहन प्रपत्र (एम०एम०-11) खनिजों को परिवहन करने वाले वाहनों को जारी किया जायेगा।
6. खनन/परिवहन कार्य उ० प्र० उपखनिज (परिहार) नियमावली, 1963 तथा समय-समय पर निर्गत शामनादेशों में निहित शर्तों/प्राविधानों के अनुरार किया जायेगा।
7. अनुज्ञा पत्र धारक द्वारा उ०प्र० उपखनिज (परिहार) नियमावली, 1963 तथा खान एवं खनिज (विकास और विनियम) अधिनियम, 1957 का अनुपालन सुनिश्चित किया जायेगा।
8. अनुज्ञा पत्र धारक, निर्धारित प्रपत्र E एम०एम०-11 में खनिजों का परिवहन करायेगा तथा सम्बन्धित विवरण पत्र एम०एम०-9 पर ग्येगा एवं प्रतिनियुक्त अधिकारी को एम०एम०-11 का निरीक्षण करने की अनुमति देगा।
9. अनुज्ञा पत्र धारक किसी सार्वजनिक निर्माण को क्षति नहीं पहुँचायेगा।
10. खनन अनुज्ञा पत्र धारक किसी तीसरे पक्ष के दावे की धनिपूर्ति करता रहेगा और इस प्रकार के दावे उसके उत्पन्न होते ही स्वयं निक्षेपित करेगा।
11. अनुज्ञा पत्र की अवधि 01 माह या स्वीकृति माया जो पहले समाप्त हो अनुज्ञा पत्र की अवधि मानी जायेगी।
12. अनुज्ञा पत्र धारक समय-समय पर शायन द्वारा निर्धारित-स्वामित्व राजस्व जमा करने के लिए बाध्य होगा।
13. अनुज्ञा पत्र धारण ऐसी गति में खनन सक्रियताये करेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-गृहादि सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुँचे।
14. यदि अनुज्ञापत्रधारक दी गयी शर्तों का उल्लंघन करता है अथवा विवाद की स्थिति पैदा करता है तो अनुज्ञा पत्र निरस्त कर दिया जायेगा और जमा रायल्टी और जमा रायल्टी राज्य सरकार के पक्ष में जम्मा कर अनुज्ञा पत्र धारक के अनुज्ञा पत्र में उ०प्र० उपखनिज (परिहार) नियमावली-1963 तथा खान और खनिज (विकास और विनियम) अधिनियम, 1957 की सुसंगत धाराओं के अन्तर्गत कार्यवाही किया जायेगा।
15. यदि खनन करते समय खनन स्थल में कोई अन्य उपखनिज निकलता है तो उसकी सूचना जिलाधिकारी/जिला खनन अधिकारी कार्यालय Lucknow को देगा तत्पश्चात् उपखनिज की मात्रा एवं रायल्टी का आंकलन कर आयंदा में रायल्टी के रूप में वसूली की जायेगी।
16. यदि अनुज्ञा पत्र धारक दी गयी शर्तों का उल्लंघन करता है अथवा विवाद की स्थिति पैदा करता है तो अनुज्ञा पत्र निरस्त कर दिया जायेगा और जमा रायल्टी राज्य सरकार के पक्ष में जम्मा कर अनुज्ञा पत्र धारक के विरुद्ध MOEF की सुसंगत धाराओं, उ०प्र० उपखनिज (परिहार) नियमावली, 1963 तथा खान और खनिज (विकास और विनियम) अधिनियम, 1957 की सुसंगत धाराओं के अन्तर्गत कार्यवाही किया जायेगा।
17. जिलाधिकारी द्वारा दी गई शर्तितरिक्त शर्तों का पालन हेतु अनुज्ञापत्रधारक बाध्य होगा।
18. बिना EMM-11 के परिवहन कार्य अवैध माना जायेगा।
19. पर्यावरण संग्रहण की दृष्टि से खनन अधिकतम 04 मीटर गहराई तक किया जायेगा एवं खनन कार्य दिन में किया जायेगा।
- 20.
- 21.
- 22.

5621310793

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कोषागार प्रपत्र - 208 (1)

वित्तीय नियम संग्रह खण्ड - 5, भाग 2

प्रपत्र संख्या - 43 ए (1)

(प्रपत्र 417 एवं 478 के लिए)

धनराशि जमा करने का चालान फॉर्म

505 100 0000

उपकोषागार / बैंक का नाम व शाखा

1. जिस व्यक्ति (पदनाम का आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा रही है जी.डी. सिंह द्वारा अनन्द कान्त प्रसन्न

2. पता 818 लिटिल फ्लोर लिटिल फ्लोर 7228001

3. पंजीकरण संख्या / पक्ष का नाम वाप संख्या (यदि आवश्यक हो) मामकी मुला

4. जमा की जा रही धनराशि का पूर्ण विवरण (धनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है)

5. चालान की सकल राशि 104185-00

6. चालान की निवल राशि

7. लेखा शीर्षक का पूर्ण विवरण/लेखा शीर्षक की मुहर : 6853

8. लेखा - शीर्षक की 13 डिजिट कोड

मुख्य लेखा-शीर्षक उप मुख्य-शीर्षक तृ-शीर्षक उप-शीर्षक थोरवार-शीर्षक धनराशि (अंको में)

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धनराशि (शब्दों में) एक लाख पाँच हजार आठ सौ पचासी
चालान में लेखा-शीर्षक की पुष्टि करने वाले लपसे माक योग
विभागीय अधिकारी के हस्ताक्षर मुहर सहित

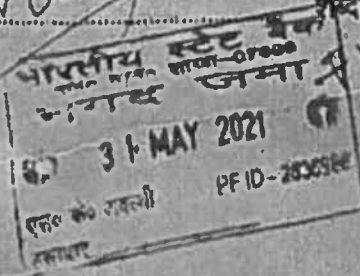
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जमाकर्ता का नाम व हस्ताक्षर

केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या EV 68007 अंको में रु०

दिनांक 31 MAY 2021 शब्दों में रु० 104185



प्राप्त किया
प्राप्तकर्ता के हस्ताक्षर उपकोषागार/
बैंक की मुहर सहित



LUCKNOW MUNICIPAL CORPORATION

eco green

SOLID WASTE USER CHARGE DEMAND
(THIS IS NOT PAYMENT RECEIPT)

Department / Section : Revenue Section
 Account Description : Solid Waste User Charge & Others
 Ward Area : PAPER MILL COLONY WARD
 Zone No. / Ward No. : 4 / Ward No. 23
 Name : E CITY REALESTATE PVT LIMITED
 Mobile No. :
 Address : Paper Mill Gomti Nagar 09AAJCS5879F1ZQ,
 Lucknow Code- SAE-9994

Bill No. : LMC/SWM/4/4630900
 Date : 01-09-2022
 Consumer Id : LKO00240830
 Holding No. : N/A
 GST No. : NA
 Email Id. : N/A

Sl No.	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1.	Solid Waste User Charge	9994	August - 2022 To August - 2022	20000.00	20000.00
Total					20000.00
Arrear					0.00
Advance					0.00
Total Payable					20000.00

Amount in Words : Twenty Thousand Rupees Only /-

Note :-

- Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- This is a Computer generated Demand and does not require physical signature.
- For Details Please Visit : <https://ecogreenlucknow.in>
- You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 18001805821 or visit <https://ecogreenlucknow.in>
- Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW A/C".
- Online transfer (RTGS/NEFT etc.) made in the following accounts details
- Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C " A/c. No. : 922010011047863 IFSC : UTIB0000355
- Print Date : 01-09-2022 10:48

Thanking You
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With
ASSystems

User Charge Demand Receiving Copy

Tear this slip as Acknowledgment

Received Bill No.LMC/SWM/4/4630900 at 01-09-2022 of Rs 20000.00 against Demand for Waste User Charge of Consumer Id.LKO00240830 in Ward No.23 and Consumer Name E CITY REALESTATE PVT LIMITED

Customer Remarks :

Customer Mobile No :

Issued By ASSystems
For LUCKNOW MUNICIPAL CORPORATION

Signature of Customer

F. No. 22-21/2020-IA.III

Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi - 110003
sujit.baju@gov.in

Date: 7th July, 2021**Office Memorandum**

Subject: Standard Operating Procedure (SoP) for Identification and handling of violation cases under EIA Notification 2006 in compliance to order of Hon'ble National Green Tribunal in O.A. No.34/2020 WZ - Regarding.

The Ministry had issued a notification number S.O.804(E), dated the 14th March, 2017 detailing the process for grant of Terms of Reference and Environmental Clearance in respect of projects or activities which have started the work on site and/or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.

2. This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

3. Hon'ble NGT in Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. &Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vineet Nagar Vs. Central Ground Water Authority &Ors., vide order dated 03.06.2021 held that "(...) **for past violations, the concerned authorities are free to take appropriate action in accordance with polluter pays principle, following due process**".

4. Further, the Hon'ble National Green Tribunal in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors., vide order dated 24.05.2021 has directed that **"...a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SoP to all SELAAs in the country"**.

5. Therefore, in compliance to the directions of the Hon'ble NGT a Standard Operating Procedure (SoP) for dealing with violation cases is required to be drawn. The Ministry is also seized of different categories of 'violation' cases which have been



pending for want of an approved structural/procedural framework based on 'Polluter Pays Principle' and 'Principle of Proportionality'. It is undoubtedly important that action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.

6. In the light of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SoP has accordingly been framed and is outlined herein. The SoP is also guided by the observations / decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined.

7. Relevant Court Cases on the issue: It is noted that while deciding issues related to violations of the Environment Protection Act, 1986 on account of running the project/activity without prior environmental clearance or in excess of capacity allowed in such clearances, **the Hon'ble courts have, *inter-alia*, deliberated on various facets involving 'violation' cases and have enunciated principles of 'Proportionality' and 'Polluter Pays' in various decisions viz. Industrial Council for Enviro-Legal Action Vs Union of India (the Bichhri village industrial pollution case) (1996 SCC [3] 212); Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. (C.A. No. 1526 of 2016, order dated 1.4.2020) and Hindustan Copper Limited Vs Union of India in (W.P. (C) No. 2364 of 2014, order dated 28.11.2014).** The salient extracts of the judgements are as under:

Issue 1: Proposal for grant of Environmental Clearance in violation cases – to be considered on merits:

i. Hon'ble High Court of Jharkhand in the matter of Hindustan Copper Limited Vs Union of India in W.P. (C) No. 2364 of 2014, vide order dated 28.11.2014

Held: "(...) action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance cannot await initiation of action against the project proponent."

*"(...) the proposal of the petitioner company for **environmental clearance must be examined on its merits, independent of any proposed action for the alleged violation of the environmental laws.**"*

ii. Hon'ble Madras High Court in the matter of Puducherry Environment Protection Association Vs The Union of India in W.P. No. 11189 of 2017, vide order dated 13.10.2017

Held "27. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down only because of failure to obtain prior environmental clearance, even though the establishment may not otherwise be violating

SA

pollution laws or the pollution, if any, can conveniently and effectively be checked. **The answer necessarily has to be in the negative.**"

"29. It is reiterated that protection of environment and prevention of environmental pollution and degradation are non-negotiable. At the same time, the Court cannot altogether ignore the economy of the Nation and the need to protect the livelihood of hundreds of employees employed in projects, which as stated above, otherwise comply with or can be made to comply with norms."

Issue 2: Environmental Clearance – Prospective & not ex-post facto:

Hon'ble Supreme Court in the matter of Common Cause Vs Union of India in W.P. (C) No. 114 of 2014, vide order dated 2.8.2017

*Held: "(...) an EC will come into force **not earlier than the date of its grant.**"*

Issue 3: 'Principles of Proportionality' – to be applied:

Hon'ble Supreme Court in the matter of Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. in C.A. No. 1526 of 2016, vide order dated 1.4.2020

*Held: "(...) **this Court must take a balanced approach** which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord **with the principle of proportionality**"*

Issue 4: 'Polluter pays' principle &

&

Issue 5: Costs for remedial measures implicit in Sections 3 & 5 of Environment (Protection) Act, 1986.

Hon'ble Supreme Court in the matter of Indian Council for Enviro- Legal Action Vs Union of India (the Bichhri village industrial pollution case) in (1996 SCC [3] 212)

Held:

a) The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. The said powers will **include giving directions ...** and also the power to **impose the cost of remedial measures** on the offending industry and utilize the amount so recovered for carrying out remedial measures.....

SA

b) **Levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5** which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry.

c) The question of liability of the respondents to defray the costs of remedial measures can also be looked into from accepted universally sound principle, viz., the **"Polluter Pays" Principle**. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

8. Legal provisions:

i. The Environment (Protection) Act, 1986 mandates the Central Government to take all measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution (reference sub-section (1) of Section 3 of Environment (Protection) Act, 1986). Further, clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 specifies that the measures stipulated under sub-section (1) of Section 3 of the Environment (Protection) Act 1986 includes 'such other matters as the Central Government deems necessary or expedient for the purpose of securing effective implementation of the provisions of this Act'.

ii. Further, notwithstanding anything contained in any other law but subject to the provisions of the Environment Protection Act, 1986, Section 5 of the Environment (Protection) Act, 1986, provides that the Central Government may, in the exercise of powers and performance of Central Government functions under the said Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

9. Definition of Violation and Non-compliance:

The Standard Operating Procedure (SoP) considers 'Violation' & 'Non-compliance' from the following perspective:



i. "Violation" means cases where projects have either started the construction work or installation or excavation, whichever is earlier, on site or have expanded the production capacity and / or project area beyond the limit specified in the Environmental Clearance (Prior-EC) without obtaining Prior-EC or change of scope without prior approval from the Ministry.

ii. "Non-compliance" means non-compliance of terms and conditions prescribed by the Regulatory Authority in the Prior Environment Clearance accorded to the project.

10. Standard Operating Procedure – Guiding Principles:

i. Without prejudice to any other consequences, **action has to be initiated under section 15 read with section 19** of The Environment (Protection) Act, 1986 **against all violations.**

ii. Projects not allowable/permissible, for grant of EC, as per extant regulations: **To be demolished.**

iii. Projects allowable/permissible, if prior EC had been taken as per extant regulations: **To be closed until EC is granted (if no prior EC has been taken) or to revert to permitted production level (in case prior EC has been granted).**

iv. **Polluter pays:** Violators to pay for violation period - proportionate to the scale of project and extent of commercial transaction.

v. Setting up a mechanism for reporting of violation to the regulatory authority(ies).

11. SOP for dealing with the violation cases:

Step 1: Closure or Revision

Sl no.	Status of EC	Actions
1	If no prior EC has been taken	Order to close its operation
2.	If prior EC is available for existing/old unit	Order to revert the activity/production to permissible limits.
3.	If prior EC was not required for earlier production level but is now required	Restrict the activity/production to the extent to which prior EC was not required.

Step 2: Action under Environment (Projection) Act, 1986

Action under section 15 read with section 19 of the Environment (Protection) Act, 1986 shall be initiated against the violators.



Step: 3: Appraisal under EIA Notification, 2006

The permissibility of the project shall be examined from the perspective of whether such activity/project was at all eligible for the grant of prior EC.

A. If not permissible:

i. The project shall be **ordered for the demolition/closure after issuing show cause notice and providing an opportunity of hearing.**

*Ex. If a red industry is functioning in a CRZ-I area which means that the activity was, in the first place, not permitted at the time of commencement of project. Therefore, the activity is not permissible and therefore it shall be **closed & demolished**.*

ii. Respective regulatory authorities shall issue directions under section 5 of the Environment (Protection) Act, 1986 for such closure & demolition of the project/activity.

B. If permissible:

i. As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete the impact assessment studies & submit Environmental Impact Assessment (EIA) report & Environmental Management Plan (EMP) in a time bound manner.

ii. Such cases of violation shall be subject to appropriate

(a) Damage Assessment

(b) Remedial Plan and

(c) Community Augmentation Plan by the Central level Sectoral Expert Appraisal Committees or State/Union Territory Level Expert Appraisal Committees, as the case may be.

iii. The Competent Authority shall issue directions to the project proponent, under section 5 of the Environment (Protection) Act, 1986 on case to case basis mandating payment of such amount (as may be determined based on Polluters Pay principle) and undertaking activities relating to Remedial Plan and Community Augmentation Plan (to restore environmental damage caused including its social aspects).

iv. Upon submission of the EIA & EMP report, the project shall be appraised by the Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, as if it was a new proposal. If, on examination of the EIA/EMP report, the project is considered permissible for operation as per extant regulations, the requisite Environmental Clearance shall be issued **which shall be effective from the date of issue.**

v. However, during appraisal after examination if it is found that even though the project may **be permissible but not environmentally sustainable in its present**



form/configuration/features then the project shall be directed to be **modified so that the project would be environmentally sustainable.**

vi. If, however, it is not considered appropriate to issue EC, the project shall be directed to be **demolished/ closed. If such proposal is a case of expansion, the project shall be directed to revert back to the extent of activity for which EC had been granted earlier or to revert back to the extent of activity for which EC was not required (as the case may be).**

vii. Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, may insist upon public hearing to be conducted for such categories of projects for which the EIA Notification 2006, as amended from time to time, requires the public hearing to be conducted.

viii. The project proponent will be required to **submit a bank guarantee equivalent to the amount of Remediation Plan and Natural & Community Resource Augmentation Plan with Central / the State Pollution Control Board (depending on whether it is appraised at Ministry or by SEIAA).** The quantification of such liability will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and **will be released after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan.**

Note - The activities, as per above clauses, shall be undertaken simultaneously wherever feasible. Environmental Clearance, if granted, to such projects or activities, after due appraisal of EIA/EMP report, **shall be effective only from the date of issuance of such clearance** and shall be subject to compliance of obligations towards Damage Assessment, Remedial Plan & Community Augmentation Plan, etc. finalized in each case.

12. Penalty provisions for Violation cases and applications:

a. For new projects:

- i. **Where operation has not commenced:** 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report; [Ex: Rs.1 lakh for project cost of Rs.1 Cr]
- ii. **Where operations have commenced without EC:** 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report **PLUS** 0.25% of the total turnover during the period of violation. [Ex: For Rs.100 Cr project cost and Rs.100 Cr total turnover, the penalty shall be Rs.1 Cr + Rs. 0.25 Cr = Rs.1.25 Cr]

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b. For expansion projects:

- i. **Where operation/production with expanded capacity has not commenced:**
1% of the project cost, attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report.
- ii. **Where operation/ production with expanded capacity have commenced:**
1% of the project cost (attributable to the expansion activity) incurred upto the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover (attributable to the expanded activity/capacity) involved during the period of violation.

12.1. Without prejudice to obligation as per (a) & (b) above, where the project or activity is considered for appraisal as above & the project proponent fails to provide required information or requisite documents or complete the requisite study for the purpose of EIA/EMP reports or does not furnish such reports within such period, as specified by the appraisal committee, without reasonable cause, it shall be inferred that the project proponent is not serious enough and the project or activity shall be directed to be demolished / closed.

12.2. The percentage rates, as above, shall be halved if the project proponent *suo-moto* reports such violations without such violations coming to the knowledge of the Government either on inquiry or complaint.

12.3. The penalty, as above, shall be in addition to liability for carrying out various remedial measures which shall be worked out based on the damage assessment for quantifying the environmental damage caused due to unauthorized project activity [as per Step 3 enumerated above].

13. Identification of Violation cases:

With a view to protecting the environment and to expeditiously bring violators into a regulatory regime so as to prevent & control environment damage caused by such violation & to determine whether operation of such projects is permissible and to take action stipulated under Section 15 of the Environment (Protection) Act, 1986 for contravention of the provisions of the said Act, Rules, orders and directions, it is expedient to also identify the cases of violation, examine and appraise such projects so as to refrain them from causing further environmental damage and also to compensate for causing damage to the environment. Therefore, in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, the Central Government hereby directs that:-

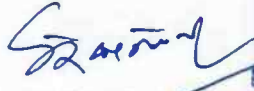
- i. State Pollution Control Boards & Union Territory Pollution Control Committees, before grant or renewal of Consents under Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention& Control of Pollution) Act, 1981, shall ensure that the project proponents applies for or possess valid Prior



Environmental Clearance in terms of extant EIA Notification and shall not grant or renew CTO (Consent to Operate) unless Environment Clearance (if applicable) has been obtained.

- ii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory Level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard.
- iii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall expeditiously examine the references, received from public and other bodies, relating to violations and take necessary steps as per (ii) above.

14. This is issued with the approval of the Competent Authority.


(Dr. Sujit Kumar Bajpayee)
Joint Secretary (IA)

To

1. Chairperson/Member Secretary of Central Pollution Control Board
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
3. Chairman/Members of all the Expert Appraisal Committees
4. Chairman/Members of all the State Pollution Control Boards and Union Territory Pollution Control Committees

Copy for information:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS for Environment, Forest and Climate Change
3. PPS to Secretary(EF&CC)
4. PPS to AS(RS) / AS (RA)/ AS (UD)/ JS(JT) / JS (MP)/ JS (NPG)
5. All the officers of IA Division
6. Website of MoEF&CC/PARIVESH/Guard file

Copy (by email) also forwarded to the Registrar, NGT, in compliance to instruction given in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors.(order dated 24.05.2021).

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Appeal No. 35/2022
(I.A. No. 182/2022 & I.A. No. 183/2022)

Satendra Pandey

Versus

Appellant

Ministry of Environment, Forest
and Climate Change & Ors.

Respondent(s)

Date of hearing: 29.07.2022

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Appellant: Mr. Arvind Kumar Rai & Ms. Ankita Rai, Advocates

ORDER

1. This appeal under Section 18(1) read with Sections 14, 15, 16 & 17 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been filed challenging Environmental Clearance (hereinafter referred to as 'EC') dated 08.06.2022 issued by State Environment Impact Assessment Authority, Uttar Pradesh (hereinafter referred to as 'SEIAA, UP') granting EC for expansion of the project in question.

2. PP has not been impleaded as party in this case. Let PP – Ecity Entertainment Pvt. Ltd., Fun Republic Mall, Near Eldeco Greens, Gomtinagar-226010 through its General Manager be impleaded as Respondent No. 5.

3. Shri Arvind Kumar, learned Counsel assisted by Ankita Rai submitted that construction was initiated by Project Proponent on the site in question much before grant of EC. In fact, even an application for grant of prior EC was not submitted. The Project Proponent illegally obtained Consent to Establish (hereinafter referred to as 'CTE') on 04.11.2020; though a prior EC under the provisions of EIA Notification, 2006 was necessary and mandatory. Thus, in violation of the provisions of EIA Notification, 2006, only on the basis of CTE dated 04.11.2020, construction commenced at the site where-against appellant made complaint and, thereafter, CTE was cancelled by UPPCB.

4. It is submitted that EC granted to the appellant is illegal, particularly, before grant of EC, SEIAA, UP or its appraisal Committee has not visited the site and made any physical inspection and the fact that construction was already raised has been ignored/omitted.

5. In our view, the allegations made in the appeal, per se do not satisfy the requirement for vitiating the EC, but submission that construction was raised in violation of the provisions of EIA Notification, 2006 amounts to violation of environmental laws and, therefore, a substantial question relating to environment arising from implementation of the Scheduled Acts under NGT Act, 2010, under Section 14 read with 15 has arisen and, therefore, in our view, this appeal may be converted in Original Application under Sections 14 and 15 and Registry is directed to register the same accordingly.

6. In order to ascertain factual aspects before taking any further action, we find it appropriate to constitute a Joint Committee comprising Regional Officer, MoEF&CC; CPCB and District Magistrate, Lucknow who shall submit a report to this Tribunal within one month by e-mail at [judicial-](#)

ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

7. We also require UPPCB, Respondent No. 4 through Member Secretary to explain as to in what circumstances CTE was issued before grant of EC when project in question was within the ambit of EIA Notification, 2006 and a prior EC was mandatory. It shall also point out the officials responsible for such illegality and what action has been taken against erring officials in this regard.

8. Notice shall also be issued to Respondent No. 5 who may submit its response to the allegations made in the application. Respondent No. 5 will also explain, whether information of prior construction before grant of EC was disclosed in the application Form-1 and Form-1A, under EIA Notification, 2006, and if not, why this should not be taken as sufficient ground for vitiating the EC since concealment of material information by itself is a sufficient ground to nullify EC. The response shall be submitted by Respondent No. 5 within one month.

9. Further, we also direct the joint Committee constituted above to serve copy of report upon applicant as well as PP so as to enable them to submit their objections/comments, if any, within two weeks after receipt of copy of the report by them.

List for further consideration on 30.09.2022.

A copy of this order be forwarded to Regional Officer, MoEF&CC, CPCB, Member Secretary, UPPCB, District Magistrate, Lucknow and Respondent No. 5 by e-mail for compliance.

I.A. No. 182/2022 & I.A. No. 183/2022

Both the applications stand disposed of in view of the order passed in the main application itself.

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

July 29, 2022
Appeal No. 35/2022
I.A. No. 182/2022 & I.A. No. 183/2022
DV